

कार्यालय उपखण्ड अधिकारी, टपूकडा, जिला-खैरथल-तिजारा

क्रमांक: पीए/2025/लीगल/ 262

दिनांक :- 27/03/2025

The Registrar,
Hon'ble National Green Tribunal,
Central Zone Bench, State Commission Bhawan
3rd Floor, Arera Hills, Bhopal, (M.P) Pin Code-462011

Sub:- Submission of Joint Committee Report in Compliance of order dated 05.12.2024
in the matter of Original Application No. 258/2024 (CZ) Haider Ali V/s
Rajasthan State Pollution Control Board (Through its secretary) & Ors: regarding
Ref:- Hon'ble National Green Tribunal CZ, Bhopal order dated 05.12.2024

Sir,

In compliance to the Hon'ble Tribunal order dated 05.12.2024 passed in
Original Application No. 258/2024, the Joint Committee comprising of members from
District administration & Rajasthan State Pollution Control Board visited the site from
10th to 13th February, 2025. Report of Joint committed is being submitted for perusal and
kind consideration please.

Encl:- As above

Yours Sincerely



(Lakhan Singh Gurjar)
SDM, Tapukara
Distt- Khairthal-Tijara

JOINT COMMITTEE REPORT
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
Central Zone, Bhopal

In the Matter of

Original Application No. 258/2024 (CZ)
Haider Ali V/s Rajasthan State Pollution Control Board (Through its secretary) & Ors

w.r.t.

Hon'ble National Green Tribunal CZ, Bhopal
order dated 05.12.2024

Date of Site Inspection: 10th to 13th February, 2025
Location: Bhiwadi Industrial Area, Hot Spots and M/s Kajaria Ceramics Limited,
Gailpur, Distt-Kahirthal-Tijara, Rajasthan

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Glossary of Words

S.No.	Abbreviation	Full form
1.	AAQM	Ambient Air Quality Monitoring
2.	CAAQMS	Continuous Ambient Air Quality Monitoring Stations
3.	CGWA	Central Ground Water Authority
4.	CPCB	Central Pollution Control Board
5.	CTE	Consent to Establish
6.	CTO	Consent to Operate
7.	FY	Financial Year
8.	GPS	Global Positioning System
9.	OA	Original Application
10.	RSPCB	Rajasthan State Pollution Control Board
11.	SSO	Senior Scientific Officer
12.	BIDA	Bhiwadi Integrated Development Authority
13.	PUC	Pollution Under Control
14.	RIICO	Rajasthan State Industrial Development and Investment Corporation Limited
15.	MLD	Million Litre per Day
16.	KLD	Kilo Litre per Day
17.	CETP	Common Effluent Treatment Plant
18.	STP	Sewage Treatment Plant
19.	APCD	Air Pollution Control Device
20.	AQI	Air Quality Index
21.	D.G.	Diesel Generator Set
22.	CAQM	Commission for Air Quality Management

Report of the Joint Committee constituted in compliance with the order dated 05.12.2024 in the O.A. No. 258/2024 in the matter of Haider Ali V/s Rajasthan State Pollution Control Board (Through its secretary) & Ors before the Hon'ble National Green Tribunal, Central Zone, Bhopal.

1. Background:

The Hon'ble National Green Tribunal, Central Zone, Bhopal took cognizance of the present case based on the letter petition dated 10.12.2024 of Sh. Haider Ali , R/o-35, behind St. Anselm School, Mungaska, District- Alwar, Rajasthan and the same has been registered as O.A. No. 258 of 2024. The important allegations made on the industries situated in Bhiwadi Industrial Area and M/s Kajaria Ceramics Ltd., District- Khairthal-Tijara, Rajasthan therein the O.A. is furnished below:

- Discharge of Harmful air pollutants by the factories situated in the Bhiwadi District- Khairthal-Tijara,
- News published in Newspaper (Dainik Bhaskar) article dated 22/11/2024 regarding Degradation of Air Quality Index due to which peoples are suffering from several respiratory ailments and on the account of poor air quality index (AQI) the schools were closed as precautionary measures.
- 06 nos. of Hotspots (i.e. Dhaba Complex, Bhiwadi Mor, Toll Plaza (Alwar Road), Alwar Road –Mansa Chowk, Mansa Chowk-RelaxoChowk, UIT residential Area and Chopanki) has been identified by the RSPCB in Bhiwadi for determining the quality of Air.
- Vehicular emission is major contributor of poor quality of air in this area.
- News published in Newspaper (DainikBhasker) article dated 19/06/2023 and 09/12/2023 in which M/s Kajaria Ceramics Ltd., District- Khairthal-Tijara, is polluting the air of local area by emitting gases in the atmosphere due to which air quality of area is degrading.
- News published in Newspaper (Times of India) article dated 27/11/2024 which revealed Bhiwadi is considered as one of the most polluted city in the world by Swiss Company IQ Air and the said article described Bhiwadi as *Stench of stagnant, polluted industrial water, piles of garbage and encroachments on the main roads form a jarring contrast to its identity as the second largest industrial hub of Rajasthan.*
- Order passed by the Commission for Air Quality Management (CAQM) to all chief secretaries and other secretary of various departments across states wherein it was informed that the commission vide later direction no 83 dated 17 September, 2024 issued for implementation of revised schedule of the Graded Response Action Plan (GRAP).
- During visit of industrial area Bhiwadi by applicant it was found industries are not

complying with the norms prescribed under GRAP.

- Few factories like M/s Kajaria Ceramics Ltd., are found using the crop residue i.e. husk for manufacturing of tiles and other ceramics products.
- M/s Kajaria Ceramics Ltd., was discharging harmful liquid waste in the groundwater affecting the drinking water quality of the area.

In the above matter, Hon'ble NGT, Central Zone, Bhopal vide its Order dated **05.12.2024** constituted a Fact Finding Committee comprising of (i) Sr. Scientist, Rajasthan State Pollution Control Board (Rajasthan) and (ii) Sub District Magistrate, Kahirthal Tijara, Alwar, Rajasthan or any Representative of Senior rank nominated by him., with the direction of the Committee to visit the site and submit the fact-finding report on affidavit within four weeks. Further, in the above said Order dated 05.12.2024, Hon'ble NGT appointed the Sub District Magistrate, Khairthal Tijara, Alwar, Rajasthan as nodal Agency for logistic support and filing the joint committee report on affidavit. The above said order dated 05.12.2025 also mention that the Joint committee shall recommend remedial action as well as action to be taken against violators in case of environmental violations are made out.

A copy of the order dated 05.12.2024 of Hon'ble NGT is enclosed as **Annexure-1**.

2. Constitution of Joint Committee:

In compliance with the Order dated 05.12.2024 of Hon'ble NGT, Bhopal and based on the nominations received from the organizations concerned, a Joint Committee has been constituted of the following members:

- (i). Sh. Lakhan Singh Gurjar, Sub District Magistrate, Tapukada, District Khairthal-Tijara (Rajasthan).
- (ii). Sh. Rohit Meena, Senior Scientific Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi.

Copies of the nomination letters are enclosed as **Annexure-2**.

3. Terms of reference (ToR) to the Joint Committee:

The Terms of the Reference (ToR) to the Joint Committee referred therein the order dated 05.12.2024 of Hon'ble NGT in the above matter inter-alia include the following:

- i. Issue raised in this application is of discharge of harmful air pollutants by the factories situated in the Bhiwadi District- Khairthal-Tijara and use and burning of farm husk causing air pollution, degradation of Air Quality Index of Bhiwadi and
- ii. Discharge of polluted water into the vacant plot violating the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- iii. The contention of the applicant is that the respondents Rajasthan State Pollution Control Board, District collector Khairthal -Tijara, Regional Pollution officer and M/s Kajaria Ceramics Ltd as well as the other factories situated in the city of Bhiwadi, are not complying the direction and norms prescribed under the Graded Response Action Plan (GRAP). Meanwhile several news articles published in the newspapers regarding peoples of Bhiwadi, Rajasthan is suffering from respiratory diseases due to poor air quality of this area. Due to such non compliances and pollution being caused by respondents, several people in the area have been caught by lungs related diseases, like tuberculosis Asthma and unable to breath properly.
- iv. A substantial issue of violation of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 has been raised.
- v. The Committee shall visit the site and submit the factual and action taken report within six weeks.

4. Preliminary meeting of the Joint Committee

In consultation with the members of the Joint Committee, a preliminary meeting of the committee was convened at SDM Office, Tapukara on dated 10th feb, 2025 before the site visit. During the discussion, committee gave an opportunity to the applicant to submit his views and also requested the applicant to physically show the places/allegations levelled in the letter petition. The applicant showed various locations in the industrial area, such as dumping yard area near Rampura Mundana, Kahrani Road, where the industrial solid waste is openly dumped on both sides of the road and in front of Nagina Garden and backside of RHB STP, behind the bus stand and behind Narayana School, where water gets accumulated. Later on, a discussion was held with Kajaria Ceramic unit officials to present their views on the allegations raised in the original application. In the said meeting all the members of the Joint Committee were present and discussed the facts and issues involved in the matter, ToR to the Committee and further course of action proposed in this matter. After the preliminary meeting, the site inspection and monitoring/sampling were carried out during 10th to 13th February, 2025 to verify the factual status on the allegations raised. List of participants in the meeting is enclosed as **Annexure-3**.

5. Status of M/s Kajaria Ceramics Limited:-

M/s Kajaria Ceramics Limited is located at 19 K.m. Stone Bhiwadi-Alwar Road, Village-Gailpur, Tehsil-Tijara, Distt-Kairthal-Tijara, Rajasthan in the NCR region. The unit is involved in the manufacturing of ceramic/vitrified tiles and operates at total area of land 4,37,690 Sqm. The manufacturing process of ceramic/vitrified tiles at M/s Kajaria Ceramics Limited, Gailpur includes several key steps: In body preparation raw materials (Ball Clay, Feldspar, Quartz, Talc etc.) are transported, weighed, and mixed with recycled water in a ball mill to create a fine mixture called "slip," which is then stored in agitator tanks. The slip is atomized in a spray dryer with hot air (500–600°C) to form spherical powder particles with 5-6% moisture. This powder is compacted into molds using hydraulic presses, forming the tiles under high pressure (500 to 5000 tons).

The pressed tiles are dried in a horizontal dryer using hot air at around 180°C, employing natural gas and heat recovery systems to enhance energy efficiency. After drying, tiles receive a glaze spray. Inkjet printing is used for additional decoration, allowing customization. The decorated tiles are dried to remove additional moisture (1-2%) using recycled heat from the kiln. Tiles are fired at temperatures up to 1200°C in roller hearth kilns, solidifying their structure and making them water-resistant. Post-firing, tiles are polished and squared using abrasives and treated water from the effluent treatment plant. Fired tiles undergo quality inspection, sorting, and are then packed in cartons ready for delivery. Copy of process flow chart is enclosed at **Annexure-4**

A. Observation of the Joint Committee. -

During the meeting of the Joint Committee, it was discussed that another Joint Committee has also been constituted in compliance of the order dated 24.12.2024 in O.A. No. 272/2024 in the matter of Ravinder/Raghu Yadav and others vs Kajaria Ceramics Ltd. and others before the Hon'ble National Green Tribunal, Central Zone, Bhopal. This joint committee comprises Additional District Magistrate Bhiwadi, Scientist -C CPCB and Senior Scientific Officer, RPCB as members. And these committee has already visited the site M/s Kajaria Cement Pvt. Ltd. unit and surrounding area on dated 31.01.2025 to 02.02.2025. The committee has already inspected and monitored Source Emission, Ambient Air Quality Monitoring, Fugitive Emissions, Ambient Noise Level Monitoring Ground Water, Waste Water sampling of M/s Kajaria Ceramics Ltd and near by area. After that the committee decided that no need of monitoring/sampling again, only the unit and the nearby area should be inspected. After that following observations are made by committee on the ToR:

B. General observations -

M/s Kajaria Ceramics Limited was inspected by the Joint Committee during 10th to 13th February, 2025 as per Hon'ble NGT order dated 05.12.2024 to verify the allegations and obtain factual status of violations of Water Act 1974 and Air Act, 1981.

- RSPCB issued Consent to Operate to M/s Kajaria Ceramics Limited for production/manufacturing of Ceramic Tiles under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981. Details of CTO are tabulated below:

S.No.	Particular	Quantity	Issue date	Validity from	Remarks
1.	Unit-I : Ceramic Glaze Tile	14.82 Million Sqm/Annum	23.04.2024	01.05.2023 to 30.04.2033	Annexure-5
2.	Unit-II : Ceramic Glaze Tile	16.50 Million Sqm/Annum	24.11.2022	25.05.2018 to	Annexure-6

				30.04.2028	
3.	Unit-III : Vitrified Ceramic Tiles	25,000 Sqm/Day	24.11.2022	27.11.2019 to 31.08.2028	Annexure-7

- The unit has obtained authorization for generation, collection, disposal, storage, transport of hazardous waste under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for used or spent oil (Category-5.1) from RSPCB for all three units and generated HW sold to registered recyclers. Details of Hazardous waste authorization are tabulated below:

S. No.	Unit	Type of HW	Category	Quantity	Issue date	Validity from	Remarks
1.	Unit-I	Used or Spent Oil	Schedule-I & Code-5.1	16 KLA	24.12.2020	01.12.2020 to 31.11.2025	Annexure-8
2.	Unit-II			20 KLA	20.12.2024	01.01.2025 to 31.12.2030	Annexure-9
3.	Unit-III			10 KLA	08.09.2021	01.09.2021 to 31.08.2026	Annexure-10

- RSPCB issued Consent to Operate to M/s Kajaria Ceramics Limited for 100 KLD STP based on MBBR technology for treatment of domestic waste water generated from all the three units of plant. Flow meters are installed at inlet and outlet of the STP. For the month of December, 2024 average waste water received at inlet 59 KLD and average treated waste water after disinfection taken out at outlet 53 KLD for reusing in the horticulture. Treated waste water storage tank of 80 KLD is also installed in the premises. During visit it was observed and informed that total 44 nos. of residential flats provided in the premises and generated domestic waste water is being collected in open underground tank without treatment and use in the horticulture without treatment, no record of domestic waste water generation (From residential flats) provided during visit. Copy of CTO& STP inlet, outlet record are enclosed at **Annexure-11 & 12**.
- The raw water requirement of all the three units of the plant is fulfilled through ground water (bore wells). Plant has total 06 number of borewells, 02 nos. for each unit (01 for industrial purpose and 01 for domestic and other purposes). The unit has obtained NOC from Central Ground Water Authority under overexploited category for groundwater abstraction permission of 374 m³/day for unit-I, 600 m³/day for unit-II and 395 m³/day for unit-III with validity up to 18.03.2025, 27.02.2027 and

23.09.2026, respectively. Copies of the NOCs are enclosed at **Annexure-13, 14 & 15.**

- As details provided by the unit official, total average water consumption for the period from January, 2024 to December, 2024 for unit-I varies from 315 m³/day to 353 m³/day, for unit-II varies from 503 m³/day to 581 m³/day and for unit-III varies from 363 m³/day to 384 m³/day. Total average water consumption for the period from January, 2024 to December, 2024 is within the permission limit for groundwater abstraction as per NOC issued by Central Ground Water Authority. Copies of the water consumption are enclosed at **Annexure-16, 17 & 18.**
- Total average water consumption for the month of January, 2025 for unit-I is 342 m³/day, for unit-II is 577 m³/day and for unit-III is 371 m³/day. Copy of the water consumption for the month of January, 2025 is enclosed at **Annexure-19.**
- As informed, extracted water from borewell is being used in the manufacturing process i.e. body preparation, spray dryer, glaze line, glaze preparation, and press cooling tower. Recycled water from spray dryer, glaze line, glaze preparation, and press cooling tower processes along with water collected from body preparation is reused after the treatment mainly sludge removal in the ball mill charging process and maintaining Zero Liquid Discharge (ZLD) throughout the manufacturing process in all the three units. Details of the water consumption in different processes and recycled water for all three units is enclosed at **Annexure-20.**
- Plant has installed ETP for treatment of industrial effluent generated from Unit-I, (comprising of 12 nos. settling tanks) and common ETP for Unit-II & Unit-III (comprising of 14 Nos. of settling tank), respectively with 80 m³ capacity of each settling tank and 01 No. of 160 m³ capacity treated water collection tank for all three units. PAC are using as flocculent in the settling tank and generated sludge is passed through filter press and solid sludge is stored in the sludge storage area inside the premises. ETP are equipped with flow meter at outlet & PTZ cameras at each unit and connected with RSPCB server. Treated effluent from ETP is reused in the manufacturing process of all the units. Copy of settling tank flow chart diagram for all three units is enclosed at **Annexure-21.**
- Sludge generated from the settling tank of all three units is transferred at sludge drying area, as informed by the plant official, sludge after drying is being reused as raw material in the process. Total sludge received and consumed for the period of April, 2024 to December, 2024 for Unit-I are 5347.03 MT & 5242.00 MT, for Unit-II are 1303.01 MT & 1368.95 MT and for Unit-III are 2550 MT & 2799.66 MT, respectively. During visit sludge was stored openly on ground near the settling tank area of unit-1&3 and housekeeping of the sludge storage area needs improvement. Broken tiles are generated during polishing/finishing are stored openly in the premises. Part of broken tiles is reused in the manufacturing process after grinding and rest is sold locally. Details of the sludge generation & reuse and broken tiles

- generation, reuse & sale records of all three units are enclosed at **Annexure-22**.
- There is a dedicated area for dumping of non-hazardous waste provided by the district administration at Rampur Mundana, Bhiwadi where M/s Kajaria Ceramics Ltd. also sending non-hazardous waste like broken tiles. As details provided by the plant official, total 130 dumpers carrying waste sent for disposal during the period of April 2023 to November 2024, however quantity of waste is not revealed. Copy of the details of waste disposed is enclosed at **Annexure-23**.
 - The ash generated of mustard husk during combustion in the hot air generator are temperately stored at outside of the spray drier area of all units and finally stored near ash storage area near sledge settling pit of unit-3. During visit the ash stored openly near settling pit of unit-3 and as informed ash are sold locally to brick manufacturers. No sludge generation and sells record are maintained.
 - As alleged in the letter petition, discharge of industrial effluent in to the borewells was not observed by the Joint Committee.
 - The unit has developed rain water harvesting structures inside and outside the plant premises to collect the rain water for recharging of ground water. Plant has obtained NOC from the respective villages of Sarpanch's for installation of water recharging pits, total 44 nos. of water recharging pits installed at outside the plant premises at various villages and total 42 nos. of recharging pits installed inside the plant premises. Details of Gram Panchayat NOCs & Rain water harvesting structures are enclosed at **Annexure-24**.
 - To control fugitive dust emissions, conveying of raw material like Mustard husk, Ball Clay, Feldspar, Marble powder, Talc etc. is done through covered vehicles to prevent spillage and dust generation. Separate raw material storage area provided for all raw materials for all three units and stored under covered shed on RCC floor which is further transferred through conveyor belts. All the internal and connecting roads to the highway were made of concrete pavement to reduce the fugitive dust emission during transportation. Total 02 nos. Small dust sweeping machines were provided for cleaning of internal roads to reduce the fugitive dust emission during vehicle movement.
 - As informed by the plant official 02 nos. of grinder (01 no. for unit-I & 01 no. for unit-III) with bag house as air pollution control device and 50 MT capacity 01 no. storage silo each installed in the premises and purchased/commissioned locally & operational since March 2020 for grinding of broken tiles and reused as raw material in the tile making process without obtaining prior permission from the RSPCB. Copy of purchase orders are enclosed at **Annexure-25**.
 - Plant is using PNG as fuel in most of the process area and installed PNG supply line in the premises. As informed by plant official, about 1,15,000 m³ PNG is using as a fuel in the various processes.
 - As informed by plant officials, PNG was used as fuel throughout the manufacturing

process including spray drier, however plant has converted the machineries of spray drier for using farm residue (mustard husk) as heat generation and modified the air pollution control devices i.e. cyclone, wet scrubber etc to reduce the source air emission from all 07 nos. spray drier, 02 nos. in unit-I, 03 nos. in unit-II and 02 nos. in unit-III. During visit plant officials provided details regarding the commissioning of Hot Air Generator (HAG), details of drier, model and commissioning date is tabulated below:

S. No.	Description	Commissioning date
1.	Unit-II Wall Tile Spray Drier (HAG with 02 nos. of Cyclone) Model : ATM 110	15.12.2022
2.	Unit-III GVT Spray Drier (HAG with 02 nos. of Cyclone) Model : ATE 110	28.12.2022
3.	Unit-II Floor Tile Spray Drier (HAG with 02 nos. of Cyclone) Model : ATI 110	10.01.2023
4.	Unit-I Wall Tile Spray Drier (HAG with 02 nos. of Cyclone) Model : ATM 120	25.01.2023
5.	Unit-I Floor Tile Spray Drier (HAG with 02 nos. of Cyclone) Model : ATI 140	15.02.2023
6.	Unit-III GVT Spray Drier (HAG with 02 nos. of Cyclone) Model : ATE 065	21.04.2023
7.	Unit-II Spray Drier (HAG with 02 nos. of Cyclone) Model : ATI 065	14.10.2024

- Purchase order of wet scrubber modification kit for all 07 nos. of spray drier were provided, purchase order for unit-I dated 22.08.2023, for unit-II dated 22.08.2023 and for unit-III dated 02.11.2022 & 21.07.2023. As informed by plant official, the modification completed and operation started after one month of completion. Copy of purchase order of wet scrubber modification kit is enclosed at **Annexure-26**.
- During visit it was observed that fugitive dust emission was observed in the ball mill area of all units due to not covered most of the material transfer conveyor belt and also not installed suction hood on most of the ball mill rollers of all units & connected with APCD through suction duct to reduce the fugitive dust emission.
- Plant has installed 05 nos. of DG sets of 1000 KVA capacity each for unit-I, 04 nos. of DG sets of 1010 KVA capacity each for unit-II and 03 nos. of DG sets (capacity - 1000 KVA-02 Nos. & 2000 KVA-01 No.) for unit-III in the premises as alternate source of power. Unit has installed dual fuel kit of all the DG sets except 01 no.

1000 KVA capacity DG set of unit-01, Which is dismantled stage and not in operation since long time.

- The hazardous waste display board installed at main gate but no requisites information's mentioned in the board. The used/spent oil generated as hazardous waste from DG sets and machineries etc. is being stored in the hazardous waste storage site in the premises. During visit it was observed that the hazardous waste site was not as per the guidelines of Hazardous & Other Waste Rules, 2016.
- During visit it was observed that the records of Hazardous waste generated from all three units are not being maintained on regular basis, however during the time of disposal/sold to authorized recycler common Form-3 of all three units is generated without proper requisite information as per the Hazardous & Other Waste (M&TM) Rules, 2016. As used oil of quantity 4050 Ltr sold to authorized recycler and Manifest (Form-10) generated on 21.11.2024, however this quantity is not mentioned in the Form-3. Copy of Form-3 & Manifest (Form-10) is enclosed at **Annexure-27.**
- During visit it was observed that workers were engaged without using safety kits i.e. mask, gloves, gumboot, helmet goggles etc. inside premises at material handling and process area.
- During the visit the Committee observed that the unit has developed green belt inside as well as the outside of the plant premises, as per information provided by unit officials, out of total plant area, greenbelt developed on less than 40 % of total plant area.
- Joint committee also discussed with Dr. Vinod Vijay, In-Charge Medical Officer, Community Health Centre, Tapukara Distt. Khairthal–Tijara about the concerns regarding health complications and other impacts due to mustard husk use as fuel/tile manufacturing units in the area. He said that in another NGT case O.A. No. 272/2024 in the matter of Ravinder/Raghu Yadav and others vs Kajaria Ceramics Ltd. and others, information in this regard has already been sent to the Pollution Control Department. As per details provided, various diseases are due to bacterial, viral infections, allergic, smoking, dust and other lifestyle changes etc. The details provided by the office of In-Charge Medical Officer, Community Health Centre Tapukara vide dated 04.03.2025 is enclosed at **Annexure-28.**

C. Other observations

(a). Monitoring of Source Emission:

During the visit it was observed that unit has 07 mustard husk fired hot air generator attached with spray dryer. Out of 07 mustard husk fired hot air generator attached with spray dryer Joint Committee constituted in compliance of the order dated 24.12.2024 in O.A. No. 272/2024 in the matter of Ravinder/Raghu Yadav and others vs Kajaria Ceramics Ltd. and others before the Hon'ble National Green Tribunal, Central

Zone, Bhopal were already monitored 05 Nos. mustard husk fired hot air generator attached with spray dryer. Another 01 spray dryer of unit-I was not in operation yet and 01 spray dryer of unit-II was operational but does not have adequate infrastructural monitoring facility, hence monitoring couldn't be performed during the visit. Monitored data of source emission is given below:-

S. No.	Stack Attached to	Stack Emission concentration of PM in mg/Nm ³	Air Pollution Control Equipment
1.	Unit-I: Husk fired hot air generator attached with spray dryer (capacity 26 Ton)	211	Multicyclone and wet scrubber
2.	Unit-II: Husk fired hot air generator attached with spray dryer (capacity 22 Ton)	65	Multicyclone and wet scrubber
3.	Unit-II: Husk fired hot air generator attached with spray dryer (capacity 22 Ton)	101	Multicyclone and wet scrubber
4.	Unit-III: Husk fired hot air generator attached with spray dryer (capacity 22 Ton)	71	Multicyclone and wet scrubber
5.	Unit-III: Husk fired hot air generator attached with spray dryer (capacity 13 Ton)	153	Multicyclone and wet scrubber
	Prescribed Standard as per CTO & CAQM direction No. 62	80	

On the basis of above monitored source emission data, it has been observed that the average concentration of PM was found to be in the range of 65 mg/Nm³ to 211 mg/Nm³ and exceeding the limit at three locations i.e. Unit-I: Husk fired hot air generator attached with spray dryer (capacity 26 Ton), Unit-II: Husk fired hot air generator attached with spray dryer (capacity 22 Ton) & Unit-III: Husk fired hot air generator attached with spray dryer (capacity 13 Ton) and at two locations found within the prescribed limit. The copy of analysis report of the source emission is enclosed at **Annexure-29**.

- Joint Committee constituted in compliance of the order dated 24.12.2024 in O.A. No. 272/2024 in the matter of Ravinder/Raghu Yadav and others vs Kajaria Ceramics Ltd. and others before the Hon'ble National Green Tribunal, Central Zone, Bhopal was also monitored 8 Nos. PNG Fired Kiln in unit I to III. Monitored data of source emission is given below:-

S. No.	Stack Attached to	Stack Emission concentration in mg/Nm ³		
		PM	SO ₂	NO _x
1.	Unit-II: PNG fired Kiln no.1	19	2.8	252

2.	Unit-II: PNG fired Kiln no.2	16	3.8	263
3.	Unit-II: PNG fired Kiln no.3	17	2.2	278
4.	Unit-II: PNG fired Kiln no.4	20	1.9	202
5.	Unit-I: PNG fired Kiln no.1	12	3.6	192
6.	Unit-I: PNG fired Kiln no.2	19	5.4	236
7.	Unit-III: PNG fired Kiln no.1	19	4.1	219
8.	Unit-III: PNG fired Kiln no.2	16	3.1	227
	Standard as per CTO	80	400	600

On the basis of above monitored source emission data, it has been observed that the average concentration of PM was found to be in the range of 12 mg/Nm³ to 20 mg/Nm³ which is within the prescribed limit, gaseous parameters i.e. SO₂&NO_x for all kilns are also within the prescribed limit. The copy of analysis report of the source emission is enclosed at **Annexure-30**.

(b). Monitoring of Ambient Air Quality:

In order to assess the Ambient Air Quality of the area, Joint Committee constituted in compliance of the order dated 24.12.2024 in O.A. No. 272/2024 in the matter of Ravinder/Raghu Yadav and others vs Kajaria Ceramics Ltd. and others before the Hon'ble National Green Tribunal, Central Zone, Bhopal was monitored Ambient Air Quality for 24 hours out at 03 locations in unit premises and near by area of unit for the prominent air pollutant parameters viz. PM₁₀, SO₂, NO_x.

Monitored data of Ambient Air quality is given below:

S. No.	Location	PM ₁₀ (µg/m ³)	SO ₂ (µg/m ³)	NO ₂ (µg/m ³)
1.	BVM school, Village Jagamalhedi, (Approx 200 Meters away from Kajaria unit)	283	10.29	19.62
2.	Backside of Unit-III (near village Bhokar side),	400	12.37	23.08
3.	Truck parking area of M/s Kajaria Ceramics Limited (near Gailpur village side),	317	16.28	23.72
	NAAQ Standard (Ambient air quality monitoring carried out for 24 Hr basis)	100	80	80

On the basis of above monitored Ambient Air quality data, it has been observed that the average concentration of PM₁₀ (24 Hr basis) was found to be in the range of 283 µg/m³ to 400µg/m³ which is exceeding the limit at all three locations i.e. BVM school, Backside of Unit-III near village Bhokar side and Truck parking area of M/s Kajaria Ceramics Limited near Gailpur village side. The concentration of primary gaseous pollutants i.e. NO₂ and SO₂ were found to be within the limit at all the monitored locations. The copy of analysis report of the ambient air quality is enclosed at **Annexure-31**.

(c). Monitoring of Fugitive Emissions:

In order to assess the fugitive dust emission at work place i.e. grinder section area, Joint Committee constituted in compliance of the order dated 24.12.2024 in O.A. No. 272/2024 in the matter of Ravinder/Raghu Yadav and others vs Kajaria Ceramics Ltd. and others before the Hon'ble National Green Tribunal, Central Zone, Bhopal was monitored fugitive emission for 04 hours was carried out at 02 locations inside the premises of the plant for the Suspended Particulate Matter (SPM) parameter. Monitored data of fugitive dust emission is given below:

S. No.	Location	Suspended Particulate Matter (µg/m ³)	Standards as per EP Act guidelines for fugitive emission of grinding units (µg/m ³)
1.	Grinding section of Unit-I	878	600
2.	Grinding section of Unit-II	912	600

On the basis of above monitored fugitive dust emission data, it has been observed that the average concentration of SPM was found to be in the range of 878 µg/m³ to 912 µg/m³ which is exceeding the prescribed limit at both locations. The copy of analysis report of the fugitive dust emission is enclosed at **Annexure-32**.

(d). Monitoring of Ambient Noise Level:

In order to assess the Ambient Noise Level of the area, Joint Committee constituted in compliance of the order dated 24.12.2024 in O.A. No. 272/2024 in the matter of Ravinder/Raghu Yadav and others vs Kajaria Ceramics Ltd. and others before the Hon'ble National Green Tribunal, Central Zone, Bhopal was monitored Ambient Noise Monitoring during day at 03 locations in unit premises and near by area of unit. The Ambient Noise level monitored data is given below:

Sr. No.	Locations	Ambient Noise Level (dB(A))	
		Leq.	Limit
1.	BVM school, Village Jagamalhedi, (Approx 200 Meters away from Kajaria unit)	41	75

2.	Backside of Unit-III near village Bhokar side	47	75
3.	Truck parking area of M/s Kajaria Ceramics Limited near Gailpur village side	63	75

On the basis of above monitored Ambient Noise Level data, it has been observed that the average Ambient Noise Level during day time at all three locations are within prescribed standard limits for industrial area. The copy of monitoring report of the Ambient Noise Level is enclosed at **Annexure-33**.

(e). Monitoring of Ground Water Quality:

In order to assess the ground water quality of the area, Joint Committee constituted in compliance of the order dated 24.12.2024 in O.A. No. 272/2024 in the matter of Ravinder/Raghu Yadav and others vs Kajaria Ceramics Ltd. and others before the Hon'ble National Green Tribunal, Central Zone, Bhopal was collected ground water samples from the 05 borewells located at various places inside the premises of the plant and 02 borewells located outside the plant area. 01 Borewell of Unit-II was not in operation. Ground water monitored data is given below:

Analysis result of Ground Water samples

S r. N o.	Paramet ers	Locations							Standards as per IS:10500-2012	
		bore well no. 01 of Unit- I	bore well no. 02 of Unit- I	bore well no. 01 of Unit- II	bore well no. 01 of Unit- III	bore well no. 02 of Unit- III	bore well of BVM Scho ol	borew ell of Govt. Sr. Sec. School , village Gailpu r	Require ment (Accept able limit)	Permis sible limit in the absenc e of alternat e source
1.	pH	7.86	8.22	7.91	8.01	7.97	7.8	7.65	6.5-8.5	-
2.	TDS	416.3	447.9	492.8	420.4	404.5	371.7	776.9	500	2000
3.	COD	10	20	10	20	10	10	30	-	-
4.	Sulphate	44.6	101.6	122.7	55.1	16.6	57.4	155.3	200	400
5.	Total Alkalini ty	355	375	420	360	375	365	490	200	600
6.	Chloride as Cl	18	33	36	31	17	30	104	250	1000

7.	Fluoride	0.2	0.4	0.5	0.1	0.3	0.2	0.6	1	1.5
8.	Total Hardness as CaCO ₃	112	164	114	66	60	154	308	200	600
9.	Phosphate	BDL	-	-						

All the values in mg/l except pH.

On the basis of above analysis results of ground water, TDS, sulphate, chloride and total hardness are exceeding at 01 location as per acceptable limit but within permissible limit in the absence of alternate source, total alkalinity is exceeding at all locations as per acceptable limit but within permissible limit in the absence of alternate source and other parameters are within prescribed limit as per Drinking water specification IS 10500:2012. The copy of analysis report of ground water samples enclosed at **Annexure-34**.

(f). Monitoring of Waste Water Quality (STP):

Unit has installed 100 KLD capacity Sewage treatment plant based on MBBR technology to treat the domestic waste water generated from unit. Treated water is used in the horticulture. Joint Committee constituted in compliance of the order dated 24.12.2024 in O.A. No. 272/2024 in the matter of Ravinder/Raghu Yadav and others vs Kajaria Ceramics Ltd. and others before the Hon'ble National Green Tribunal, Central Zone, Bhopal was collected waste water from the outlet of STP.

Analysis result of Waste Water samples

S. No.	Parameters	Location	Standard as per RSPCB order dated 08.08.2023 in compliance of CPCB Direction dated 21.04.2015.
		Final Outlet of STP, M/s Kajaria Ceramics Ltd (100 KLD)	
1.	pH	7.38	6.5-9.0
2.	Total Suspended Solids	191 mg/l	20 mg/l
3.	Oil & Grease	14.7 mg/l	10 mg/l
4.	COD	452 mg/l	50 mg/l
5.	BOD	56 mg/l	10 mg/l

On the basis of above analysis results of outlet of STP (wastewater) all the parameters (except pH) are exceeding the prescribed limit as per State Board Standards. The copy of analysis report of waste water sample is enclosed at **Annexure-35**

(D). Action already taken by Rajasthan State Pollution Control Board on behalf of the Joint Committee report of in the matter of O.A. No. 272/2024 Ravinder/Raghu Yadav and others vs Kajaria Ceramics Ltd. and others before the Hon'ble National Green Tribunal, Central Zone, Bhopal :-

- a) Show Cause Notice for intended revocation /Cancellation of Consent to Operate under Section 25/27 of the Water (Prevention & Control Of Pollution) act,1974 & under section 21 of the Air (Prevention & Control Of Pollution) Act,1981 issued by RSPCB Bhiwadi to M/s Kajaria Ceramics Limited (Unit-I) situated at 19 k.m. stone, Bhiwadi- Alwar Road Gailpur, Tehsil –tapukara, Distt- Khairthal - Tijara on dated 04.03.2025. at **Annexure-36**
- b) Show Cause Notice for intended revocation /Cancellation of Consent to Operate under Section 25/27 of the Water (Prevention & Control Of Pollution) act,1974 & under section 21 of the Air (Prevention & Control Of Pollution) Act,1981 issued by RSPCB Bhiwadi to M/s Kajaria Ceramics Limited (Unit-II) situated at 19 k.m. stone, Bhiwadi- Alwar Road Gailpur, Tehsil –tapukara, Distt- Khairthal - Tijara on dated 04.03.2025. at **Annexure-37**
- c) Show Cause Notice for intended revocation /Cancellation of Consent to Operate under Section 25/27 of the Water (Prevention & Control Of Pollution) act,1974 & under section 21 of the Air (Prevention & Control Of Pollution) Act,1981 issued by RSPCB Bhiwadi to M/s Kajaria Ceramics Limited (Unit-III) situated at 19 k.m. stone, Bhiwadi- Alwar Road Gailpur, Tehsil –tapukara, Distt- Khairthal - Tijara on dated 04.03.2025. at **Annexure-38**

6 . Observations of the Joint Committee on Waste Water Management in Bhiwadi :-

In the area under the context of the present writ application and shown to the joint committee by the applicant, there are industrial as well as domestic and commercial establishment. The status of generation and management is as under:

a. Comments on the allegations of the applicant:

- During the meeting, the applicant expressed concerns about the accumulation of polluted industrial wastewater at various locations in Bhiwadi. The Joint Committee, along with the applicant, visited the three locations identified by the applicant as having significant wastewater accumulations.
 - Location 1: In front of Nagina Garden & behind the RHB STP
 - Location 2: Behind Narayana School, and
 - Location 3: Behind the Bus Stand.
- At all three locations, it was confirmed that water had accumulated. Following the site visits, water samples were collected from these locations for further analysis.

Analysis result of Water samples

S. No.	Parameters	Location	Location	Location
		Water accumulated in front of Nagina Garden	Water accumulated Back side of BUS Stand	Water accumulated behind the Narayana School
1.	pH	6.27	6.93	6.50
2.	Total Suspended Solids mg/l	52 mg/l	175 mg/l	897 mg/l
3.	COD mg/l	156 mg/l	245 mg/l	3020 mg/l
4.	BOD mg/l	42 mg/l	56 mg/l	648 mg/l
5.	Oil & Grease mg/l	7 mg/l	18 mg/l	26 mg/l
6.	Zinc as Zn mg/l	BDL	0.02 mg/l	0.18 mg/l
7.	Copper as Cu mg/l	BDL	0.21 mg/l	11.90 mg/l
8.	Nickel as Ni mg/l	BDL	0.07 mg/l	4.90 mg/l
9.	Lead as Pb mg/l		BDL	1.28 mg/l
10.	Total Chromium as Cr mg/l	0.05 mg/l	0.01 mg/l	2.20 mg/l
11.	Iron as Fe mg/l	0.53 mg/l	6.30 mg/l	8.23 mg/l
12.	Cadmium as Cd mg/l	0.10 mg/l	0.11 mg/l	0.12 mg/l

Based on the analysis of the waste water samples collected from different locations in the Bhiwadi area, it was found that the water accumulated at in front of Nagina Garden and Back side of BUS Stand is domestic in nature. However, the wastewater accumulated behind the Narayana School has industrial characteristics, as it contains high levels of COD and heavy metals, including Fe, Ni, Cu, Pb, Total Cr. The condition of the waste water behind Narayana School indicates that the accumulation has occurred over many years, likely due to the illicit disposal practices by industries during the time when the CETP had not yet been upgraded to meet ZLD (Zero Liquid Discharge) standards. The copy of analysis report of water samples enclosed at **Annexure-39**.

b. Overall State of Industrial Waste Water:

- At present there are 14 industrial areas established and operated by RIICO Limited in bhiwadi and near by area. Out of these 14 industrial areas, 5 industrial areas

namely Bhiwadi (I-IV Phase) and Rampur Mundana (Vth Phase) falls in the region relating to which this petition has been filed by the applicant.

- Various industries, ranging from micro, small, medium to large-scale enterprises, are established in the aforementioned areas. These industries span sectors such as automotive, food processing, household products, ceramics, cables, iron work, technology, plastic and rubber products, textiles, chemical products, and more.
- RIICO Limited has developed a Common Effluent Treatment Plant (CETP) to treat the wastewater generated by the industries in the Bhiwadi Industrial Area (Phase I-V).
- Initially, the CETP was designed with a 9 MLD (Million Liters per Day) physico-chemical treatment capacity. Recently, it has been upgraded to a Zero Liquid Discharge (ZLD) plant having 6 MLD capacity.
- This plant is operated by M/s Triveni Engineering India Limited and maintained by Bhiwadi Jal Pradushan Nivaran Association (SPV) in compliance with the orders of the State Government. The said SPV is formed by the representatives of industries which are benefiting from CETP.
- To address the issue of industrial water pollution in the Bhiwadi area, RIICO undertook the upgradation of the CETP, which included the following major components:
 - Upgrading the CETP to a 6 MLD ZLD system through Reverse Osmosis (RO) and Mechanical Vapor Recompression (MVR) technologies.
 - Laying a closed conduit pipeline to transport effluent from industries to the CETP.
 - Installing a pipeline for distributing treated water from the CETP to industries.
- The up gradation work has been completed, and the generation of RO permeate for supply to industries has commenced.

c. Overall State of Domestic Waste Water:

- The domestic waste water in the area is generated from residential areas, commercial buildings developed in and around the industrial areas. Besides, the domestic sewage of nearby villages like Harchandpur, Santhalka, Rampur Mundana, Bilahera, Ghatal also adds in to the domestic sewage of the city.
- Nagar Parishad, Bhiwadi and Bhiwadi Integrated Development Authority have laid down sewer lines for collection of domestic sewage and conveyance of this effluent to the Sewage Treatment Plants.
- For the treatment of Domestic Sewage 5 Sewage Treatment Plants have been established, details of these are under: -

Sr. No.	Address of STP	Capacity of STP	Operational Status	Consent Validity	Area of Jurisdiction	Remarks
1	Bhiwadi Integrated Development Authority, STP	04 MLD	Operational	30-06-2026	Bhiwadi Integrated Development Authority	Annexure-40
2	Near existing BIDA STP	03MLD	Operational	31-05-2029	Municipal Council, Bhiwadi	Annexure-41
3	Rajasthan Housing Board, STP	1.5 MLD	Operational	31-05-2029	Municipal Council, Bhiwadi	Annexure-42
4	Kharsra No. 253, Mundana Mev STP	02MLD	Operational	31-05-2029	Municipal Council, Bhiwadi	Annexure-43
5	Kharsra No. 547, Santhalka STP	03MLD	Operational	31-05-2029	Municipal Council, Bhiwadi	Annexure-44

- Currently, the total capacity of the five domestic wastewater treatment plants established by BIDA and the Municipal Council of Bhiwadi is 13.5 MLD. While all the plants are operational, they are running at only 70-80% of their capacity due to incomplete or non-functional sewer connections and networks from residential areas.
- In addition to the domestic effluent treated by the STPs, approximately 10-12 MLD of domestic sewage is currently being pumped from the CETP's Old Sump to Khushkhera. Furthermore, 1.5-2.0 MLD of the domestic effluent is being used by the CETP to optimize capacity, as the volume of trade effluent received is only 1.2-1.6 MLD, well below the CETP's installed capacity of 6.0 MLD.
- Due to the non-functioning sewerage system established by the Municipal Council in Bhiwadi and its surrounding areas, as well as the absence of sewer lines across the entire region, a significant portion of domestic sewage from most residential areas also reaches into the RIICO storm water drains.
- It is also noteworthy that the development of Bhiwadi as a major industrial hub has led to the parallel growth of a labour town, where residential houses and societies have expanded rapidly. The occupancy in these housing units has increased significantly, with some houses, originally designed for 2-3 families, now accommodating 40-50 labourers.
- The management of domestic effluent in Bhiwadi is further complicated by the fact that domestic sewage from residential areas such as Karan Kunj, Vivek Vihar, Akeda, and others in Haryana also flows into the open storm water drains of the RIICO Industrial Area in Bhiwadi.
- The exact volume, or even an approximate estimate, of the effluent reaching storm

water drains of the RIICO Industrial area, remains unquantified.

- This unaccounted domestic wastewater eventually accumulates in low-lying areas and vacant lands throughout the Bhiwadi area. The details of the areas/plots where a large quantum wastewater has accumulated are as follows:
 - In front of Nagina Garden and behind the RHB STP, Bhiwadi
 - Behind Narayana School, near UIT Thana, Bhiwadi
 - Behind the Bus Stand, Bhiwadi
- In the Bhiwadi area, domestic wastewater flows into the RIICO storm drains, and during the rainy season, stormwater mixes with this wastewater. Due to the natural slope of the area towards Haryana, the mixed water flows into the state of Haryana. In August 2023, the construction of a ramp by the State of Haryana on National Highway No. 919, just before Dharuhera city, causes this water to accumulate at the Alwar Bypass Junction.
- To address the issue of domestic waste water pollution in the Bhiwadi area, Municipal Council, Bhiwadi has undertaken the development of a 34 MLD Sewage Treatment Plant, under AMRUT II scheme.

7. Observations of the Joint Committee on Solid Waste Management in Bhiwadi : -

- a. According to the 2011 Census, the population of Bhiwadi was approximately 1.1 lakh. However, considering the decadal growth rate, the estimated current population is around 5.0 lakh. It is important to note that, in addition to the resident population, the city hosts a significant transient or floating population due to the large number of industrial establishments. This transient population, which is not accounted for in the census, contributes substantially to solid waste generation, placing additional strain on the city's waste management systems.
- b. Considering an average per capita waste generation rate of 0.4 kg, the estimated total waste generation for Bhiwadi is approximately 200 tons per day (TPD). This volume of waste highlights the growing challenge of managing solid waste in a rapidly developing urban and industrial environment.
- c. For municipal solid waste, the Municipal Council has provided a designated dumping ground at Godhan., where a 56 TPD RDF (Refuse Drived Fuel) and compost plant is under progress. The shed work has been completed.
- d. It is noteworthy, however, that the designated dumping ground for municipal waste is no longer able to accommodate the increasing volume of waste. As a result, municipal solid waste is now being dumped in the area allocated for non-hazardous industrial waste, exacerbating the issue of waste management and contamination of the industrial waste site.
- e. The overall status of municipal waste in Bhiwadi remains poor, with heaps and piles of solid waste scattered across various vacant plots throughout the city.
- f. This improper disposal not only affects the aesthetic appeal of the area but also poses

significant environmental and health risks, underscoring the urgent need for effective waste management solutions.

8. Observations of the Joint Committee on Air Pollution and Air Quality

As per allegations raised by the applicant regarding degrading air quality of Bhiwadi region, here it is to mention that the air quality of any region is influenced by various factors. The first step in addressing the issue of air pollution is to accurately identify the key contributors.

The State Pollution Control Board commissioned a study conducted by IIT Kanpur in January 2020 to identify the key contributors to air pollution in the region. This study seeks to thoroughly analyze the various sources of pollution, providing valuable insights to guide effective strategies for improving air quality. Major observations from the study area as below:

- In the study it was observed that 77 percent of the pollution in Bhiwadi is due to road dust (PM 10), 11 percent emissions from industries and various factors like construction work, open burning of garbage etc.
- Information on hot-spots identification under the report.

Further, the area of Bhiwadi comes under the territorial boundaries of National Capital Region (NCR) and to address the issue of air pollution in the NCR region, the Air Quality Management Commission (AQMC), New Delhi, also regularly issues directives aimed at improving air quality.

Various stakeholders, including BIDA, the Municipal Council, Housing Board, RIICO, Public Works Department, NHAI, Transport Department, and the Rajasthan State Pollution Control Board (RSPCB), are responsible for ensuring compliance with the directions issued by the Commission for Air Quality Management (CAQM).

The following outlines the major actions being taken by the stakeholder departments in this regard:

- The RSPCB has established an online web portal to facilitate the monitoring of compliances of dust mitigation measures by Project Proponents in the Municipal areas of the National Capital Region (NCR). This portal mandates registration for all ongoing and upcoming construction and demolition projects, with a plot area of 500 square meters or more, under the jurisdiction of urban Local Bodies in the NCR. It is worth noting that, till date, the Rajasthan Pollution Control Board (RPCB) has closed 13 non-compliant C&D sites and imposed an environmental compensation fee of Rs. 830000/- on C & D sites. Details is enclosed at **Annexure-45**
- To reduce airborne dust pollution from roads, stakeholder departments routinely sprinkle water on 35 kilometers of busy, major roads throughout the city. Furthermore, around 20 kilometers of roads are regularly cleaned using vacuum

sweeping machines.

- In directions no. 63 and 65 issued by the CAQM, a list of approved fuels for the NCR region has been released. The RSPCB has successfully converted 353 out of 386 industrial units to use approved fuels, with the remaining 33 units being closed. Details is enclosed at **Annexure-46**
- A total of 492 air emission monitoring (including stack, ambient, and fugitive emissions) were conducted by RSPCB from January 1, 2024, to January 31, 2025. Out of these 492, 45 samples were found to exceed the prescribed norms. Subsequently, action was taken against these units under the Air Act 1981 and their pollution control measures were upgraded. Details of exceed the prescribed norms unit is enclosed at **Annexure-47**
- The State Board has converted 33 brick kilns operating within its jurisdiction to induced draft Zig-Zag technology to control air pollution in the area. The remaining brick kilns have been closed. Details is enclosed at **Annexure-48**
- CAQM vide its direction no. 76 has issued directions for operations of D.G. Sets in cleaner modes either by installation of RECD kits or by converting from diesel to Dual Fuel mode otherwise these D.G. sets were sealed. In compliance with these directions about 153 nos. of DG sets in 126 units have been sealed up to 12.02.2025. Details is enclosed at **Annexure-49**
- To reduce pollution from older vehicles, the traffic department has phased out commercial vehicles that are more than ten years old. Regular actions are being taken against vehicles with invalid PUC certificates and those found to be excessively polluting and to date, the traffic department has issued 707 challans to defaulter vehicles.
- 2 Continuous Ambient Air Quality Monitoring Stations have been established in Bhiwadi, one in the year 2017 (RICO Industrial Area) and another in year 2024 (Vasundhara Nagar). At these monitoring stations, seven (7) air pollutants (PM 2.5, PM 10, SO₂, NO₂, O₃, NH₃, CO) are continuously monitored and the levels of the said pollutants in the ambient air are displayed through display boards, thereby creating public awareness.
- Rajasthan State Pollution Control Board also conducts manual air quality monitoring at 03 places under the National Air Monitoring Program (NAMP) to measure air quality.
 1. Ashiana Tarang Society, Bhiwadi
 2. Rajasthan Housing Board Sewage Treatment Plant, Aravali Vihar, Bhiwadi
 3. Orient Syntex, RIICO Industrial Area, Phase-1, Bhiwadi
- The CAQM, New Delhi, has established a Graded Response Action Plan (GRAP) and CAQM issues directions regarding the invocation and revocation of GRAP

stages based on the Air Quality Index (AQI) in Delhi. Various stakeholder departments implement specific mitigation and control measures during the GRAP.

- As a result of the actions taken by the stakeholder departments, air pollution levels in the Bhiwadi area have shown a decline compared to previous years. The annual average data received from the Continuous Air Quality Audit Centre established in Bhiwadi is as follows: Annual AQI Details is enclosed at **Annexure 50**

Year	Concentration of PM ₁₀ in µg/m ³	Concentration of PM _{2.5} in µg/m ³	Annual AQI
2017	296.11	141.34	292
2018	308.98	128.66	294
2019	221.40	103.94	231
2020	193.37	98.86	207
2021	229.57	111.40	239
2022	203.75	94.74	217
2023	199.66	78.54	189
2024	171.94	76.48	169

10. Remedial action and recommendations of the Joint Committee:

I. Recommendations of the Joint Committee for Kajaria Ceramic Limited

- Plant should ensure to stop the untreated domestic sewage generated from the residential colonies which are using in horticulture purpose and use after treatment either by providing new STP or connecting sewer lines to the existing 100 KLD STP with requisite permission from the RSPCB.
- Proper treatment of domestic sewage should be done in the existing 100 KLD STP to achieve the permissible standards limit.
- Plant should ensure proper housekeeping of sludge storage and mustard husk ash storage area. Mustard husk ash should be stored under covered shed to avoid fugitive dust emission and ash generation & selling records should be maintained properly.
- Plant should carry out regular cleaning of all internal roads particularly truck parking area, vehicle movement area and dust suppression through water sprinkling system to reduce fugitive dust emission.

- e) Plant should ensure to cover all the material conveyor belt and installed fume hood on all the ball mills of all 3 units & connected with APCD through suction duct to reduce the fugitive dust emission.
- f) Plant should operate both the grinder machines installed with air pollution control devices in the premises only after obtaining prior obtaining requisite permission from RSPCB and upgraded the APCDs and cover the material conveyor belt to achieve the fugitives dust emission standard.
- g) Plant should upgrade the air pollution control devices attached with Husk fired hot air generator attached with spray dryer (capacity 26 Ton) of unit –I, Husk fired hot air generator attached with spray dryer (capacity 22 Ton) of unit- II & Husk fired hot air generator attached with spray dryer (capacity 13 Ton) of unit – III, in which mustard husk is being used as fuel.
- h) Plant should upgrade monitoring facility for source emission of stack no. 3 attached with Husk fired hot air generator attached with spray dryer (capacity 13 Ton) of unit-II.
- i) Plant should regularly update the display board installed at main gate with requisite information and maintain the proper record of hazardous waste in Form-3 as per the H&OW (M&TM) Rules, 2016.
- j) As plant is located in the Delhi NCR region, it should also adhere with the directions issued time to time by CAQM, Delhi.
- k) Plant should ensure proper use of safety kits i.e. mask, gloves, gumboot, helmet goggles etc.by all workers inside premises during material handling and process area.
- l) Industry has made reasonable efforts for plantations /greening, however the coverage of green belt is still less than 40 % of total plant area. The unit should make positive efforts towards achieving plantation 40 % of total plant area.

II. Recommendations of the Joint Committee for curb the air pollution in Bhiwadi area and Hot Spot Area.

- a) BIDA, RIICO and Nagar Nigam should carry out complete end to end road paving in 06 hot spots area. Along with this, the frequency of continuous water sprinkling on the roads is increase in these 06 hot spot areas should be increased so that road dust can be controlled
- b) Dumping yards should be provided by RIICO at different industrial area for the scientifically disposal of solid waste generated from the industries located in different industrial area.

- c) To curb the dust pollution generated from the movement of vehicles number of mechanical sweeping machines and kilometres of roads should be increased by BIDA, RIICO and Nagar Nigam, and GPS to be installed in these machines to regular monitoring.
- d) BIDA, RIICO and Municipal Corporation should continuously sprinkle water on the roads so that road dust can be controlled.
- e) Pollution Control Board should increase the monitoring frequency of air polluting industries, and take strict action against violating industries.
- f) Pollution Control Board should increase night surveillance of industry as well as RIICO industrial area to check pollution control measure & approved fuel status.
- g) RIICO & Municipal Council/BIDA shall increase vigilance in the industrial areas to address open burning of solid waste in RIICO area / Municipal area.
- h) Pollution Control Board should immediately seal all DG sets having capacity less than 850 kW, which have not yet converted their DG sets to dual fuel mode or RECD kit.
- i) To control vehicular pollution, the traffic department should phase out commercial vehicles older than 10 years and increase the PUC validity of vehicles and take regular action against polluting vehicles.
- j) Positive efforts should be made by all stakeholders departments to increase a plantation on both sides of roads in Bhiwadi area

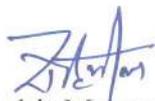
III. Recommendations of the Joint Committee for control of water pollution & water logging problem

- a) The primary task of assessing total domestic effluent generation will be carried out jointly by the Municipal Council, BIDA, and RIICO, with consideration given to the floating population during the assessment."
- b) The installation of a sewage network connecting all households to collect domestic sewage from the industrial area of Bhiwadi and nearby villages shall be expedited to reduce the flow of domestic wastewater into the RIICO storm water drains."
- c) Municipal Council Bhiwadi shall expedite the work of establishment of new 34 MLD STP plant.
- d) The Municipal Council, Bhiwadi, and BIDA shall make adequate arrangements for the reuse of treated wastewater, ensuring that the effluent from all STPs is utilized for productive purposes
- e) Municipal Council, Bhiwadi, and BIDA to upgrade the all STPs as per latest

standards parameter as per Rajasthan State Pollution Control Board order dated 08.08.2023 & in compliance of CPCB Direction dated 21.04.2015.

IV. Recommendations of the Joint Committee for solid waste management

- a) The capacity of bio-mining shall be expanded to effectively bridge the gap between the generation of municipal solid waste and the processing of legacy waste."
- b) Duping of municipal solid waste in dumping ground earmarked for non-hazardous industrial waste shall be immediately stopped.
- c) Launch community awareness programs to educate residents and businesses about the importance of waste segregation, recycling, and responsible waste disposal. Organize workshops, seminars, and door-to-door campaigns to spread awareness.
- d) Improve the door-to-door collection system for segregated waste. Ensure that waste collection vehicles are well-maintained and operate efficiently to prevent delays or overflow. Use GPS-enabled vehicles for better route management and tracking.
- e) Encourage local businesses to set up composting units for organic waste and work with recycling firms to handle dry waste such as plastics, metals, and paper.
- f) Municipal council /BIDA may explore development an integrated Solid Waste Management facility having waste to energy plant and compressed bio gas plant.
- g) Expand and encourage community composting programs, where residents and local communities can compost organic waste to create high-quality compost for use in gardens, parks, and agriculture. This can significantly reduce organic waste that would otherwise end up in dumping grounds.



(Rohit Meena)

Senior Scientific Officer
RSPCB, Bhiwadi



(Lakhan Singh Gurjar)
Sub Division Magistrate
Tapukara

Photo taken during the visit under Hon'ble NGT OA 258/2024



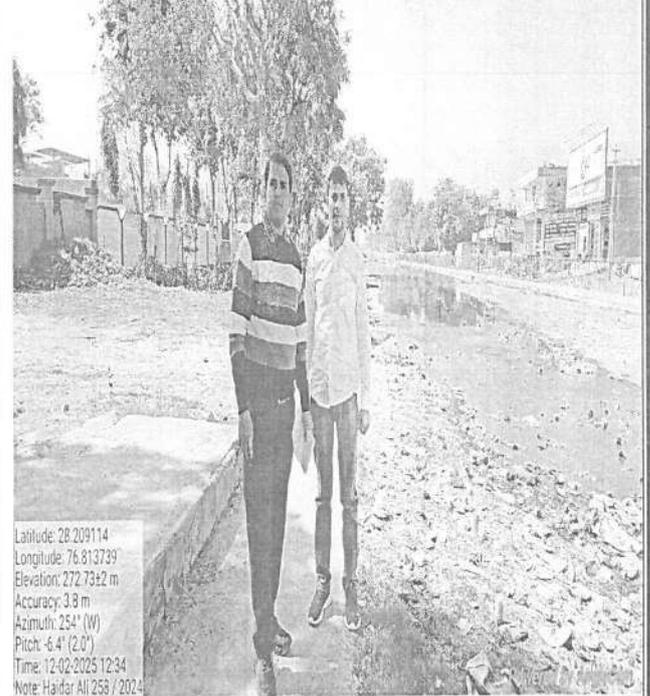
Kajaria Ceramic Unit visit



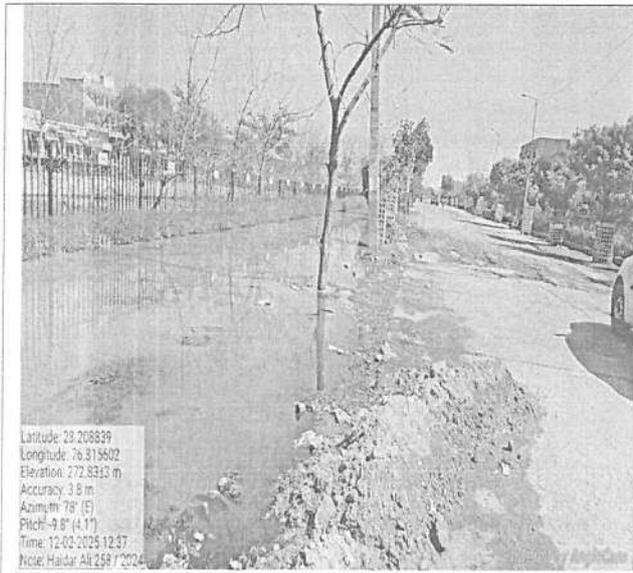
Kajaria Ceramic Unit visit



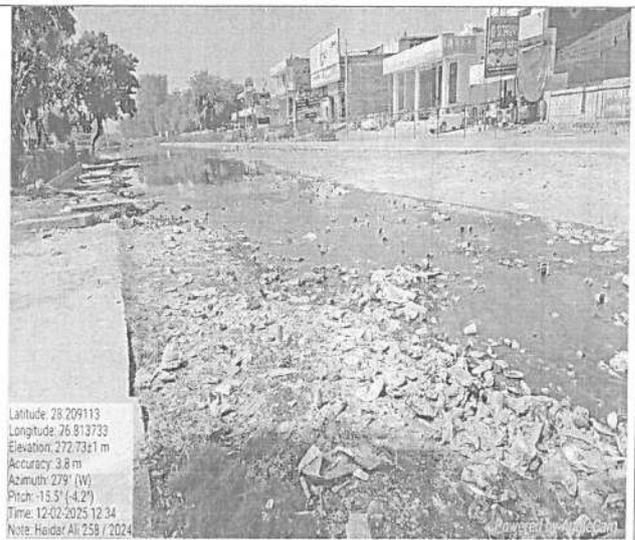
Meeting of Committee Members in SDM Office



Site visit with applicant



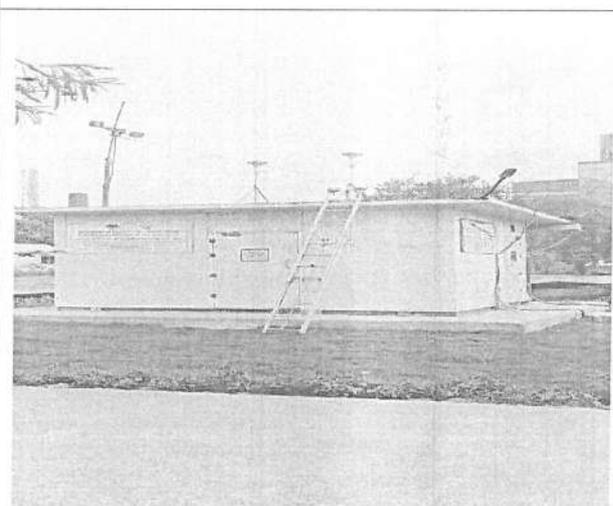
Water Accumulated in front of angina garden



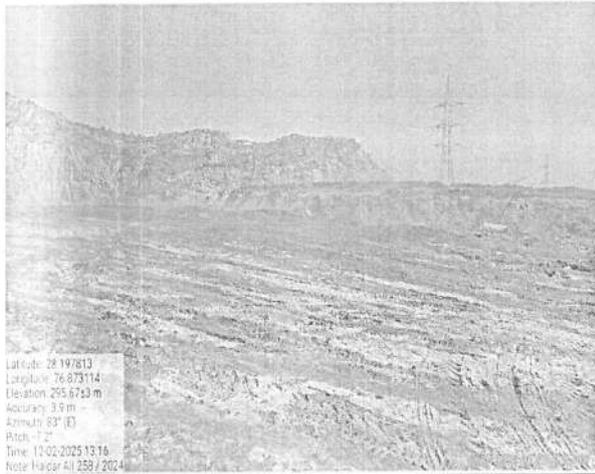
Water Accumulated in front of angina garden



Water Accumulated behind Bus stand



CAAQMS Installed at near RHB STP



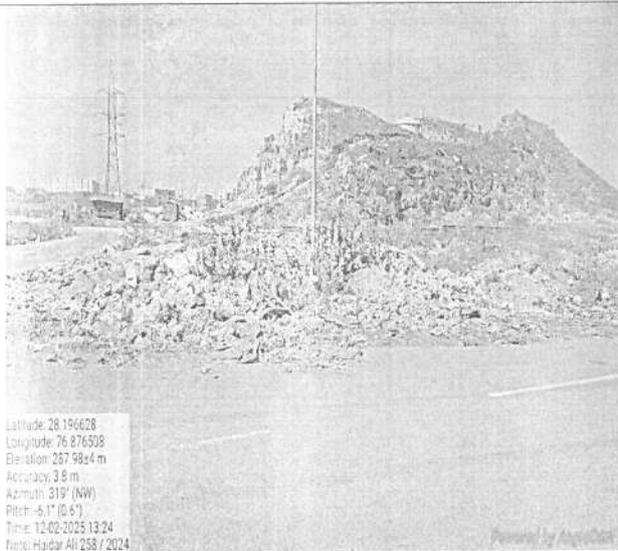
Latitude: 28.197813
 Longitude: 76.873114
 Elevation: 295.6753 m
 Accuracy: 3.9 m
 Azimuth: 83° (E)
 Pitch: -7.2°
 Time: 12-02-2025 13:16
 Note: Haider Ali 258 / 2024

RIICO Dumping yard in Rampura Mundana



Latitude: 28.196653
 Longitude: 76.874972
 Elevation: 289.2858 m
 Accuracy: 6.7 m
 Azimuth: 322° (NW)
 Pitch: 4.2°
 Time: 12-02-2025 13:23
 Note: Haider Ali 258 / 2024

Illegal Dumping of Solid Waste near RIICO Dumping Yard ,Rampura Mundana



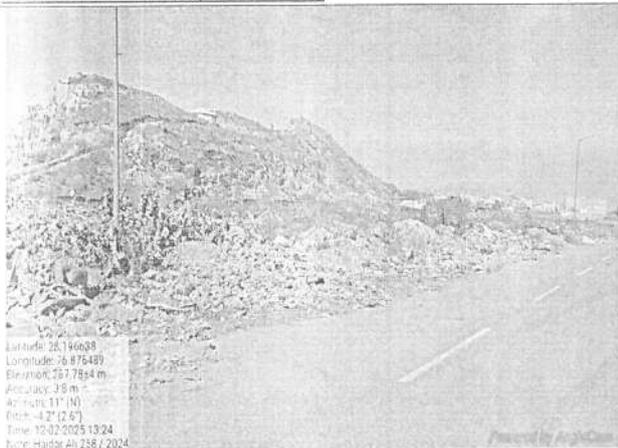
Latitude: 28.196628
 Longitude: 76.876508
 Elevation: 287.984 m
 Accuracy: 3.8 m
 Azimuth: 319° (NW)
 Pitch: -6.1° (0.6°)
 Time: 12-02-2025 13:24
 Note: Haider Ali 258 / 2024

Illegal Dumping of Solid Waste near Kahrani Road,Bhiwadi



Latitude: 28.196656
 Longitude: 76.876649
 Elevation: 289.564 m
 Accuracy: 3.0 m
 Azimuth: 72° (E)
 Pitch: -2.4° (-10.8°)
 Time: 12-02-2025 13:24
 Note: Haider Ali 258 / 2024

Illegal Dumping of Solid Waste near Kahrani Road,Bhiwadi



Latitude: 28.196658
 Longitude: 76.875489
 Elevation: 287.7854 m
 Accuracy: 3.8 m
 Azimuth: 11° (N)
 Pitch: -4.2° (2.6°)
 Time: 12-02-2025 13:24
 Note: Haider Ali 258 / 2024

Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.258/2024(CZ)

Haider Ali

Versus

Applicant(s)

Rajasthan State Pollution
Control Board (through its
Secretary) & Ors.

Respondent(s)

Date of hearing: 05.12.2024

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s) : Mr. Gaurav Kumar Verma, Adv. (in Virtual Mode)

ORDER

1. Heard Mr. Gaurav Kumar Verma, learned Counsel present (in Virtual Mode) for the Applicant.
2. The Applicant, Haider Ali of this Original Application has alleged that there is discharge of harmful air pollutants by the factories in Bhiwadi, District-Khairtal Tijara, Alwar, Rajasthan.
3. It is stated that an article in this regard was published in the newspaper on 22.11.2024 wherein it was stated that the people of Bhiwadi are suffering from several respiratory ailments due to the poor air quality index of this area. The article also mentioned that the Regional Pollution Officer, Rajasthan State Pollution Control Board (RSPCB) had stated that the pollution control board had demarcated 6 Hotspot in this area for determining the Quality of Air i.e. Dhaba Complex-Bhiwadi Mor, Bhiwadi Mor-Toll Plaza (Alwar Road), Alwar road-Mansa Chowk, Mansa Chowk-Relaxo Chowk, UIT residential Area and Chowpanki. It was also alleged that

vehicular emissions are a major contributor to the poor air quality (AQI) of this area.

4. It is stated that in another news article dated 19.06.2023 and 09.12.2023 published in newspaper 'Dainik Bhaskar' it was alleged that people of Bhiwadi had complained that Kajaria Ceramics (a company) was polluting the air of the local area by emitting harmful gases in the atmosphere because of which local people of the area had constituted a committee and submitted a representation before the Additional District Magistrate praying for taking appropriate measures for improving the air quality. The local people also alleged that Kajaria Ceramics was discharging harmful liquid waste in the Groundwater affecting the drinking water quality of the area.
5. Further reference was made to a news article published in 'The Times of India' dated 27.11.2024 mentioning therein that Bhiwadi was considered as one of the most polluted city in the world describing Bhiwadi as '*.....Stench of Stagnant, Polluted Industrial Water, Piles of Garbage and encroachments on the main roads forming a contrast to its identity as the second largest industrial hub of Rajasthan....*'
6. Matter requires consideration.
7. Issue notice to the Respondents, returnable within four weeks.
8. All the Respondents shall file their counter-affidavits within four weeks.
9. Considering the allegations made in the Original Application, we deem it appropriate to constitute a Fact Finding Committee comprising of the following members:-
 - i) Sr. Scientist, Rajasthan State Pollution Control Board; and

- ii) Sub District Magistrate, Khairtal Tijara, Alwar, Rajasthan or any Representative of Senior Rank nominated by him
10. The Committee shall visit the site and submit its Fact Finding Report on affidavit within four weeks with regard to the allegations made in the Original Application.
11. The office of the Sub District Magistrate, Khairtal Tijara, Alwar, Rajasthan shall be the Nodal office for all logistic purposes as well as for filing the Joint Committee Report on affidavit.
12. In case allegations of environmental violations are made out, the Committee shall recommend remedial action as well as action to be taken against the violators.
13. The Counsel for the Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon the Counsel for the Respondents as well as the Private Respondent, within 48 hours.
14. List on 06.02.2025.

.....
B. Amit Sthalekar, JM

.....
Dr. A. Senthil Vel, EM

December 05, 2024,
Original Application No.258/2024(CZ)
OM



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
 Phone :0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
 Helpline No. : 0141-2716877

No. F.10 (678) RPCB/Legal/NGT/2024/1735-1737

Date: 27/01/2025

Sh. Rohit Meena,
 Senior Scientific Officer,
 Regional Office,
 Rajasthan State Pollution Control Board.
 Bhiwadi

Subject: - Regarding the Hon'ble National Green Tribunal, Bhopal order dated 05.12.204 passed in Original
 Application No. 258/2024 (CZ), Haider Ali V/s RSPCB&Ors.
 Reference: - Letter No. RPCB/RO/BWD/Legal-123/3087-3088 dated 23.01.2025

Sir,

With reference to above subject matter, it is to inform that you are hereby nominated as member of the committee constituted by the Tribunal vide aforesaid order dated 05.12.2024 on behalf of the RSPCB in place of Sh. Rajendra Singh Meena, Suptt. SO, Regional office, Bhiwadi which was earlier nominated as the member of committee vide the State Board order dated 31.12.2024 with the direction to ensure compliance of the Hon'ble NGT order dated 05.12.2024. Copy of the Hon'ble NGT order dated 05.12.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
 Member Secretary

Copy to following for information/necessary action -

1. District Collector, Khairthal-Tijara, Rajasthan
2. Regional Officer, Bhiwadi, RSPCB.

Member Secretary e/c

Signature valid

Digitally signed by N. Vijai
 Designation: Member Secretary
 Date: 2025.01.24 18:31:44 IST
 Reason: Approved



RajKaj Ref No.: 13205551

कार्यालय जिला कलक्टर, खैरथल-तिजारा (राज.)

क्रमांक :- खैरथल-तिजारा/मॉनिटरिंग 1/2025/

दिनांक :-/01/2025

उपखण्ड अधिकारी
टपूकडा

विषय :- Hon'ble National Green Tribunal के प्रकरण संख्या 258/2024 हैदरअली बनाम राजस्थान राज्य प्रदूषण मण्डल के सम्बंध में।

प्रसंग :- सदस्य सचिव राजस्थान प्रदूषण मण्डल राजस्थान जयपुर के पत्रांक 1569-1571 दिनांक 31.12.2024 एवं क्षेत्रीय अधिकारी राजस्थान प्रदूषण मण्डल भिवाडी के पत्रांक 2776 दिनांक 01.01.2025 के क्रम में।

उपर्युक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में लेख है कि Hon'ble National Green Tribunal के प्रकरण संख्या 258/2024 हैदरअली बनाम राजस्थान राज्य प्रदूषण मण्डल में आपको नोडल अधिकारी नियुक्त कर निर्देशित किया जाता है कि प्रासंगिक पत्र में दिये गये निर्देशों की पालना किया जाना सुनिश्चित करावें।

संलग्न - यथोपरि।

क्रमांक :- खैरथल-तिजारा/मॉनिटरिंग 1/2025/
प्रतिलिपि : निम्न को सूचनार्थ प्रेषित है -

1. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण मण्डल भिवाडी।

अति. जिला कलक्टर
खैरथल-तिजारा
दिनांक :-/01/2025

अति. जिला कलक्टर
खैरथल-तिजारा

Validity unknown



Digitally signed by Shivpal Jat
Designation : Additional Collector
And Additional District Magistrate
Date: 2025.01.02 18:25:56 IST
Reason: Approved

1.2.1 PROCESS DESCRIPTION

The process steps for the production of tile as per the selected technology for the envisaged expansion are body preparation, spray drying, pressing, drying, glazing and decoration, firing, squaring and polishing, sorting and packing. Each of these process steps are described as follows.

1 BODY PREPARATION

Ceramic raw materials comprising Ball Clay, Feldspar, Quartz, Talc are transported from their source to the plant by truck and stored in a raw material storage bay separately until the time of use.

Weighed materials according to the established recipe are fed to a collector belt which transfers the composite to a large ball mill. Recycled Water is automatically fed to the mill through a metering system.

The materials are ground to a fine particle size in water by a process called wet milling. The slip is made to pass through a vibrating screen and stored in agitator tanks.

2 SPRAY DRYING

The slip from agitator tanks is pumped to a spray dryer under pressure through nozzles of controlled orifice size. Heated air (500 to 600°C) is forced upward into the chamber. Since the natural state of least free energy of the droplets of slip is a sphere, the resultant product of the spray dryer is spherical powder particles of controlled, generally uniform, grain size, with 5-6% residual moisture, ready (after an aging step) for pressing. The powder generated shall be stored in silo till they are fed to the press for forming of tiles.

The separation of the particulates from the drying air is achieved through cyclones and wet scrubbers.

3 PRESSING

The powder from the silo is fed to the press where it is compacted into dies through a press that operates at a pressure ranging from 500 to 5000 tons of capacity. Hydraulic presses coupled with dies made specifically for the intended size of floor or wall tiles are used to form ceramic tiles.

4 DRYING

The 5-6% residual moisture in the pressed piece is removed in the horizontal dryer prior to decoration of the tiles. The natural gas is used as fuel for drying in which hot air is circulated at around 180°C. In addition heat recovered from the cooling zone of the kiln is circulated into the dryer to reduce the natural gas consumption.

5 GLAZING AND DECORATION

Following the drying step, the tiles are automatically transported to the glazing process. Glaze is applied to the tiles by spraying. Additionally, ink jet printing machines shall be used for decoration of the tile, which maximizes the value of the product and permits customization.

6 PREKILN DRYING

The 1-2% residual moisture in the decorated tiles is removed in the Pre-Kiln drier prior to firing the tile. The heat recovered from the cooling zone of the kiln is circulated into the Pre-kiln dryer to dry the tiles. If required in addition the natural gas is used as fuel for drying in which hot air is circulated at around 100o C.

7 FIRING

Glazed and decorated tiles are automatically fed and are fired at temperatures upto 1200°C in roller heath kilns.

The glaze melts during the firing process and seals the porous ceramic tile body. The surface becomes water resistant and gives the strength to the body.

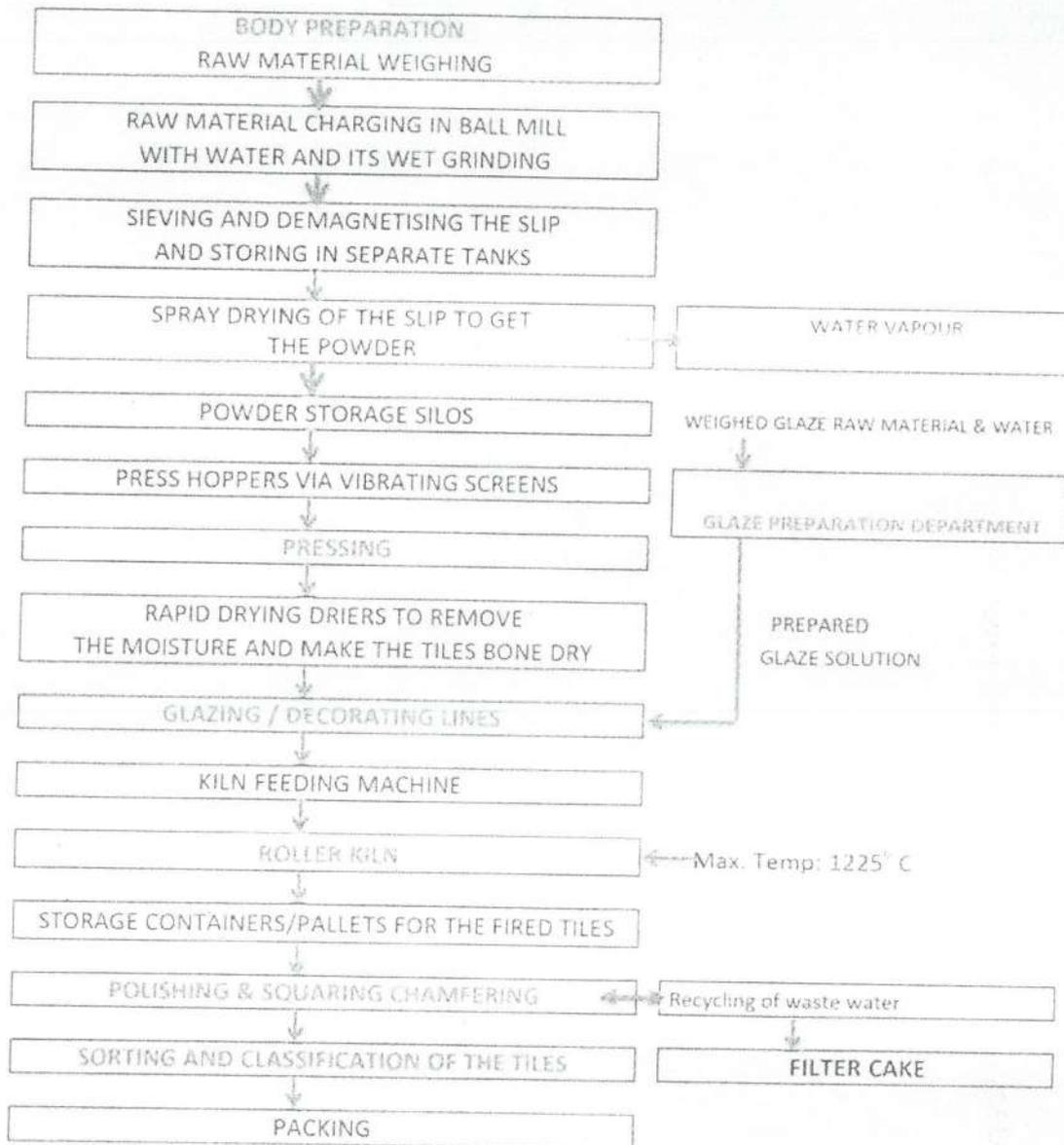
8 POLISHING AND SQUARING

The surfaces of tiles are polished and all sides of tiles are squared to desired size by abrasives using treated water from ETP.

9 SORTING AND PACKING

The quality of the fired tiles is inspected to avoid any chance of a faulty piece being despatched to the end customer. Sorting process includes tile feeder, pneumatic breakage tests, fettling (edge chamfering) brush, sorting tables and tile conveying equipment. The sorted tiles are finally packed in paper cartoons and are made ready for delivery. The tiles that pass the inspection are finally packed in a carton to make ready for delivery.

The process flow diagram of tile production of the envisaged plant is shown in figure below:



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Registered

File No : F(Tech)/Alwar(Alwar)/7354(1)/2023-2024/144-145

Order No : 2024-2025/Bhiwadi/9424

Date: Apr 23 2024 5:48PM

Unit Id : 25163

M/s Kajaria Ceramics (Unit I)

19 K.M. Stone Bhiwadi, Alwar Road, Gailpur , Tehsil:Tizara
 District:ALWAR

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 15/12/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Kajaria Ceramic Limited (Unit-I)** plant situated at **19 KM Stone Bhiwadi, Alwar Road, Gailpur Gailpur Tehsil:Tijara District:KHAIRTHAL-TIJARA** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/05/2023** to **30/04/2033** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
CERAMIC GLAZE TILE.	Product	14.82 MILLION SQUARE METERS/ ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Alwar)/7354(1)/2023-2024/144-145

Order No: 2024-2025/Bhiwadi/9424

Date: Apr 23 2024 5:48PM

Unit Id : 25163

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	24.000	NIL	24.000 STP and Gardening/Plantation
Trade Effluent	275.000	275.000	NIL Reuse in Process

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Ball Mill - (17 No.), Dust Collector - (02 No.)	ADEQUATE STACK HEIGHT, Cyclone, DUST EXTRACTION SYSTEM, WET SCRUBBER	--	--
D.G Set (05 No.) 1000 KVA each(210LITRES/HR.)	ACOUSTIC ENCLOSURE, ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT	--	--

Kiln (04 No.) Natural Gas Fired
ADEQUATE AIR POLLUTION CONTROL MEASURES, ADEQUATE STACK HEIGHT



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Alwar)/7354(1)/2023-2024/144-145

Date: Apr 23 2024 5:48PM

Order No: 2024-2025/Bhiwadi/9424

Unit Id : 25163

		Particulate Matter	150 mg/Nm ³
		NOx	600 mg/Nm ³
		Sulphur dioxide	400 mg/ Nm ³
Press - (08 No.) Dust Collector - (01 No.s)	Cyclone , Dust Collector	--	--
Prikin Drier (Heat Recovery from Kiln)(3NOS.)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT	--	--
S.C Machine (06 No.)	ADEQUATE STACK HEIGHT , Bag House	--	--
Spray Drier - ATM 120 & ATI 140 - (02 No) Bio Mass / Briquette / Natural Gas Fired(100000M ³ /HOUR)	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , ADEQUATE STACK HEIGHT OF 30 MTR. , Cyclone , WET SCRUBBER	Particulate Matter	80 mg/Nm ³
Vertical Driers - (05 No.) Horizontal Driers (02 No.), Heat Recovery from Kiln	ADEQUATE AIR POLLUTION CONTROL MEASURES , ADEQUATE STACK HEIGHT , Cyclone	--	--



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Alwar)/7354(1)/2023-2024/144-145

Order No: 2024-2025/Bhiwadi/9424

Date: Apr 23 2024 5:48PM

Unit Id : 25163

- 6 That the **Kajaria Ceramic Limited (Unit-I) plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 7 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
pH Value	Between 6.5 to 9.0
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That this Consent to operate is being issued for manufacturing of Ceramic glazed tiles @ 14.82 MLN SQM/Annum (existing 7.7 MLN SQM/Annum + expansion 5.4 MLN SQM/Annum + revamping/upgradation 1.72 MLN SQM/Annum) , under "Orange" Category as per Board's categorization dated 02/06/2020.
- 9 That total capital investment includes the cost of Building and Plant & Machinery shall not exceed 297.72 Crores (271.81 Crores + 25.90 Cr under revamping work) which includes the cost of Building and Plant & Machinery. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh Consent to Establish/Operate from the Board.
- 10 That this CTO is being issued to the unit in Orange Category (OR-12 i.e. Ceramic, Refractories) as per the State Board's categorization dated 02/06/2020.
- 11 Total water consumption for the industry shall not exceed to 668 KLD, (Fresh from ground water - 374 KLD & Recycled water - 294 KLD) and same shall be met from ground water & recycled water.
- 12 Industry has applied for CTE (exp) on 17.01.2024 and deposited additional fee of Rs 2,45,000/- (includes gap period fee) in existing CTO (exp) application dated 15/12/2022 as CTO(exp) fee for revamping of exiting machineries. As per details of commencement of revamping work of existing machineries has been done between April 2023 to Sep 2023.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Alwar)/7354(1)/2023-2024/144-145

Date: Apr 23 2024 5:48PM

Order No: 2024-2025/Bhiwadi/9424

Unit Id : 25163

- 13 Validity of this Consent to Operate has been mentioned in condition no 01 of this letter i.e form 01/05/2023 to 30/04/2033. However, validity of Consent to Operate for revamping/upgraded/additional machineries shall be considered from 01/10/2023 to 30/04/2033.
- 14 That the industry shall obtain all necessary permission from concern authorities and district administration Khairthal Tijara for operation of the plant
- 15 That after execution of revamping work there shall not increase in raw material consumption, fresh water consumption & waste water generation. However production capacity is increased by 1.72 MLN SQM/Annum from existing capacity.
- 16 That the industry shall ensure complete recycle/reuse of trade effluent back into the process only.
- 17 That water meters shall be provided at all suitable points to measure quantity of daily ground water withdrawal, recycle line and water consumption for different purposes. Record of the same shall be maintained on daily basis.
- 18 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA Notification dated 14.09.2006.
- 19 That this Consent is valid subject to the fulfilment of the other entire statutory requirement in other laws/acts/rules as applicable & all orders, directions, guidelines and standards laid down by the board from time to time shall be complied with.
- 20 That this Consent does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument of force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent.
- 21 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 22 That the industry shall dispose its domestic waste water in scientific manner to avoid water pollution in and around the area.
- 23 That this Consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal or any other court of the competent jurisdiction.
- 24 That industry shall comply with the guidelines/directions/provisions of CGWA (Central Ground Water Authority) for abstraction of ground water.



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- 25 That any information submitted/mentioned in the consent application form/ declaration / affidavit/ supporting enclosures if found incorrect later on, shall make the industry liable for legal action under section 42 of the Water Act,1974 and section 38 of the Air Act,1981.
- 26 That no type of effluent shall be generated or discharged outside the factory premises in any case, industry shall maintain Zero Liquid Discharge status outside the factory premises.
- 27 That entire domestic waste water (24 KLD) shall be treated by STP-100 KLD at Unit-III and treated domestic waste water shall be utilized in-house for gardening/plantation.
- 28 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 29 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 30 That the industry shall comply with provision of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016.
- 31 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, trade effluent and domestic waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.
- 32 That the entire treated trade effluent and sewage shall be utilized within premises for process/horticulture/plantation etc and other gainful purposes and zero discharge status shall be maintained outside the premises.
- 33 That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 34 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 35 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packaging etc
- 36 That best available technology shall be employed in all manufacturing processes like, use of super critically technology in place of sub critical technology.
- 37 That the industry shall comply all the applicable directions issued by CAQM (Commission for Air quality management) from time to time.
- 38 That Industry shall ensure to comply with all modifications on the regulations of D.G sets as mentioned in direction no 76 issued by the CAQM-NCR vide letter no F. No. A- 110018/01/2021 -CAQM/15322-15331 dated 29.09.2023.



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Unit Id : 25163

- 39 That this Unit shall be liable to deposit any back log/ additional fees dues as on date, if any as per notifications.
- 40 The this Consent is not valid for operation D.G sets which are non-compliant with direction no 76 issued by the CAQM-NCR vide letter no F. No. A- 110018/01/2021 -CAQM/15322-15331 dated 29.09.2023
- 41 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 42 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 43 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 44 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 45 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 46 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 47 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.



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Date: Apr 23 2024 5:48PM

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- 48 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 49 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]

(A): Copy to:-

1 Master File.

Regional Officer[Bhiwadi]



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Revised Consent

File No : F(Tech)/Alwar(Tijara)/6493(1)/2019-2020/1420-1421

Order No : 2022-2023/Bhiwadi/8285

Date: Nov 24 2022 6:55PM

Unit Id : 25165

M/s Kajaria Ceramics Ltd. (Unit II)

19 K.M. Stone Bhiwadi, Alwar Road, Village Gailpur, P.O.

Tapukara, , Tehsil:Tijara

District:Alwar

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 25/05/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Kajaria Ceramics Limited (Unit-2)** plant situated at **19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, Distt-Alwar Gailpur Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **25/05/2018 to 30/04/2028** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
CERAMIC GLAZE TILE.	Product	16.50 MILLION SQUARE METERS/ ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	34.000	34.000	NIL STP and Gardening/Plantation
Trade Effluent	365.000	365.000	NIL Reuse in Process

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Ball Mill (15 Nos) Dust Collector (2 Nos.)	Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm ³

Biomass/Briquette fired Spray drier (03 nos.)

Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT

-- 80 mg/Nm³ Aim for achieving a level of 50 mg/Nm³
-- 80 mg/Nm³ Aim for achieving a level of 50 mg/Nm³



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		Particulate Matter	80 mg/Nm3 Aim for achieving a level of 50 mg/Nm3
DG sets (04 Nos.) 1010 KVA	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	NOx (as NO2) (at 15% O2) day basis in ppmv NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	710 mg/Nm3 100 mg/Nm3 75 mg/Nm3 150 mg/Nm3
Gas fired Horizontal Drier (1 Nos)	Through Stack Height	Particulate Matter	150 mg/Nm3
Gas fired Pre Kiln Drier (1 No)	Through Stack Height	--	--
Gas fired Roller Kiln (4 Nos)	WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3
Press (09 Nos.)	Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3



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Squaring Machine (06 Nos.)	Bag Filter , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm ³
Vertical Drier (07 nos, Gas fired and 02 nos hot air from the kiln)	Through Stack Height	Particulate Matter	150 mg/Nm ³

- 6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
pH Value	Between 6.0 to 9.0

- 7 That the industry shall obtain all necessary permission from concern authorities and district administration Alwar for operation of the plant
- 8 That the industry shall ensure complete recycle/reuse of trade effluent back into the process only
- 9 That the industry shall disposed its domestic waste water in scientific manner to avoid water pollution in and around the area
- 10 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 11 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.



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Date: Nov 24 2022 6:55PM

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- 12 That the unit shall install acoustic enclosure and adequate stack height with (minimum 30 meters) Four D.G.Sets of 4 x 1010 KVA.
- 13 That the unit shall install and maintain adequate PCMs and stack height with three Spray Driers, fifteen Ball Mills, four natural gas fired Kiln, nine Vertical Drier & Press, six squaring machines and four DG sets.
- 14 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 15 That the industry shall comply with provision of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008.
- 16 That if the project cost exceeds Rs. 216.12 Crores, the unit shall take/obtain modification in consent to operate after paying fee as applicable
- 17 That this consent to operate is valid for production of Ceramic Glaze Tiles @16.5 MLN SQM per year only. For any change in quantity and number of products & by-products, the industry has to seek fresh consent to establish.
- 18 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, trade effluent and domestic waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.
- 19 That the entire treated trade effluent and sewage shall be utilized within premises for process/horticulture/plantation etc and other gainful purposes and zero discharge status shall be maintained outside the premises.
- 20 That the unit shall ensure proper recycling and reuse of trade effluent and domestic waste water after adequate treatment.
- 21 That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 22 That the industry shall not abstraction ground water without NOC from CGWA.
- 23 That the industry shall submit Environmental Statement regularly to Board.
- 24 That the unit shall send the entire domestic effluent to the STP (100KLD) AT UNIT-III for the treatment of domestic effluent to achieve the standards prescribed under the Environment Protection Act 1986.
- 25 That the industry shall workout the possibility for conducting atmospheric dispersion modeling to know the air quality of nearby area
- 26 That the industry shall install and maintain adequate infrastructure facilities for stack monitoring to know the concentration of pollutant emitted in the atmosphere with three Spray Drier, fifteen Ball Mills, four natural gas fired Kiln, nine Presses, six squaring machines and Four D.G.Sets of 4 x 1010 KVA.



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- 27 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.9.2006.
- 28 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 29 That the industry shall provide the Oil & Grease trap in good condition, so that oil & grease coming with waste water from activities etc in the unit will retained in the trap.
- 30 That the industry shall install flow measuring device i.e. water meter at trade effluent generation point and domestic waste water generation point within a period of 30 days & submit compliance report to this office.
- 31 That best available technology shall be employed in all manufacturing processes like, use of super critically technology in place of sub critical technology.
- 32 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packaging etc.
- 33 That the unit shall adhere to stringent air pollutants standards i.e. 80% of existing process emission standards in the CPA and 90% of existing process emission standards in the SPA.
- 34 That only cleaner fuel such as liquid fuel(other than FO), PNG,CNG or LPG will be used as a fuel in Boilers, Thermic Fluid Heaters, Furnaces and other utilities.
- 35 That the unit shall provide green belt in 40% of the plot area using concept of the social forestry and will develop green belt outside project premises in adjacent areas wherever adequate land is not available within the industrial premises
- 36 That the unit shall provided wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.
- 37 That the unit shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.
- 38 That burning of non-hazardous waste shall not be practiced inside or outside the industry premises.
- 39 That the unit shall dispose off its hazardous waste through co processing/pre processing to the extent possible prior to its disposal through incineration/landfill as per the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 40 That the unit shall explore utilization of hazardous waste for gainful purposes. That the unit shall strictly comply with all the measures specified in guidelines/SOPs issued by RPCB/CPCB for management and recycling of the re-recyclable hazardous wastes.



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Rajasthan State Pollution Control Board
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Revised Consent

File No : F(Tech)/Alwar(Tijara)/6493(1)/2019-2020/1420-1421

Date: Nov 24 2022 6:55PM

Order No : 2022-2023/Bhiwadi/8285

Unit Id : 25165

- 41 Unit shall carry out transportation of Hazardous Waste through authorized vehicles only.
- 42 That the modification of Air Pollution Control Measures shall be carried out to achieve particulate matter emission standards as 80 mg/Nm³ with aim for an emission level of 50 mg/Nm³.
- 43 That in compliance of direction no. 64 dated 02/06/2022, issued by the Commission for Air Quality Management in NCR & its Adjoining Areas, unit shall achieve permissible emission standards through technological upgrades and use of appropriate pollution control devices/ systems.
- 44 That in compliance of direction no. 65 dated 23/06/2022, issued by the Commission for Air Quality Management in NCR & its Adjoining Areas, the unit shall utilize approved fuel processes.
- 45 That in compliance of direction no. 62 dated 17/03/2022, issued by the Commission for Air Quality Management in NCR & its Adjoining Areas, up-gradation of air pollution control measures attached with biomass fired boiler shall be completed latest by 30-09-2022 for achieving standard for Particulate Matter (PM) emissions as 80 mg/Nm³; however, industry shall aim for an emission level of 50 mg/ Nm through suitable technology upgrades.
- 46 That in compliance of direction no. 62 dated 17/03/2022 issued by CAQM(Commission for Air Quality Management in NCR & its Adjoining areas), up-gradation of air pollution control measures attached with biomass fired spray driers(03 no.) shall be such that to achieve standards for Particulate matter (PM) emissions as 80 mg/Nm³, however industry shall aim for an emission level of 50 mg/Nm³ through suitable technology upgrades.
- 47 That the industry shall comply all the applicable directions issued by CAQM (Commission for Air quality management) from time to time.
- 48 That this revised consent letter shall supercede the earlier consent letter no F(Tech)/Alwar(Tijara)/6493(1)/2019-2020/1402-1403 dated Nov 22 2022 11:33AM
- 49 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.



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Order No: 2022-2023/Bhiwadi/8285

Date: Nov 24 2022 6:55PM

Unit Id : 25165

- 50 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 51 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 52 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 53 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 54 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 55 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 56 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 57 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to



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Rajasthan State Pollution Control Board
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Revised Consent

File No : F(Tech)/Alwar(Tijara)/6493(1)/2019-2020/1420-1421

Order No : 2022-2023/Bhiwadi/8285

Date: Nov 24 2022 6:55PM

Unit Id : 25165

revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]

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Regional Officer[Bhiwadi]

Regional Office Bhiwadi

Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Revised Consent

File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/1422-1423

Order No : 2022-2023/Bhiwadi/8283

Date: Nov 24 2022 6:56PM

Unit Id : 25078

M/s Kajaria Ceramics Ltd.(Unit III)

19 K.M Stone Bhiwadi, Alwar Road, village Gailpur, Post

Tapukara , Tehsil:Tizara

District:ALWAR

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 29/09/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Kajaria Ceramics Limited plant** situated at **19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk Gailpur Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **27/11/2019** to **31/08/2028** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
VITRIFIED CERAMICS TILES	Product	25,000.00 SQ. METER / DAY

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/1422-1423

Order No : 2022-2023/Bhiwadi/8283

Date: Nov 24 2022 6:56PM

Unit Id : 25078

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	16.000	NIL	16.000 STP and Gardening/Plantation
Trade Effluent	227.000	227.000	NIL Reuse in Process

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Ball Mill -08 Nos.,	Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3
Biomass/ Briquette fired Spray Drier -02 Nos.	Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	80 mg/Nm3

D.G Set -1010 KVA -02 No.

ACOUSTIC ENCLOSURE
, WITH ADEQUATE
STACK HEIGHT

NOx (as NO2)
(at 15% O2)
day basis in
ppmv

710 mg/Nm3



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		NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	100 mg/Nm3 75 mg/Nm3 150 mg/Nm3
D.G Set -2000 KVA -01 No.	ACOUSTIC ENCLOSURE , WITH ADEQUATE STACK HEIGHT	NOx (as NO2) (at 15% O2) day basis in ppmv NMHC (as C) (at 15% O2) PM (at 15% O2) CO (at 15% O2)	710 mg/Nm3 100 mg/Nm3 75 mg/Nm3 150 mg/Nm3
Dust Collector - 02 Nos. (Spray Driers Powder Feeding Conveyor)	ACOUSTIC ENCLOSURE , Cyclone, WET SCRUBBER, WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3
Horizontal Drier 02 Nos(gas fired)	ADEQUATE AIR POLLUTION CONTROL MEASURES, WITH ADEQUATE STACK HEIGHT	--	--



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Kiln 02 Nos(gas fired)	Cyclone , Through Stack Height , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter NOx Sulphur dioxide	150 mg/Nm3 600 mg/Nm3 400 mg/Nm3
Prekiln Drier 02 Nos.(gas fired)	Through Stack Height	--	--
Press -04 Nos	ADEQUATE STACK HEIGHT , Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	150 mg/Nm3

- 6 That the trade effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water** . The main parameters for regular monitoring shall be as under

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l



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- 7 That the industry shall obtain all necessary permission from concern authorities and district administration Alwar for operation of the plant
- 8 That the industry shall comply with all the conditions imposed by CGWA vide letters no.21-4(454)/WR/CGWA/2010-676 dated 27/04/2015 for abstraction of ground water 400.00 KLD.No ground water shall be abstracted without permission from the CGWA.
- 9 That the industry shall ensure complete recycle/reuse of trade effluent back into the process only.
- 10 That the industry shall dispose its domestic waste water in scientific manner to avoid water pollution in and around the area.
- 11 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.
- 12 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under Environment (Protection) Act & Rules made therein.
- 13 That the unit shall install acoustic enclosure and adequate stack height with (minimum 30 meters) three D. G.Sets of 2 x 1010 KVA & 1 x 2000 KVA
- 14 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 15 That the industry shall comply with provision of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016.
- 16 That if the project cost exceeds Rs. 157.45 Crores, the unit shall take/obtain modification in consent to operate after paying fee as applicable.
- 17 That this consent to operate is valid for production of Vitrified Ceramics Tiles - 25,000 Sq. Meters/Day including expansion only. For any change in quantity and number of products & by-products, the industry has to seek fresh consent to operate.
- 18 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, trade effluent and domestic waste water generation. Daily record of the same shall be maintained and to be submitted to the Board.
- 19 That the unit shall install and maintain adequate PCMs and stack height with Four Dust collector Section, Horizontal Drier (02 Nos), Natural Gas fired Kiln (02 Nos), Spray Drier (02 Nos).
- 20 That the entire treated trade effluent and sewage shall be utilized within premises for process/horticulture/plantation etc and other gainful purposes and zero discharge status shall be maintained outside the premises.



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- 21 That the unit shall ensure proper recycling and reuse of trade effluent and domestic waste water after adequate treatment.
- 22 That the industry shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the area.
- 23 That the industry shall workout the possibility for conducting atmospheric dispersion modeling to know the air quality of nearby area.
- 24 That the industry shall install and maintain adequate infrastructure facilities for stack monitoring to know the concentration of pollutant emitted in the atmosphere with Dust collector Section, Horizontal Drier (02 Nos), Natural Gas fired Kiln (02 Nos) & Spray Drier (02 Nos) and three HSD fired D.G.Sets of 2 x 1010 KVA and 1 x 2000 KVA .
- 25 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.9.2006.
- 26 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 27 That the industry shall provide the Oil & Grease trap in good condition, so that oil & grease coming with waste water from activities etc in the unit will retained in the trap.
- 28 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packaging etc
- 29 That transportation of the material shall be done through rail/conveyors wherever feasible.
- 30 That best available technology shall be employed in all manufacturing processes like, use of super critically technology in place of sub critical technology.
- 31 That the area under plantation within premises shall not be less than 40%.Green belt shall also be developed outside the premises as avenue plantation, plantation on vacant areas, social forestry etc.
- 32 That an assessment of carrying capacity of transportation roads within the premises shall be carried out and roads shall be widened, if required. All roads within premises used for transportation of vehicles should be paved
- 33 That the industry shall install flow measuring device i.e. water meter at trade effluent generation point and domestic waste water generation point within a period of 30 days & submit compliance report to this office.



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- 34 That in compliance of direction no. 62 dated 17/03/2022 issued by CAQM(Commission for Air Quality Management in NCR & its Adjoining areas), up-gradation of air pollution control measures attached with biomass fired spray drier(02 no.) shall be such that to achieve standards for Particulate matter (PM) emissions as 80 mg/Nm³, however industry shall aim for an emission level of 50 mg/Nm³ through suitable technology upgrades.
- 35 That the industry shall comply all the applicable directions issued by CAQM (Commission for Air quality management) from time to time.
- 36 That this revised consent letter shall supercede the earlier consent letter no F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/710-711 dated Dec 9 2019 5:53PM
- 37 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 38 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 39 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 40 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 41 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 42 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.



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Rajasthan State Pollution Control Board
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- 43 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 44 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 45 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]

(A): Copy to:-

1 Master File.

Regional Officer[Bhiwadi]



RAJASTHAN STATE POLLUTION CONTROL BOARD
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
 Phone: 01493-221435



Registered

File No: F(HSW)/Alwar(Alwar)/3135(1)/2020-2021/617-618

Date:- 24/12/2020

Unit Id : 25163

M/s Kajaria Ceramics (Unit I)

**19 K.M. Stone Bhiwadi, Alwar Road, Gailpur , Tehsil:Tizara
 District:ALWAR**

Sub:- Authorization for operating a facility for Collection, Disposal, Storage of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 14/07/2020 received on 14/07/2020 and subsequent corresponde

Sr

- 1 Number of authorization RPCB/HWM/2020-2021/Bhiwadi/HSW/45.
- 2 Application Number : 264512 dated : 14/07/2020 .
- 3 Chief Operating Officer of M/s Kajaria Ceramics (Unit I) is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Storage of Hazardous waste on the premises situated at 19 KM Stone Bhiwadi, Alwar Road, Gailpur Tehsil: Tijara District: Alwar.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Used or spent oil	I	5.1	16.00 KL ANNUM	Sales to Registered Recycler

- 4 The authorization shall be in force for period from **01/12/2020** to **30/11/2025** .



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Alwar)/3135(1)/2020-2021/617-618

Date:- 24/12/2020

Unit Id : 25163

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



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Date:- 24/12/2020

Unit Id : 25163

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

12. An application for the renewal of an authorisation shall be made as laid down under these Rules.

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorization from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) rules, 2016.
- 7 That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode/practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation.
- 10 That unit will label the hazardous waste containers in prescribed Form-8 of H&OW (M&TM) Rules, 2016 within one month.



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

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Registered

File No: F(HSW)/Alwar(Alwar)/3135(1)/2020-2021/617-618

Date:- 24/12/2020

Unit Id : 25163

- 11 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 12 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 13 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 14 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 15 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 16 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 17 **That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.**
- 18 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.



RAJASTHAN STATE POLLUTION CONTROL BOARD
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Alwar)/3135(1)/2020-2021/617-618

Date:- 24/12/2020

Unit Id : 25163

Yours Sincerely

Regional Officer

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Regional Officer



RAJASTHAN STATE POLLUTION CONTROL BOARD
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
 Phone: 01493-221435



Registered

File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8416(1)/2024-2025/140
 9-1410
 Unit Id : 25165

Date:- 20/12/2024

M/s Kajaria Ceramics Ltd. (Unit II)

19 K.M, Stone Bhiwadi, Alwar Road, Village Gailpur, P.O. Tapukara, ,

Tehsil:Tijara

District:Alwar

Sub:- Authorization for operating a facility for Collection, Disposal, Generation, Storage of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application received on 21/08/2024 and subsequent correspondence.

Sir

- 1 Number of authorization RPCB/HWM/2024-2025/Bhiwadi/HSW/55.
- 2 Application Number : 379311 dated : 21/08/2024 .

- 3 Chief Operating Officer of M/s Kajaria Ceramics Ltd. (Unit II) is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Generation, Storage of Hazardous waste on the premises situated at 19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar Tehsil: Tijara District: KHAIRTHAL-TIJARA.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Used or spent oil	I	5.1	20.00 KL ANNUM	Sold To registered recycler

- 4 The authorization shall be in force for period from **01/01/2025** to **31/12/2030** .



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File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8416(1)/2024-2025/140
9-1410
Unit Id : 25165

Date:- 20/12/2024

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



RAJASTHAN STATE POLLUTION CONTROL BOARD

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Registered

File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8416(1)/2024-2025/140

Date:- 20/12/2024

9-1410

Unit Id : 25165

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

12. An application for the renewal of an authorisation shall be made as laid down under these Rules.

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall cease to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That this authorization shall cease to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 7 That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorisation from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016
- 8 That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016
- 9 That in case of any expansion or change in process or product or change in mode/practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization
- 10 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation



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Date:- 20/12/2024

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Unit Id : 25165

- 11 That unit will label the hazardous waste containers in prescribed Form-8 of H&OW (M&TM) Rules, 2016 within one month
- 12 That the industry shall maintain the record of Hazardous waste generated/disposed and submit the same to State Board
- 13 That the industry shall provide separate covered room having cement flooring and safe from rain water intrusion for the storage of Hazardous waste
- 14 That the industry shall maintain logbook/record/data of hazardous waste generation & disposal, and dispose off their hazardous waste as per the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 15 That the industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016
- 16 That this consent is subjected to post audit of Pollution Control Measures (PCM) and consent conditions. In case, it is found during post inspection, the industry has flouted conditions of consent/ authorization/ or inadequate PCM, the consent will be revoked and directions for closure will be issued under 33 (A) of water Act,1974, section 31 (A) of Air Act,1981 or section 5 of Environment (Protection) Act 1986 without any further notice
- 17 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 18 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 19 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 20 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8416(1)/2024-2025/140

Date:- 20/12/2024

9-1410

Unit Id : 25165

- 21 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 22 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 23 That this Authorization is being issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other rules for the time-being in force, rests with the industry/unit/project proponent.
- 24 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Yours sincerely,

Regional Officer

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1 Master File

Regional Officer



RAJASTHAN STATE POLLUTION CONTROL BOARD
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Registered

File No: F(HSW)/Alwar(Alwar)/6880(1)/2021-2022/303-304

Date:- 08/09/2021

Unit Id : 25078

M/s Kajaria Ceramics Ltd.(Unit III)

19 K.M Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapukara ,

Tehsil:Tizara

District:ALWAR

Sub:- Authorization for operating a facility for Collection, Disposal, Storage of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 19/03/2021 received on 19/03/2021 and subsequent corresponde

Sir

- 1 Number of authorization RPCB/HWM/2021-2022/Bhiwadi/HSW/12.
- 2 Application Number : 279647 dated : 19/03/2021 .
- 3 Chief Operating Officer of M/s Kajaria Ceramics Ltd.(Unit III) is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Storage of Hazardous waste on the premises situated at 19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk Tehsil: Tijara District: Alwar.

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Used or spent oil	I	5.1	10.00 KL/ANNUM	Sales to Registered Recycler

- 4 The authorization shall be in force for period from 01/09/2021 to 31/08/2026 .



RAJASTHAN STATE POLLUTION CONTROL BOARD

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Date:- 08/09/2021

Unit Id : 25078

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

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Date:- 08/09/2021

Unit Id : 25078

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorization from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.
- 7 That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode/practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation.
- 10 That unit will label the hazardous waste containers in prescribed Form-8 of H&OW (M&TM) Rules, 2016 within one month.
- 11 That unit will submit Emergency Response Plan within one month.



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

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Registered

File No: F(HSW)/Alwar(Alwar)/6880(1)/2021-2022/303-304

Date:- 08/09/2021

Unit Id : 25078

- (3)
- 12 This authorization is being issued on the basis of post facto inspection, in case, it is found during post inspection that, the unit has flouted the conditions of Authorization or provided inadequate arrangement of storage, disposal, record keeping of hazardous waste generation & disposal and not maintaining form-3, form-4 & form-10, the Authorization will be revoked and action will be initiated under the Provisions of Hazardous and Other Waste (Management, handling & Trans boundary Movement) Rule-2016 without any further notice.
 - 13 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
 - 14 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
 - 15 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
 - 16 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
 - 17 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
 - 18 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.



RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Registered

File No: F(HSW)/Alwar(Alwar)/6880(1)/2021-2022/303-304

Date:- 08/09/2021

Unit Id : 25078

- 19 That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.
- 20 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Yours Sincerely

Regional Officer

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Regional Officer



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
 G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
 Phone: 01493-221435



Registered

File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/712-713

Order No: 2019-2020/Bhiwadi/6598

Date: 09/12/2019

Unit Id : 25078

M/s Kajaria Ceramics Ltd.(Unit III)

19 K.M Stone Bhiwadi, Alwar Road, village Gailpur, Post

Tapukara , Tehsil:Tizara

District:ALWAR

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 25/07/2019 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your Kajaria Ceramics Limited plant situated at 19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk Gailpur Tehsil:Tijara District:Alwar , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 25/07/2019 to 30/06/2029 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
STP	Service	100.00 KLD

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid

Digitally signed by
 Vinay K. Jaiswal
 G.O-I,
 Date: 2019.12.09
 18:29:15 +05:30



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

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File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/712-713

Order No: 2019-2020/Bhiwadi/6598

Date: 09/12/2019

Unit Id : 25078

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	70.000	NIL	70.000 STP and Gardening/Plantation

- 5 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal Into Inland Surface Water. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l
pH Value	Between 6.0 to 9.0

- 6 That no treated/ untreated sewage shall be discharged into any water body and entire treated sewage shall be utilized in plantation/horticulture and other gainful purposes.
- 7 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 8 That the industry shall provide the Oil & Grease trap in good condition, so that oil & grease coming with waste water from activities etc in the unit will retained in the trap.
- 9 That no treated/ untreated sewage shall be discharged into any water body and entire treated sewage shall be utilized in plantation/horticulture and other gainful purposes.
- 10 That Sludge will be properly digested, de-watered & the treated sludge will be used as manure or will be disposed in a scientific manner.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/712-713

Order No : 2019-2020/Bhiwadi/6598

Date: 09/12/2019

Unit Id : 25078

- 11 That the water flow meters shall be provided at all suitable points to measure quantity of daily waste water received, waste water treated and treated waste water utilized for gainful purposes only. Daily record of the same shall be maintained and to be submitted to the Board periodically.
- 12 That the unit shall install disinfection arrangement for treated sewage before utilization of the same for agriculture, irrigation, plantation/gardening etc.
- 13 That the unit shall undertake spray of insecticides time to time to control fly/mosquito growth in the area.
- 14 That the unit shall undertake plantation in two rows of suitable species all along the periphery of the site of the STP to control foul smell.
- 15 That this STP shall operate to treat the domestic waste water 24 KLD from unit-I, 30KLD from unit-II and 16 KLD from the unit-III.
- 16 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of Air Act & Water Act.
- 17 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 18 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/Alwar(Alwar)/6363(1)/2019-2020/712-713

Order No : 2019-2020/Bhiwadi/6598

Date: 09/12/2019

Unit Id : 25078

Yours Sincerely

Regional Officer[Bhiwadi]

(A): Copy To:-
1 Master File.

Regional Officer[Bhiwadi]

1-1-2025 start

Date	Inlet	Outlet	Flow	Remark
1-1-2025	134425	134370	55	
2-1-2025	134477	134425	52	
3-1-2025	134547	134477	70	
4-1-2025	134612	134547	65	
5-1-2025	134672	134612	60	
6-1-2025	134714	134672	42	
7-1-2025	134786	134714	72	
8-1-2025	134859	134786	73	
9-1-2025	134934	134859	75	
10-1-2025	135000	134933	70	
11-1-2025	135075	135000	75	
12-1-2025	135135	135075	60	
13-1-2025	135175	135135	40	
14-1-2025	135250	135175	75	
15-1-2025	135315	135250	65	
16-1-2025	135385	135315	70	
17-1-2025	135460	135385	75	
18-1-2025	135534	135460	74	
19-1-2025	135604	135534	70	
20-1-2025	135654	135604	50	
21-1-2025	135722	135654	68	
22-1-2025	135792	135722	70	
23-1-2025	135864	135792	72	
24-1-2025	135938	135864	74	
25-1-2025	136008	135938	70	
26-1-2025	136073	136008	65	
27-1-2025	136120	136073	47	
28-1-2025	136174	136120	54	
29-1-2025	136238	136174	64	
30-1-2025	136292	136238	54	
31-1-2025	136382	136292	70	

2025 जनवरी Happy New yearDATE _____
PAGE _____

Date				
1-1-25	10356	10316	40	Vineel
2-1-25	10406	10356	50	Vineel
3-1-25	10466	10406	60	Sunil
4-1-25	10521	10466	55	Vineel
5-1-25	10565	10521	44	Sunil
6-1-25	10595	10565	30	Sunil
7-1-25	10651	10595	56	Vineel
8-1-25	10709	10651	58	Vineel
9-1-25	10771	10709	62	Vineel
10-1-25	10831	10771	60	Vineel
11-1-25	10896	10831	65	Sunil
12-1-25	10948	10896	52	Vineel
13-1-25	10976	10948	28	Vineel
14-1-25	11030	10976	54	Sunil
15-1-25	11090	11030	48 60	Sunil
16-1-25	11152	11090	62	Vineel
17-1-25	11182	11152	30	Vineel
18-1-25	11237	11182	55	Vineel
19-1-25	11293	11237	56	Vineel
20-1-25	11329	11293	36	Vineel
21-1-25	11383	11329	54	Sunil
22-1-25	11447	11383	64	Sunil
23-1-25	11497	11447	50	Vineel
24-1-25	11552	11497	55	Vineel
25-1-25	11612	11552	60	Sunil
26-1-25	11662	11612	50	Sunil
27-1-25	11689	11662	27	Sunil
28-1-25	11733	11689	44	Sunil
29-1-25	11768	11733	35	AK
30-1-25	11820	11768	52	AK
31-1-25	11850	11820	30	Sunil

2024 दिनांक

1-12-24	132582	132508	74	Vineel	
2-12-24	132632	132582	50	Sunid	
3-12-24	132692	132632	60	Vineel	
4-12-24	132761	132692	69	Vineel	
5-12-24	132831	132761	70	Sunid	
6-12-24	132892	132831	61	Vineel	
7-12-24	132960	132892	68	Vineel	
8-12-24	133026	132960	66	Vineel	
9-12-24	133055	133026	29	Jelgus	
10-12-24	133105	133055	50	Vineel	
11-12-24	133165	133105	60	Vineel	
12-12-24	133265	133165	70	Sunid	
13-12-24	133325	133265	60	Sunid	
14-12-24	133388	133325	63	Vineel	
15-12-24	133440	133388	52	Vineel	
16-12-24	133480	133440	40	Vineel	
17-12-24	133545	133480	65	Sunid	
18-12-24	133605	133545	60	Vineel	
19-12-24	133675	133605	70	Sunid	
20-12-24	133747	133675	72	Vineel	
21-12-24	133812	133747	65	Sunid	
22-12-24	133882	133812	70	Sunid	
23-12-24	133942	133882	60	Sunid	
24-12-24	134003	133942	61	Sunid	
25-12-24	134065	134003	62	Vineel	
26-12-24	134135	134065	70	Vineel	
27-12-24	134210	134135	75	Sunid	
28-12-24	134277	134210	67	Vineel	
29-12-24	134313	134277	36	Vineel	
30-12-24	134345	134313	32	Vineel	
31-12-24	134370	134345	25	Vineel	Not Water

2024 12/1/24 Treated Reading

Date	Total KLD	DATE KLD	
1-12-24	8745	8676	69 Vineal
2-12-24	8783	8745	38 Sunil
3-12-24	8833	8783	50 Vineal
4-12-24	8889	8833	56 Vineal
5-12-24	8958	8889	69 Sunil
6-12-24	9018	8958	60 Vineal
7-12-24	9082	9018	64 Vineal
8-12-24	9140	9082	58 Vineal
9-12-24	9184	9140	44 Jdg/Vld
10-12-24	9229	9184	45 Vineal
11-12-24	9279	9229	50 Vineal
12-12-24	9344	9279	65 Sunil
13-12-24	9400	9344	56 Sunil
14-12-24	9461	9400	61 Vineal
15-12-24	9511	9461	50 Vineal
16-12-24	9549	9511	38 Vineal
17-12-24	9604	9549	55 Sunil
18-12-24	9654	9604	50 Vineal
19-12-24	9719	9654	65 Sunil
20-12-24	9785	9719	66 Vineal
21-12-24	9845	9785	60 Sunil
22-12-24	9910	9845	65 Sunil
23-12-24	9963	9910	53 Sunil
24-12-24	10022	9963	59 Sunil
25-12-24	10072	10022	50 Vineal
26-12-24	10133	10072	61 Vineal
27-12-24	10195	10133	62 Sunil
28-12-24	10243	10195	48 Vineal
29-12-24	10263	10243	20 Vineal
30-12-24	10293	10263	30 Vineal
31-12-24	10316	10293	23 Vineal



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Kajaria Ceramics Ltd. (unit-i)		
Project Address:	19 Km Stone, Bhiwadi Alwar Road		
Village:	Gelpur	Block:	Tijara
District:	Alwar	State:	Rajasthan
Pin Code:			
Communication Address:	Kajaria Ceramics Ltd., 19 Km Stone, Bhiwadi Alwar Road,, Village Gailpur, Post Tapukara, Tijara, Alwar, Rajasthan - 301707		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. NOC No.:	CGWA/NOC/IND/REN/1/2023/8255	2. Date of Issuance	19/09/2023									
3. Application No.:	21-4/1255/RJ/IND/2017	4. Category: (GWRE 2022)	Over Exploited									
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal									
7. Valid from:	19/03/2023	8. Valid up to:	18/03/2025									
9. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	374.00	123420.00										
10. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):	1832600.00											
12. Environment Compensation (if applicable) paid (Rs.):	0.00											
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

CENTRAL GROUND WATER AUTHORITY

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

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Receipt

(As per the guideline Gazette Notification S.O. 3281(E) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)
<https://cgwa-noc.gov.in>

Application No.:	21-4/1255/RJ/IND/2017	Date of Issuance:	19/09/2023
Name of Firm:	KAJARIA CERAMICS LTD. (UNIT-I)		
AppType Category:	Ceramic Industry		
Application Type:	Industrial		
PAN/GSTIN No. of Firm/Individual:	/		

S N	Description	Amount (Rs.)
1.	Application Processing Fee	5000.00
2.	Ground Water Abstraction /Restoration charges	1832600.00
3.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
4.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	
Rs. Rupees Eighteen Lakh Thirty Seven Thousand Six Hundred Only		1837600.00

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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Kajaria Ceramics Ltd. (unit-ii)		
Project Address:	19 Km Stone, Bhiwadi Alwar Road		
Village:	Gelpur	Block:	Tijara
District:	Alwar	State:	Rajasthan
Pin Code:			
Communication Address:	Kajaria Ceramics Ltd. (unit-ii), 19 Km Stone,, Bhiwadi Alwar Road, Tijara, Alwar, Rajasthan - 301707		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. NOC No.:	CGWA/NOC/IND/REN/2/2024/10055	2. Date of Issuance	17/10/2024									
3. Application No.:	21-4/970/RJ/IND/2016	4. Category: (GWRE 2023)	Over Exploited									
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal									
7. Valid from:	28/02/2023	8. Valid up to:	27/02/2027(Extended Validity)									
9. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	600.00	219000.00	600.00									
			219000.00									
10. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	0	2	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):							7428183.00					
12. Environment Compensation (if applicable) paid (Rs.):							0.00					
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	2						0	1	1			

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(Compliance Conditions given overleaf)

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- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
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- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

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CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

Receipt

(As per the guideline Gazette Notification S.O. 3281(E) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)
<https://cgwa-noc.gov.in>

Application No.:	21-4/970/RJ/IND/2016	Date of Issuance:	17/10/2024
Name of Firm:	KAJARIA CERAMICS LTD. (UNIT-II)		
AppType Category:	Ceramic Industry		
Application Type:	Industrial		
PAN/GSTIN No. of Firm/Individual:	/		

S N	Description	Amount (Rs.)
1.	Application Processing Fee	5000.00
2.	Ground Water Abstraction charges	0
3.	Ground Water Restoration charges	7428183.00
4.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
S.No.	Description	Rate
(i)	Change in User ID	Rs. 1000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	Rs. 500
Rs. Rupees Seventy Four Lakh Thirty Three Thousand One Hundred Eighty Three Only		7433183.00

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Term and conditions:

- i. All disputes are subject to Delhi Jurisdiction.
- ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary
CGWA, New Delhi

CENTRAL GROUND WATER AUTHORITY



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Kajaria Ceramics Ltd.		
Project Address:	M/s Kajaria Ceramics Ltd.,(unit-iii)		
Village:	Gelpur	Block:	Tijara
District:	Alwar	State:	Rajasthan
Pin Code:			
Communication Address:	M/s Kajaria Ceramics Ltd., 19 Km. Stone, Bhiwadi Alwar Road, Village Gailpur, Post Tapukara,, Tijara, Alwar, Rajasthan - 301707		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. NOC No.:	CGWA/NOC/IND/REN/3/2025/10494	2. Date of Issuance	13/01/2025
3. Application No.:	21-4/454/RJ/IND/2010	4. Category: (GWRE 2024)	Over Exploited
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal
7. Valid from:	24/09/2024	8. Valid up to:	23/09/2026

9. Ground Water Abstraction Permitted:							
Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
395.00	144175.00					395.00	144175.00

10. Details of ground water abstraction /Dewatering structures

Abstraction Structure*	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
	0	0	0	2	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.):	1838660.00		
12. Environment Compensation (if applicable) paid (Rs.):	0.00		
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism	
		Manual	DWLR** DWLR With Telemetry
**DWLR - Digital Water Level Recorder	1	0	1

(Compliance Conditions given overleaf)

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- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

Receipt

(As per the guideline Gazette Notification S.O. 3281(E) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)
<https://cgwa-noc.gov.in>

Application No.:	21-4/454/RJ/IND/2010	Date of Issuance:	13/01/2025
Name of Firm:	M/S KAJARIA CERAMICS LTD.		
AppType Category:	Ceramic Industry		
Application Type:	Industrial		
PAN/GSTIN No. of Firm/Individual:	/		

S N	Description	Amount (Rs.)
1.	Application Processing Fee	5000.00
2.	Ground Water Abstraction charges	0
3.	Ground Water Restoration charges	1838660.00
4.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
S.No.	Description	Rate
(i)	Change in User ID	Rs. 1000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	Rs. 500
Rs. Rupees Eighteen Lakh Forty Three Thousand Six Hundred Sixty Only		1843660.00

This is an system generated invoice, hence, does not require ink signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
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पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Term and conditions:

- i. All disputes are subject to Delhi Jurisdiction.
- ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary
CGWA, New Delhi

CENTRAL GROUND WATER AUTHORITY

KAJARIA CERAMICS LIMITED, GAILPUR (UNIT - I)
GROUND WATER EXTRACTION DATA

Water consumption details (in m³) for the period January '2024 to December '2024

Month	Meter reading on 1st day of the month		Meter reading on last day of the month		Water consumption during the month (m ³ / month)		Average water consumption per day (m ³ / day)		Total Average water consumption per day (m ³ / day)
	U-1 TW-1 (A)	U-1 TW-2 (B)	U-1 TW-1 (C)	U-1 TW-2 (D)	U-1 TW-1 (E)	U-1 TW-2 (F)	U-1 TW-1 (G)	U-1 TW-2 (H)	
	Meter Sr. No. 20128017	Meter Sr. No. 20128018							
Jan-24	276555	61133	285432	62280	8877	1147	286	37	323
Feb-24	285432	62280	293867	63316	8435	1036	291	36	327
Mar-24	293867	63316	303320	64465	9453	1149	305	37	342
Apr-24	303320	64465	312627	65549	9307	1084	31C	36	346
May-24	312627	65549	321405	66530	8778	981	283	32	315
Jun-24	321405	66530	330744	67557	9339	1027	311	34	346
Jul-24	330744	67557	340483	68625	9739	1068	314	34	349
Aug-24	340483	68625	350204	69719	9721	1094	314	35	349
Sep-24	350204	69719	359343	70712	9139	993	335	33	338
Oct-24	359343	70712	369216	71775	9873	1063	31E	34	353
Nov-24	369216	71775	378395	72807	9179	1032	3C6	34	340
Dec-24	378395	72807	387988	73863	9593	1056	3C9	34	344

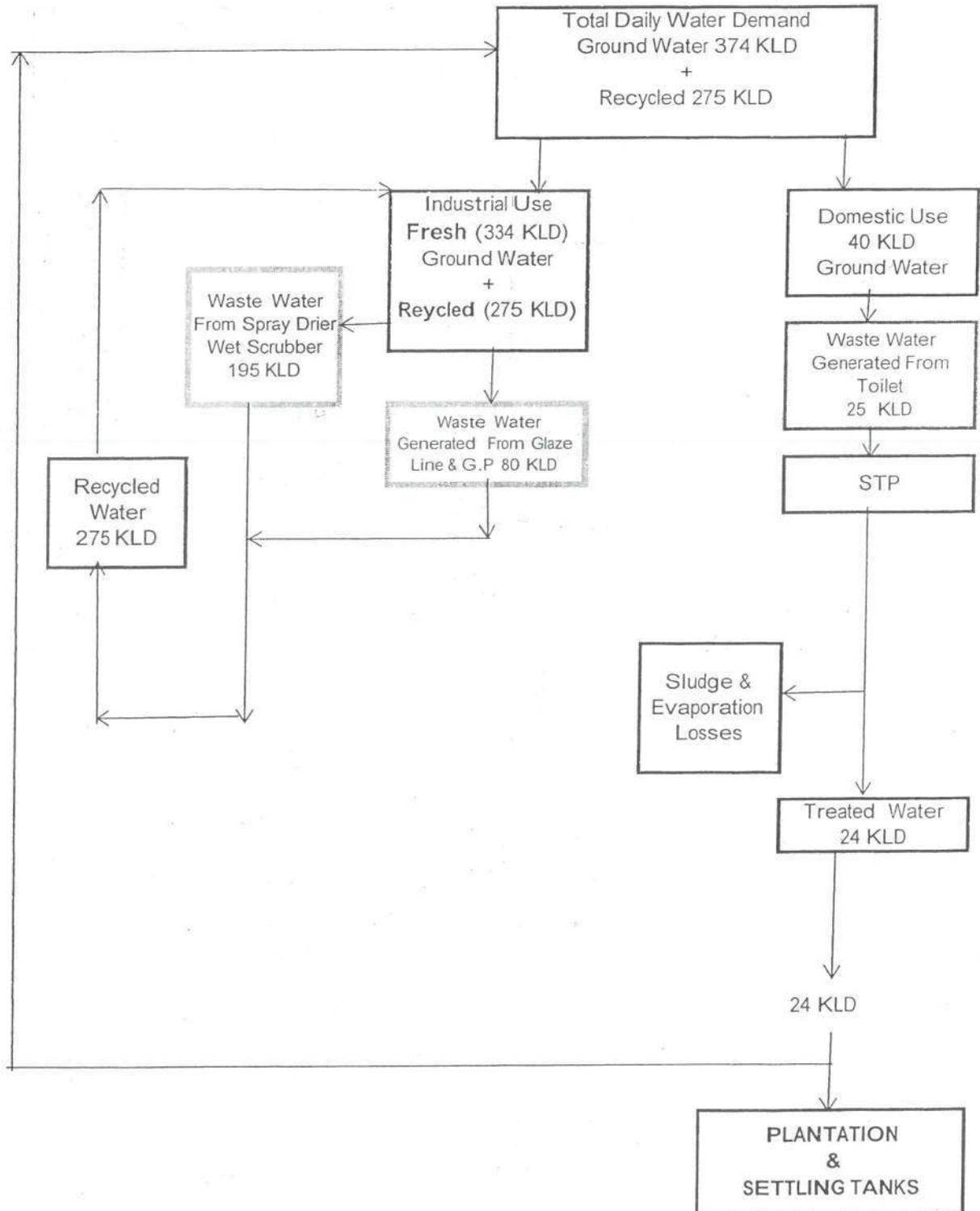
GROUND WATER EXTRACTION DATA

Water consumption details (in m³) for the period January '2024 to December '2024

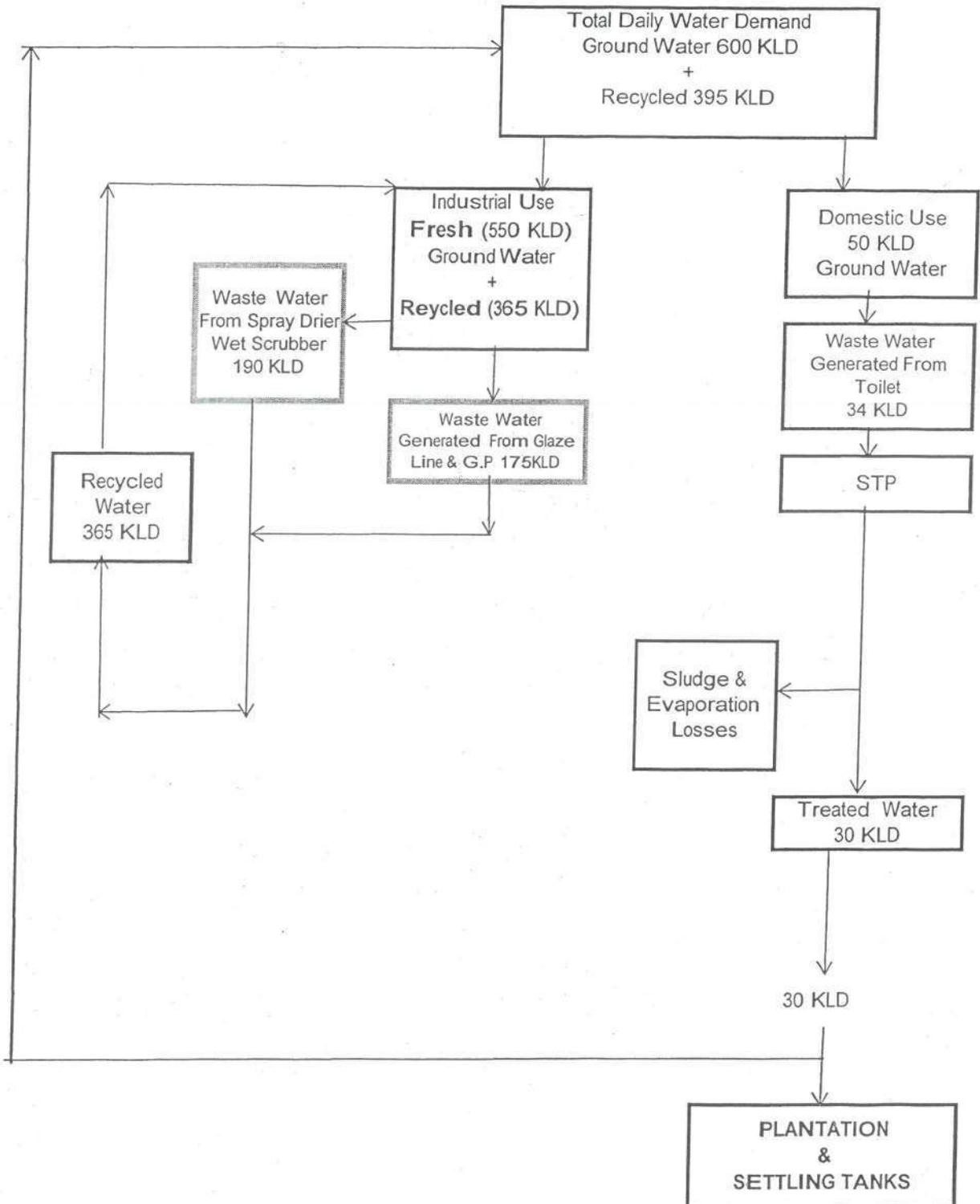
Month	Meter reading on 1st day of the month		Meter reading on last day of the month		Water consumption during the month (m ³ / month)		Average water consumption per day (m ³ / day)		Total Average water consumption per day (m ³ / day)
	U-2 TW-1 (A)	U-2 TW-2 (B)	U-2 TW-1 (C)	U-2 TW-2 (D)	U-2 TW-1 (E)	U-2 TW-2 (F)	U-2 TW-1 (G)	U-2 TW-2 (H)	
	Meter Sr. No. 20128013	Meter Sr. No. 20128014							
Jan-24	538898	53630	553124	55001	14226	1371	459	44	503
Feb-24	553124	55001	566792	56098	13668	1097	471	38	509
Mar-24	566792	56098	582126	57515	15334	1417	495	46	540
Apr-24	582126	57515	596065	58845	13939	1330	465	44	509
May-24	596065	56845	611713	60084	15648	1239	505	40	545
Jun-24	611713	60084	627125	61270	15412	1186	514	40	553
Jul-24	627125	61270	643036	62330	15911	1060	513	34	547
Aug-24	643036	62330	658822	63396	15786	1066	509	34	544
	NEW METER SR. NO. 2205109								
Sep-24	658822	63396	673637	64533	14815	1137	478	37	515
Oct-24	673637	64533	690133	65811	16496	1278	532	41	573
Nov-24	690133	65811	706308	67078	16175	1267	539	42	581
Dec-24	706308	67078	722810	68457	16502	1379	532	44	577

Device> Date	U3-TW2_FLOWMETER			U1-TW1_FLOWMETER			U2-TW1_FLOWMETER			U3-TW1_FLOWMETER			U2-TW2_FLOWMETER			U1-TW2_FLOWMETER			Total Consumption
	Initial	Final	Consumption	Initial	Final	Consumption	Initial	Final	Consumption	Initial	Final	Consumption	Initial	Final	Consumption	Initial	Final	Consumption	
01-Jan-2025	54578	54614	36	387988	388316	328	722810	723352	542	460317	460666	349	68457	68496	39	73863	73899	36	1330
02-Jan-2025	54614	54645	31	388316	388631	315	723352	723903	551	460666	461014	348	68496	68541	45	73899	73932	33	1323
03-Jan-2025	54645	54681	36	388631	388964	333	723903	724447	544	461014	461363	349	68541	68592	51	73932	73966	34	1347
04-Jan-2025	54681	54717	36	388964	389281	317	724447	724982	535	461363	461713	350	68592	68630	38	73966	74000	34	1310
05-Jan-2025	54717	54748	31	389281	389613	332	724982	725513	531	461713	462062	349	68630	68662	32	74000	74029	29	1304
06-Jan-2025	54748	54777	29	389613	389938	325	725513	726042	529	462062	462400	338	68662	68677	15	74029	74064	35	1271
07-Jan-2025	54777	54816	39	389938	390259	321	726042	726587	545	462400	462745	345	68677	68714	37	74064	74098	34	1321
08-Jan-2025	54816	54845	29	390259	390566	307	726587	727127	540	462745	463072	327	68714	68759	45	74098	74131	33	1281
09-Jan-2025	54845	54885	40	390566	390866	300	727127	727665	538	463072	463420	348	68759	68795	36	74131	74164	33	1295
10-Jan-2025	54885	54906	21	390866	391171	305	727665	728193	528	463420	463730	310	68795	68830	35	74164	74198	34	1233
11-Jan-2025	54906	54940	34	391171	391463	292	728193	728732	539	463730	464043	313	68830	68869	39	74198	74233	35	1252
12-Jan-2025	54940	54972	32	391463	391781	318	728732	729286	554	464043	464379	336	68869	68907	38	74233	74266	33	1311
13-Jan-2025	54972	55006	34	391781	392091	310	729286	729839	553	464379	464728	349	68907	68950	43	74266	74300	34	1323
14-Jan-2025	55006	55038	32	392091	392407	316	729839	730394	555	464728	465076	348	68950	68989	39	74300	74334	34	1324
15-Jan-2025	55038	55071	33	392407	392713	306	730394	730915	521	465076	465425	349	68989	69024	35	74334	74368	34	1278
16-Jan-2025	55071	55103	32	392713	392974	261	730915	731469	554	465425	465775	350	69024	69065	41	74368	74403	35	1273
17-Jan-2025	55103	55139	36	392974	393294	320	731469	732034	565	465775	466123	348	69065	69098	33	74403	74437	34	1336
18-Jan-2025	55139	55169	30	393294	393622	328	732034	732585	551	466123	466473	350	69098	69146	48	74437	74462	25	1332
19-Jan-2025	55169	55198	29	393622	393926	304	732585	733136	551	466473	466790	317	69146	69195	49	74462	74497	35	1285
20-Jan-2025	55198	55235	37	393926	394254	328	733136	733630	494	466790	467138	348	69195	69234	39	74497	74532	35	1281
21-Jan-2025	55235	55267	32	394254	394562	308	733630	734169	539	467138	467468	330	69234	69276	42	74532	74567	35	1286
22-Jan-2025	55267	55305	38	394562	394866	304	734169	734667	498	467468	467802	334	69276	69324	48	74567	74595	28	1250
23-Jan-2025	55305	55344	39	394866	395136	270	734667	735211	544	467802	468150	348	69324	69364	40	74595	74629	34	1275
24-Jan-2025	55344	55382	38	395136	395430	294	735211	735759	548	468150	468500	350	69364	69411	47	74629	74664	35	1312
25-Jan-2025	55382	55418	36	395430	395704	274	735759	736248	489	468500	468849	349	69411	69462	51	74664	74704	40	1239
26-Jan-2025	55418	55447	29	395704	396029	325	736248	736794	546	468849	469131	282	69462	69503	41	74704	74741	37	1260
27-Jan-2025	55447	55484	37	396029	396339	310	736794	737327	533	469131	469477	346	69503	69546	43	74741	74775	34	1303
28-Jan-2025	55484	55519	35	396339	396642	303	737327	737877	550	469477	469738	261	69546	69590	44	74775	74804	29	1222
29-Jan-2025	55519	55559	40	396642	396962	320	737877	738422	545	469738	470087	349	69590	69640	50	74804	74839	35	1339
30-Jan-2025	55559	55595	36	396962	397248	286	738422	738938	516	470087	470430	343	69640	69689	49	74839	74874	35	1265
31-Jan-2025	55595	55634	39	397248	397547	299	738938	739454	516	470430	470781	351	69689	69707	18	74874	74906	32	1255

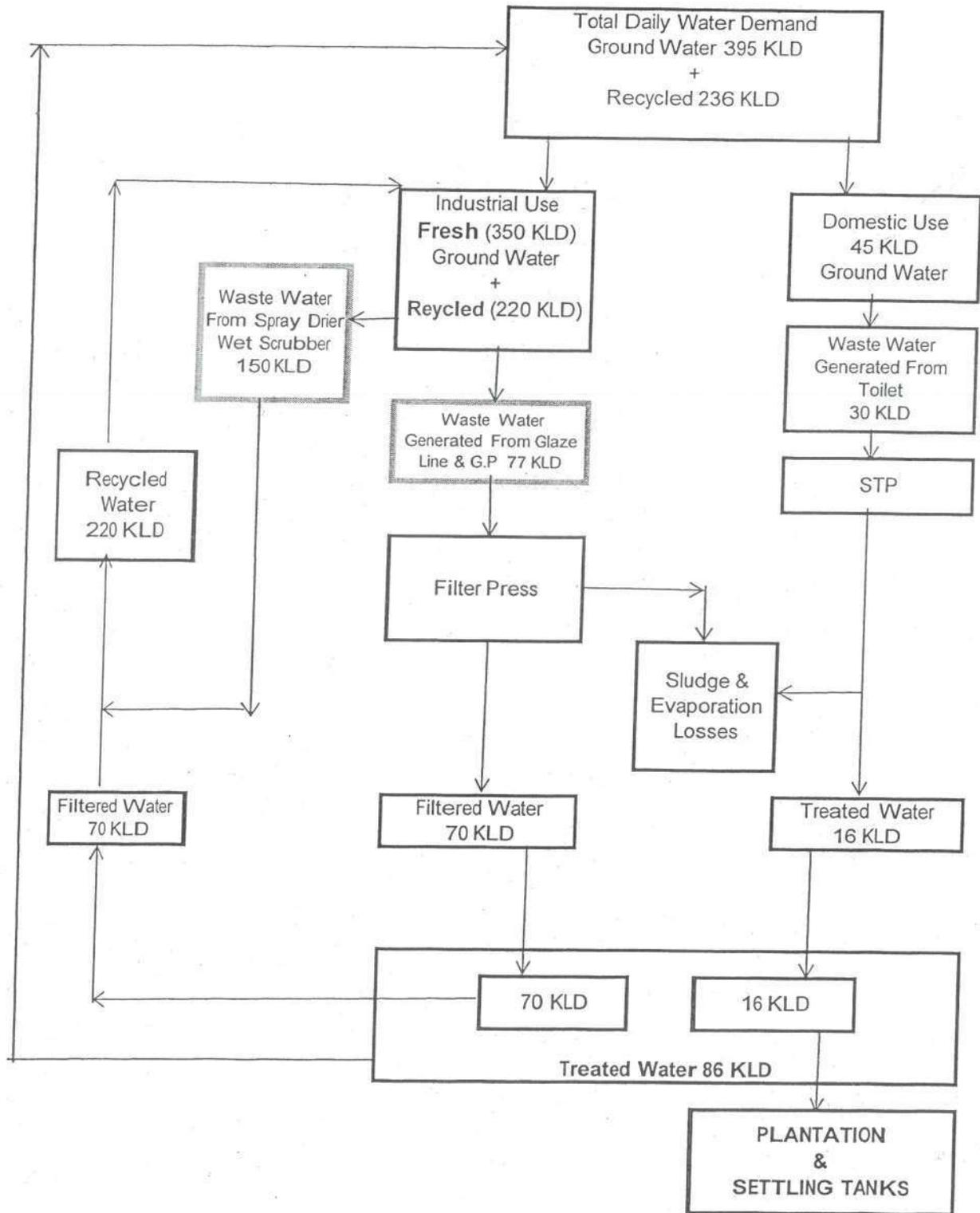
Kajaria Ceramics Ltd. Gailpur (Raj.)
Unit-I Total Water Requirement Flow Chart



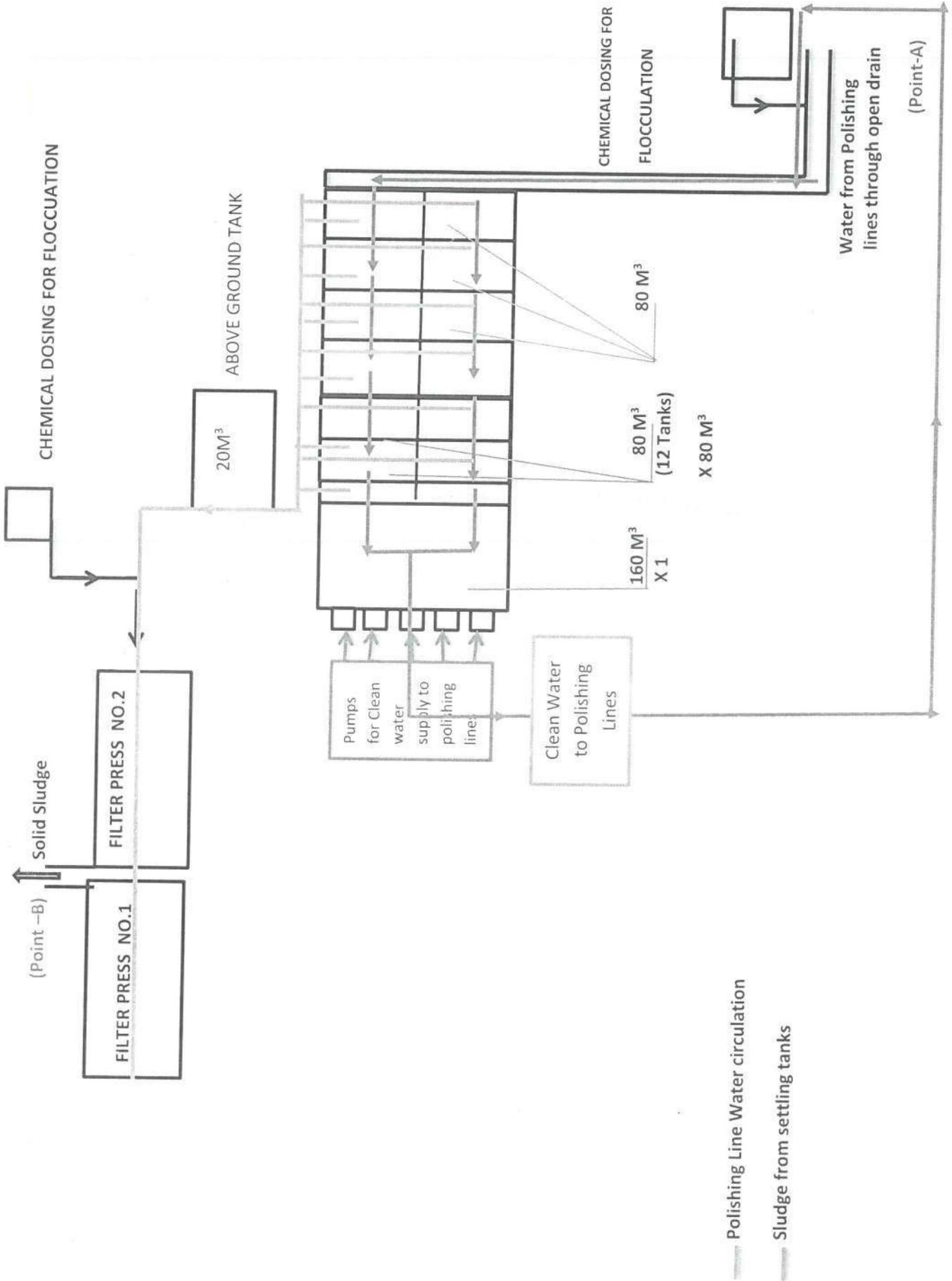
Kajaria Ceramics Ltd. Gailpur (Raj.)
Unit-II Total Water Requirement Flow Chart



Kajaria Ceramics Ltd. Gailpur (Raj.)
Unit-III Total Water Requirement Flow Chart



SETTLING TANKS FLOW CHART DIAGRAM (UNIT - I)



CERAMICS UNIT-I
SETTLING TANKS SLUDGE

Month	Opening	Received	Consumption	Closing
Apr-24	194.120	602.050	600.000	196.170
May-24	196.170	585.560	530.000	251.730
Jun-24	251.730	611.060	590.000	272.790
Jul-24	272.790	588.640	572.000	289.430
Aug-24	289.430	504.590	510.000	284.020
Sep-24	284.020	602.930	600.000	286.950
Oct-24	286.950	623.950	620.000	290.900
Nov-24	290.900	614.290	605.000	300.190
Dec-24	300.190	613.960	615.000	299.150
		5347.030	5242.000	

FIRED TILES BROKEN

Month	Opening broken tiles	Received	Sale	Reused after grinding	Closing broken tiles
Apr-24	68.87	548.07	363.91	90.74	162.29
May-24	162.29	459.9	472.63	81.38	68.18
Jun-24	68.18	641.52	385.05	44.08	280.57
Jul-24	280.57	1096.51	1005.67	53.21	318.20
Aug-24	318.2	1003.28	639.25	71.91	610.32
Sep-24	610.32	918.79	1209.55	64	255.56
Oct-24	255.56	921.04	732.58	83.88	360.14
Nov-24	360.14	923.42	814.06	94.15	375.35
Dec-24	375.35	1081.33	852.95	124.85	478.88
			6475.65	708.20	

in MT

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CERAMICS UNIT-II

SETTLING TANKS SLUDGE

Month	Opening	Received	Consumption	Closing
Apr-24	166.370	40.460	105.000	101.830
May-24	101.830	81.510	120.000	63.340
Jun-24	63.340	200.280	147.950	115.670
Jul-24	115.670	181.920	155.000	142.590
Aug-24	142.590	221.860	155.000	209.450
Sep-24	209.450	123.000	170.000	162.450
Oct-24	162.450	137.860	203.000	97.310
Nov-24	97.310	114.780	155.000	57.090
Dec-24	57.090	201.340	158.000	100.430
		1303.010	1368.950	

FIRED TILES BROKEN

Month	Opening Broken tiles	Prod	Sale	Reused after grinding	Closing Broken tiles
Apr-24	163.82	509.43	515.74	76.64	80.87
May-24	80.87	515.58	400.66	141.42	54.37
Jun-24	54.37	770.5	451.03	156.49	217.35
Jul-24	217.35	908.8	852.36	120.63	153.16
Aug-24	153.16	807.2	511.35	141.72	307.29
Sep-24	307.29	799.08	451.08	145.71	509.58
Oct-24	509.58	761.46	857.36	142.61	271.07
Nov-24	271.07	727.12	613.23	134.91	250.05
Dec-24	250.05	830.68	694.5	49.36	336.87
			5347.31	1109.49	

in MT

FIRED TILE BROKEN POWDER REPORT FOR 2024-25

	Opening	Receipt	Consump	Closing
Apr-24	256.83	250	385.09	121.74
May-24	121.74	397	467.75	50.99
Jun-24	50.99	339	327.21	62.78
Jul-24	62.78	248	264.58	46.2
Aug-24	46.2	313	303.59	55.61
Sep-24	55.61	245	269.54	31.07
Oct-24	31.07	269	254.06	46.01
Nov-24	46.01	309	327.4	27.61
Dec-24	27.61	180	200.436	7.174
TOTAL		2550	2799.66	

SETTLING TANKS SLUDGE

	Opening	Receipt	Consump	Closing
Apr-24	117.23	342.91	251.26	208.88
May-24	208.88	448.07	554.41	102.54
Jun-24	102.54	426.02	472.86	55.7
Jul-24	55.7	494.93	533.52	17.11
Aug-24	17.11	375.47	308.02	84.56
Sep-24	84.56	361.79	378.6	67.75
Oct-24	67.75	460.62	451.66	76.71
Nov-24	76.71	426.24	400.22	102.73
Dec-24	102.73	406.48	461.64	47.57
TOTAL		3742.53	3812.19	

IN MT

Bhiwadi Jal Pradushan Nivaran Association

Site CETP Office : Opposite New Bus Stand, Tijara Road, Bhiwadi (Rajasthan)-301019
 Mobile : 9352449481, E-mail : cetppradushan@gmail.com
 CIN : U41000RJ2018NPL060720

BJPNA/2024-25/709

10-01-2025

M/S Kajaria Ceramics Limited,
 19 KM Stone, Bhiwadi-Alwar Road,
 Village Gailpur, Post Tapukara
 (District Khairthal-Tijara) 301707

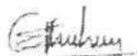
Dear Sir,

SOLID WASTE SENT TO DUMPING YARD, RAMPUR MUNDANA, BHIWADI.

With reference to your letter no. KCL/KA. & PRASHA/2025/334 of date, we wish to advise that M/S Ratan Enterprises (who is so called your authorised agency for sending solid waste to Dumping Yard) dumped the solid waste through 130 dumpers on different dates as below:

Date	No. of Dumper	Date	No. of Dumper
13-04-2023	2	27-02-2024	8
27-05-2023	4	25-03-2024	10
27-06-2023	4	27-04-2024	8
27-06-2023	4	27-05-2024	8
28-07-2023	4	30-06-2024	8
29-08-2023	4	30-07-2024	8
30-09-2023	4	29-08-2024	8
29-10-2023	4	30-09-2024	8
23-11-2023	4	28-10-2024	8
31-12-2023	4	30-11-2024	9
29-01-2024	9	TOTAL:	130

Yours faithfully,



CHAIRMAN

Kajaria Ceramics Limited, Gailpur

Rain Water Recharge Pits outside the premises for CGWA NOCUnit - I

S. No.	Pond Location	No. of Recharge Pits	Latitude	Longitude	Dia / Depth
1	Binoliya	2	28.03237°	76.816773°	0.15 m Dia / 20 m depth
2	Palpur	2	27.962742°	76.870997°	
3	Bhindusi	2	27.895671°	76.779134°	
4	Alapur	2	27.963324°	76.894808°	
5	Maliyar Gurjar	3	27.881543°	76.893231°	
6	Baghor	3	27.874226°	76.908054°	
7	Beriyaki	2	27.957246°	76.893904°	
	Total	16			

Unit - II

S. No.	Pond Name	No. of Recharge Pits	Latitude	Longitude	Dia / Depth
1	Baliyawas	3	27.965513°	76.854905°	0.15 m Dia / 20 m depth
2	Jojaka	9	27.999773°	76.842667°	
3	Mundana	4	27.98492°	76.783243°	
4	Birampur	3	27.953215°	76.832398°	
	Total	19			

Unit - III

S. No.	Pond Name	No. of Recharge Pits	Latitude	Longitude	Dia / Depth
1	Dabherah	3	28.025536°	76.813185°	0.15 m Dia / 20 m depth
2	Benoliya	6	28.02805°	76.805597°	
	Total	9			



कार्यालय ग्राम पंचायत, भिण्डूसी

पंचायत समिति तिजारा, अलवर (राज०)

प्रेषक :

श्रीमती कमलेश खाम्बरा

सरपंच

ग्राम पंचायत भिण्डूसी

मो. 9772336220

श्रीमान

प्रहित:

क्रमांक

दिनांक 27/3/2020

अनापत्ति पत्र

उपरोक्त लिखा जाता है कि ग्राम पंचायत भिण्डूसी के अन्तर्गत खसरा नं० 303 रकबा 1.72 हेक्टर को जीए मुम्बईन सिस्टम को जोड़ने के लिए कजारीया सिशमिंस लिमिटेड, गौलपुर कंपनी वर्ष जल पुनर्रक्षण को कार्य करवाना चाहती है। इस सम्बन्ध में ग्राम पंचायत द्वारा निर्णय लिया गया है कि यदि उक्त कंपनी उक्त जोड़ में वर्ष जल पुनर्रक्षण कराना चाहती है तो इस जन कल्याण कार्य हेतु, ग्राम पंचायत भिण्डूसी को कोई आपत्ति नहीं होगी।

लेकिन उक्त जोड़ पर कंपनी का कोई निजी स्वामित्व नहीं होगा। यह कार्य कंपनी अपने खर्च से करावानी तथा यह कार्य बननेगा ही प्रथम होगा।

कमलेश खाम्बरा

सरपंच

ग्राम पंचायत भिण्डूसी

प० स० तिजारा (अलवर)

कार्यालय: ग्राम पंचायत बिछाला

पंचायत समिति तिजारा (अलवर) राज०

प्रेषक:-

सरपंच

ग्राम पंचायत बिछाला

मो०: 9413991686

प्रेषित:-

श्रीयुक्त.....

क्रमांक:-

अनआपत्ती प्रमाण पत्र

दिनांक 20-03-2017

प्रमाणित किया जाता है कि ~~ग्राम~~ ^{ग्राम-विशौलिया} ग्राम पंचायत बिछाला के अ.स. अ. नं. 343 रुकवा, 58 हेक्टर का गैर मुम्मीन जोड़ है। जिसमें क्वारिया सरमिस, लिमिटेड, गैलपुर कम्पनी वर्षा जल पूर्ण भरवां का कार्य करवाना चाहती है। उस सम्बन्ध में ग्राम पंचायत द्वारा निर्णय लिया गया है कि यदि उक्त कम्पनी जोड़ में वर्षा जल पुष्प भरवां का कार्य करवाना चाहती है तो उसे जन कल्याण कार्य हेतु। ग्राम पंचायत बिछाला को कोई आपत्ती नहीं होगी।

लेकिन उक्त जोड़ पर कम्पनी का कोई निधि स्वाक्षित नहीं होगा। यह कार्य कम्पनी अपने खर्च में करायी तथा यह कार्य पनदेगा से पूरक होगा।

इसलिए

सरपंच

ग्राम पंचायत बिछाला
पं० तार तिजारा (अलवर)

1. NOC of Palpur ka Johad

कार्यालय: ग्राम पंचायत पालपुर, पं० स० तिजारा

प्रेषक :-
सरपंच
 ग्राम पंचायत पालपुर
 पं० स० तिजारा (अलवर) राज०
 M. 9414793348, 9672565548 ७

प्रेषित :-
 श्रीमान् क्यारिया सेरागिफस लि०
कम्पनी, गैलपुर

क्रमांक : अनुमति प्रमाण पत्र : : दिनांक.....
आनापत्ती

प्रमाणित किया जाता है कि ग्राम पालपुर, ग्राम पंचायत पालपुर का गैर भुम्मीन जोहड है जिसमें क्यारिया सेरागिफस लि. गैलपुर कम्पनी वर्ष भर पूर्ण भरण का कार्य करवाना चाहती है, इस सम्बन्ध में ग्राम पंचायत द्वारा निवेदन लिखा गया है कि उक्त कम्पनी जोहड में वर्ष भर भरण का कार्य करवाना चाहती है तो इस जन कल्याण कार्य हेतु ! ग्राम पंचायत पालपुर को कोई आपत्ती नहीं है।

लेकिन उक्त जोहड पर कम्पनी को कोई निजी स्वामित्व नहीं होगा यह कार्य कम्पनी अपने खर्च से करना होगा तथा यह कार्य भरेगा से पृथक रहेगा ।

सिखा
सरपंच
 ग्राम पंचायत पालपुर
 पं० स० तिजारा (अलवर) राज०

2. NOC of Alapur ka Johad

राजस्थान  राजकार

कार्यालय: ग्राम पंचायत पालपुर, पं० स० तिजारा

प्रेषक :-
सरपंच
ग्राम पंचायत पालपुर
पं० स० तिजारा (अलवर) राज०
M. 9414793348, 9672565548

प्रेषित :-
श्रीमान् दूजारीभा सेरमिन्त लि
जेलपुर

प्रमाणक : अनआपरी प्रमाण पत्र

दिनांक.....

उपरोक्त किया जाता है कि ग्राम अलापुर ग्राम पंचायत के जोर कुकीन जोड़ है। जिसमें दूजारीभा सेरमिन्त लिमिटेड जेलपुर कम्पनी वर्षा जल पूर्ण करण का कार्य करवाना चाहती है। इस सम्बन्ध में ग्राम पंचायत द्वारा निम्न लिखित किया है। उपरोक्त कम्पनी जोड़ के वर्षा जल पूर्ण करण कार्य करवाना चाहती है। इन जल व्यवसाय कार्य हेतु ग्राम पंचायत पालपुर को कोई आपत्ति नहीं होगी। लेकिन उपरोक्त जोड़ कम्पनी को जोड़ पर कम्पनी को कोई निधि सहायता नहीं होगा। यह कार्य कम्पनी अपने खर्च में करवायगी तथा यह कार्य अनुरोध से सम्पन्न होगी।


सरपंच
ग्राम पंचायत पालपुर
पं० स० तिजारा

3. NOC of Beriyaki ka Johad

कार्यालय: ग्राम पंचायत पालपुर, पं० स० तिजारा

सदस्य :-
ग्राम पंचायत पालपुर
पं० स० तिजारा (अलवर) राज०
M. 9414793348, 9672965548

प्रेषित :-
श्रीमान् _____

क्रमांक :

अन आपत्ती प्रमाण पत्र

दिनांक.....

प्रायोगिक लिखा जाता है। कि ग्राम बेरियाकी
ग्राम पंचायत पालपुर के जोर कुलीन जोड़ है। जिसमें कानरिया
मेरिसिन लिमिटेड जोलपुर कम्पनी वर्षी जल पूर्ण करना
का कार्य करवाना पड़ती है। इस सम्बन्ध में ग्राम पंच
द्वारा निरा लिखा जाता है। उपर कम्पनी जोड़ के
वर्षी जल पूर्ण करना कार्य करवाना पड़ती है। इस
जल कवचाण कार्य हेतु ग्राम पंच पालपुर को
कोई आपत्ति नहीं होगी।

लेकिन उपर जोड़ पर कम्पनी का कोई
निधि खर्च नहीं होगा यह कार्य कम्पनी अपने
खर्च में करवागी तथा यह कार्य मनरेगा से
सम्बन्धीत होगा।

DISCLAIMER

सदस्य

सदस्य

कार्यालय जिला परिषद्, अलावर

क्रमांक : शिप/एसओएसए-3/ 1933-34

दिनांक :- 7.3.18

:- प्रशासनिक स्वीकृति आदेश:-

मुख्यांत्री जल स्वावलम्बन अभियान अन्तर्गत श्रीमान प्रमुख शासन सचिव, ग्रामीण विकास एवं पंचायती राज विभाग के पत्रांक 5415-5538 दिनांक 25.01.2016 के अनुसार सहयोग कला KAJARIA CERAMICS के निम्न कार्यों को स्वयं की शक्ति से सम्पादित कराने हेतु आवेदन पत्र प्रस्तुत किया है। जिसके अनुसार मुख्यमंत्री जल स्वावलम्बन अभियान के तृतीय चरण अन्तर्गत सारणी में अंकित निम्न कार्यों को प्रशासनिक स्वीकृति एवम् द्वारा प्रदान की जाती है। निम्न कार्यों हेतु उक्त संस्था को देय शक्ति प्रस्तुत होगी।

Serno	Work name	Work Id	Panchayat (Samiti)	Panchayat Name	Village	Nodal Department	Activity	Technical Sanction No		Work Amount (in Lacs)	Amount to be transferred	Working Agency
								TS No	Date			
1	Recharging shaft for aquifers tabela Wala johad baghor	PII/ALW/TU/8A/DLT/CDLT/R SA/000338306	Tijara	Baghor	Baghor	Watershad Department	Recharging Shaft for Aquifers	47	20-02-18	2.240	0.000	KAJARIA CERAMICS LIMITED, 19 K.M Stone, Bhiwadi-Alwar Road, Vill. Galpur, Tapukra alwar
2	Mahajal wala johad m recharge saft	PII/ALW/TU/5A/DLT/CDLT/R SA/000350423	Tijara	Sarheta	Sarheta	Watershad Department	Recharging Shaft for Aquifers	323	20-02-18	2.240	0.000	
3	Recharging shaft for aquifers bad wala jhad kalyar gurjar	PII/ALW/TU/MA/DLT/CDLT/R SA/000343175	Tijara	Baghor	Malyar Gurjar	Watershad Department	Recharging Shaft for Aquifers	324	20-02-18	2.240	0.000	
										6.720	0.000	

- सहयोगकर्ता फर्म/संस्था स्वयं की शक्ति से उक्त कार्य सम्पादित करायेंगे।
- तकनीकी मार्गदर्शन नोडल विभाग द्वारा प्रदान किया जायेगा।
- कार्य प्रारम्भ कराने से पूर्व स्थल का एक कार्य सम्पादित होने के बाद पूर्ण हुए कार्य का 0*4का रसीन फोटो खिचवाया जायेगा।
- कार्य प्रारम्भ होने/पूर्ण होने के पूर्व एवं पर्याप्त कार्य स्थल पर कार्य का नाम व योजना में निर्दिष्ट वर्ष लागत शक्ति कार्यकारी एवं नसी आदि सूचनाओं के साथ सूचना पत्र संस्थाना अभिप्राय होगा।
- उक्त कार्यों को 31.05.2018 से पूर्व पूर्ण कराया जाना होगा।
- कार्य का पर्यवेक्षण एवं कार्य पूर्ण होने के पर्याप्त मुल्यांकन नोडल विभाग के अभियन्ताओं द्वारा भव्य पुरस्कार में इन्तज किया जायेगा।
- कार्यों की गुणवत्ता का पूर्ण उत्तरदायित्व सम्बन्धित संस्था/सहयोगकर्ता का होगा।
- कार्य स्वीकृत तकनीके के अनुसार ही करवा जायेगा, यदि स्वीकृत तकनीके के अनुसार कार्य में बदलाव किया गया तो कार्यकारी एवं नसी स्वयं जिम्मेदार होंगी तथा इस कार्यालय द्वारा कोई शक्ति देय नहीं होगी।

मुख्यांत्री जल स्वावलम्बन अभियान
एवं जिला कलेक्टर, अलावर



VILLAGE PANCHAYAT NOC

 <p>कार्यालय : ग्राम पंचायत मुण्डाना पंचायत समिति तिजाग (अलवर) राज.</p>	
<p>प्रेषक : सत्यंत भीमलाली बांटा देवी ग्राम पंचायत मुण्डाना मो. 9785000003</p>	<p>प्रेषित : श्री. अनापत्ति प्रमाण पत्र श्री. अनापत्ति प्रमाण पत्र गौलपुर (अलवर)</p>
<p>क्रमांक:</p>	<p>दिनांक: 20/02/2014</p>
<p>अनापत्ति प्रमाण पत्र</p>	
<p>प्रमाणित किया जाता है कि बाके ग्राम मुण्डाना में गैर मुमकिन फिस्म का जोड़ है। जोकि ग्राम पंचायत मुण्डाना के अन्तर्गत आता है जिसमें गैसर्स कजारिया सिरामिक्स लिमिटेड, गौलपुर(अलवर) वर्षा जल पुर्नभरण का कार्य करवाना चाहती है। इस सम्बन्ध में ग्राम पंचायत द्वारा निर्णय लिया गया कि यदि उक्त कम्पनी जोड़ में वर्षा जल पुर्नभरण का कार्य करवाना चाहती है तो इस जन कल्याणकारी कार्य हेतु ग्राम पंचायत मुण्डाना को कोई आपत्ति नहीं होगी।</p> <p>लेकिन उक्त जोड़ पर कम्पनी अपना निजी स्वामित्व नहीं रख सकेगी। उक्त कार्य कम्पनी अपने धर्म से करायेंगी तथा यह कार्य नवरेगा से पृथक होया।</p>	
<p>सत्यंत ग्राम पंचायत मुण्डाना मो. 9785000003</p>	

VILLAGE PANCHAYAT NOC



कार्यालय : ग्राम पंचायत जोजाका
 पंचायत समिति तिजारा (अलवर) राज०

पक :- सरपंच ग्राम पंचायत जोजाका मो० : 7742450800, 9413068646	प्रेषित :- मीयुम <u>शैलजा कजारीय सिंगरिया</u> जी० जोजाका (अलवर)
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क्रमांक :- SP/04 अनुमति प्रमाण पत्र दिनांक 22/02/2016

प्रमाणित किया जाता है कि कोई भी जोजाका का जमीनदार
 में कृषीकर (औसत बंध) और शुद्धिकृत पानी, गैर शुद्ध पानी, गैर शुद्ध
 जल, में स्थित है। जो कि ग्राम पंचायत जोजाका के अंतर्गत
 है जिसमें कजारीय सिंगरिया स्थित है, अलवर (अलवर)
 जहाँ जल पुरीकरण का कार्य करवाना चाहती है। इस संबंध
 में ग्राम पंचायत की बैठक दिनांक 22-02-2016 को
 प्रमुख अलाय 04 द्वारा निर्णय लिया गया कि इस संबंध
 में कृषीकर पुरीकरण का कार्य करवाना
 चाहती है जो ग्राम पंचायत जोजाका को कोई बाधा नहीं होगी।
 कृषीकर पुरीकरण पर कृषीकर का कोई भी
 प्रभाव नहीं होगा और जो कृषीकर कराने का कार्य कराना
 चाहती है उसमें कोई भी बाधा नहीं होगी।

शैलजा
 सरपंच
 ग्राम पंचायत जोजाका
 पंच. तिजारा (अलवर) राज०

कार्यालय ग्राम पंचायत, विरामपुर

पं.स. तिजारा जिला - अलवर (राज.)

प्रेषक :
सरपंच/सचिव
ग्राम पंचायत, विरामपुर
पं० स० तिजारा (अलवर)

प्रेषित :
श्रीमान् कृष्णारिखा सैरेमिन्स लि.
गोलपुर

क्रमांक : अनुआपनी प्रमाण पत्र - दिनांक 26-04-2017

विषय -

प्रमाणित किया जाता है कि ग्राम विरामपुर, गाँव विरामपुर के आ.सं.न. 181 रकबा 79 हेक्टर का गैर मुक्त जेड है जिसे कृष्णारिखा सैरेमिन्स लिमिटेड गोलपुर कम्पनी वर्क अलवर पुर्व भूदा का कार्य करवाना चाहती है। इस संबंध में ग्राम पंचायत द्वारा निर्णय लिया गया है कि उक्त कम्पनी जेड में वर्क अलवर पुर्व भूदा का कार्य करवाना चाहती है तो इस जन कल्याण कार्य है। ग्राम पंचायत विरामपुर को कोई आपत्ती नहीं होगी।

लेकिन उक्त जेड पर कम्पनी का कोई प्राप्ति स्थापित नहीं होगा। यह कार्य कम्पनी अपने खर्चे से करेगी तथा यह कार्य सल्लेखा से सुधर रहेगा।


सरपंच
ग्राम पंचायत विरामपुर
पं० स० तिजारा (अलवर) राज.



कार्यालय: ग्राम पंचायत पालपुर, पं० स० तिजारा

प्रेषक -

सरपंच

ग्राम पंचायत पालपुर

पं० स० तिजारा (अलवर) राज०

M. 9414793348, 9672565548

प्रेषित -

श्रीमान्

 क्लारिफा सैरेमिस्स लि०
 गेलपुर

क्रमांक: SM/13 अनआपनी प्रशासन पत्र

दिनांक 01/01/2022

प्राप्तगित लिखा जाता है कि ग्राम क्लारिफा ग्राम पंचायत के जेरे मुकीन जोहड ही जिसमे क्लारिफा सैरेमिस्स लिमिटेड गेलपुर कम्पनी वर्ष 2017 पूर्ण करण का कार्य करवाना चाहती है। इस संबंध में ग्राम पंचायत द्वारा निर्णय लिया गया है कि उक्त कम्पनी जोहड में वर्ष 2017 पूर्ण करण का कार्य करवाना चाहती है तो इस उक्त क्लारिफा क्लारिफा हेतु ग्राम पंचायत पालपुर को कोई आपत्ती नहीं होगी

लेकिन उक्त जोहड पर कम्पनी का कोई निधि स्वामित्व नहीं होगा / यह कार्य कम्पनी अपने खर्चे से करायेगी तथा यह कार्य मनारेगा से सुधन रहेगा

—
 ग्राम पंचायत पालपुर
 पं० स० तिजारा (अलवर), राज०

कार्यालय: ग्राम पंचायत, बिछला

पंचायत समिति तिजारा(अलवर)राज0

क्रमांक:- ५२

दिनांक: 20/11/13

अनापत्ति प्रमाण-पत्र

दुमारी ग्राम पंचायत के उत्तम ग्राम डभोडा में स्थित तालाब में वर्षा जल पुनर्ग्रहण कार्य हेतु व्यापारिका सिराफिकस लि०, डोलपुर, जि०- अलवर (राज०) को अनुमति प्रदान की जाती है। तालाब की वर्तमान अनुमानित क्षमता - 256 मी० चौड़ाई - 160 मी० व गहराई - 01 मी० है। इस अनुमति के अंतर्गत तालाब की क्षमता 240 मी० चौड़ाई - 145 मी० व गहराई 03 मी० तक बढ़ाई जा सकती है और अंतरत पड़े पर इस्को रिचार्ज पिट का निर्माण भी कराया जा सकता है।

उपरोक्त वर्षा जल पुनर्ग्रहण कार्य मनरेगा के अंतर्गत नहीं कराया जाएगा। इस जन व्याख्याण कार्य को वास्तवी स्वयं के खर्च पर करेगी और इसका देखरेख वार्षिक स्तर पर करनी रहेगी, इसमें दुमारी ग्राम पंचायत को कोई आपत्ति नहीं है।

सि.के. मिश्रा

अलवर, राजस्थान
दिनांक: 20/11/13

कार्यालय: ग्राम पंचायत, बिंछाला

पंचायत समिति तिजारा(अलवर)राज0

क्रमांक: 42

दिनांक: 23/9/2013

डक्यापत्र प्रमाण पत्र

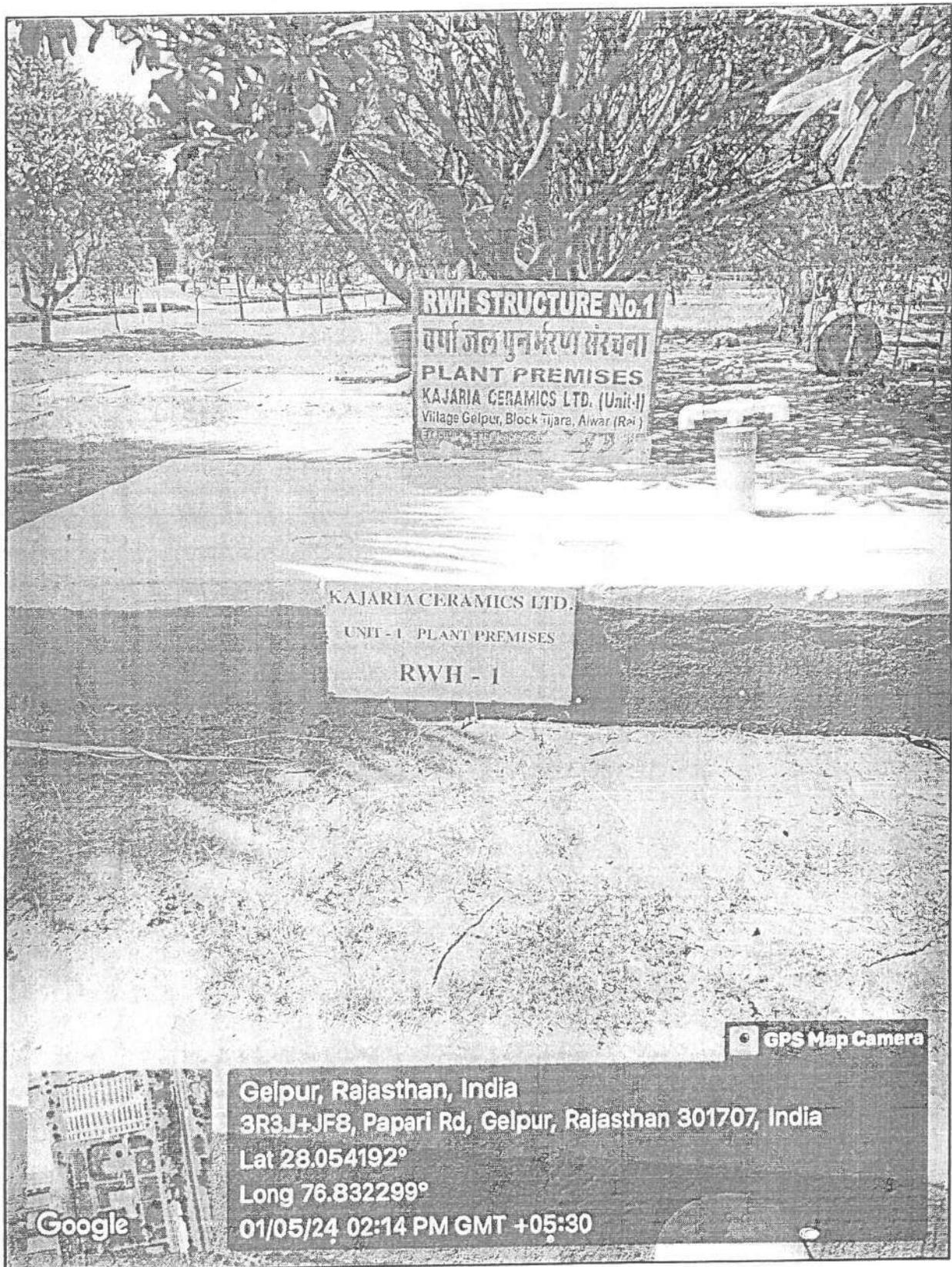
हमारी ग्राम पंचायत के उत्तमगत ग्राम सिंतौलिया में स्थित तालाब की में वर्षा जल पुनर्मुण कार्य हेतु अन्वेषण सिरफिक्स लि०, डालपुर जि०- अलवर, राजस्थान को डकुमन्ति प्रदान की जाती है तालाब की वर्तमान डकुमन्ति सं० - 203 मी० चौ० - 144 मी० व गहराई 01 मी० है। इस डकुमन्ति के उत्तमगत तालाब की भूम्बई - 244 मी०, चौड़ाई - 168 मी० व गहराई 03 मी० तक बढ़ाई जा सकती है और जलसत पड़ने पर इसमें रिचार्ज पिट का निर्माण कर काराया जा सकता है।

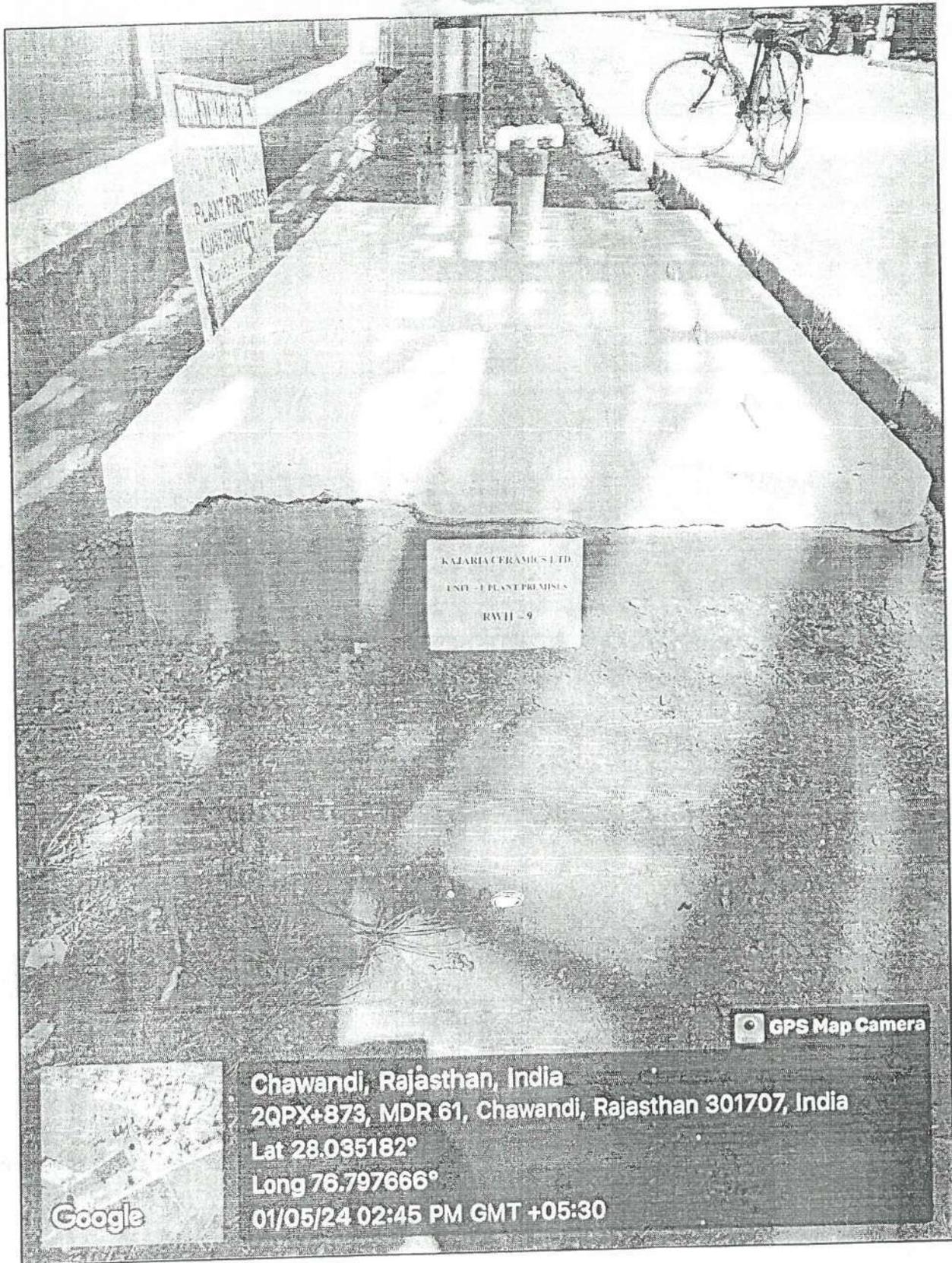
उपरोक्त वर्षा जल पुनर्मुण कार्य मनैशा के उत्तमगत नहीं काराया जायेगा। इस जल काव्यणकार्य को कम्पनी स्वरुं के स्वरुं पर करेगी और इसका देवरेख वार्षिक स्तर पर करी रहेगी, इसमें हमारी ग्राम पंचायत को कोई आपत्ति नहीं है।

दीरक धन

30/9/2013 बिंछाला
अलवर

Photographs of Rainwater Harvesting Structures within Plant premises at Kajaria Ceramics Ltd. (unit-i) village Gailpur, Block Tijara, District Alwar (Raj.)



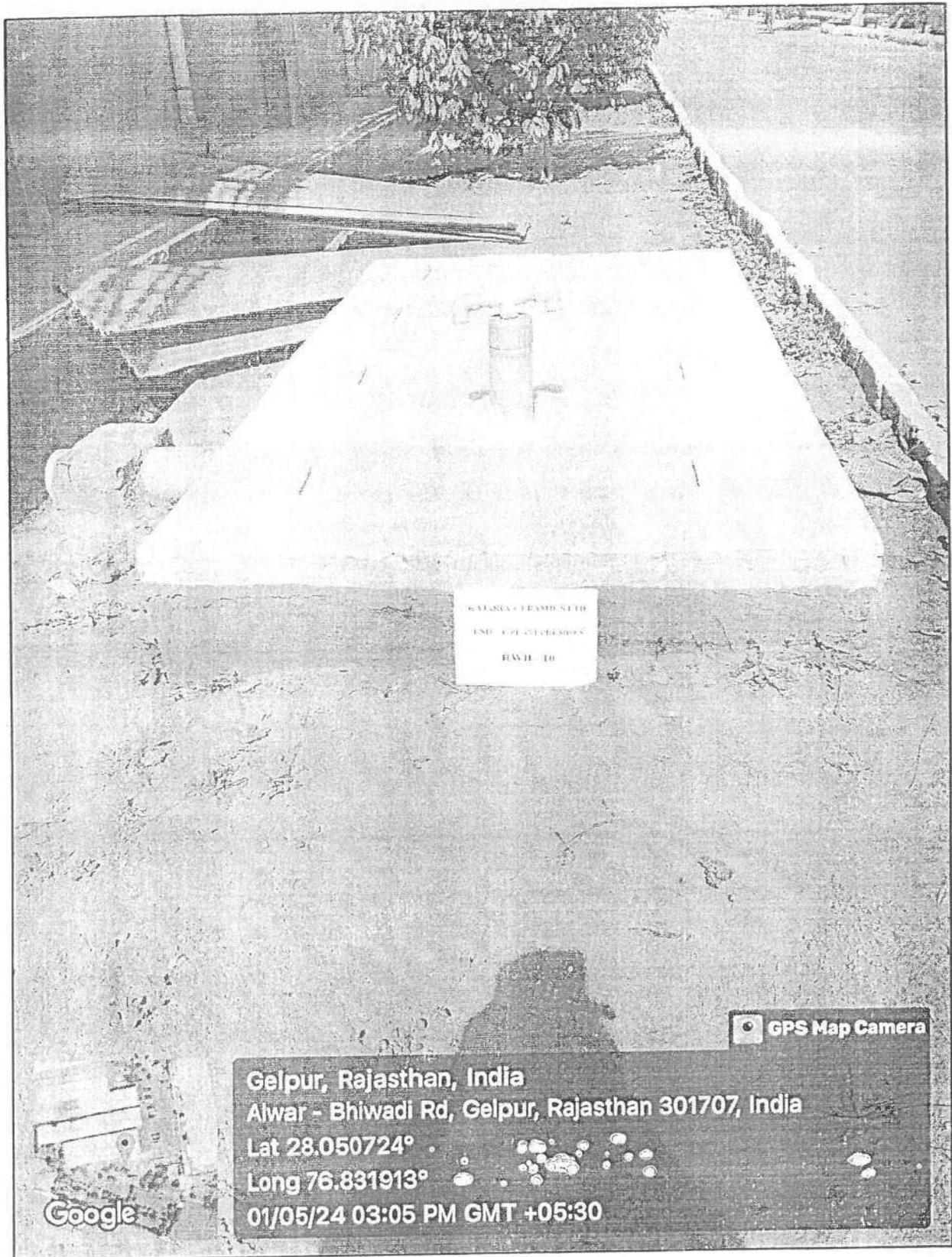


KAJARIACERAMICS LTD.
END - 1 PLANT PREMISES
RWII - 9

GPS Map Camera



Chawandi, Rajasthan, India
2QPX+873, MDR 61, Chawandi, Rajasthan 301707, India
Lat 28.035182°
Long 76.797666°
01/05/24 02:45 PM GMT +05:30



KANAKA CHAMBERS LTD
USE: CONSTRUCTION
RW11 TO

GPS Map Camera

Gelpur, Rajasthan, India
Alwar - Bhiwadi Rd, Gelpur, Rajasthan 301707, India
Lat 28.050724°
Long 76.831913°
01/05/24 03:05 PM GMT +05:30

Google

Kajaria Ceramics Ltd.

19 KM Stone Bhiwadi- Alwar Road, Village - Gailpur ,, Rajasthan, District- Alwar, Rajasthan-301707, Ph.No.01493-243501

PURCHASE ORDER

F/PUR/102

Kajaria
TRANSFORM YOUR WORLD

Vendor's Address
GANESH ENGINEERING COMPANY
F-174A, PHASE 1ST, RIICO
BEAWAR, 305901
RAJASTHAN-INDIA.

ORDER NO :14/00002438 DATE :26.10.2019 PAGE :1 of 1
INDENT NO :30018944 DEPT. :STORE GLP
YOUR REF. : OUR REF. :

GSTIN No :08AHNPS4008A1ZI

State Code :08

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE		DISCOUNT		AMOUNT Rs.
					Rs/Unit	Val.	%		
01	BALLMILL COMP.WITH ACCESSORIES 6'X16'	8474	1.00	SET	1,301,000.00	0.00	0.00	1,301,000.00	
02	SILO 50MT CAP.	8474	1.00	EA	271,000.00	0.00	0.00	271,000.00	

JAN 20
COMMISSIONING

Our GSTIN Particulars are given below

GSTIN No. :08AABCK1613R1ZB
State Code: :08
PAN No. :AABCK1613R

TOTAL

SGST @ 9.00 %
CGST @ 9.00 %

1,572,000.00
141,480.00
141,480.00

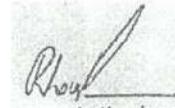
Remarks:

FOUNDATIONS DRAWING IS REQUIRED. ERECTION INCLUSIVE.

Total Amount	EIGHTEEN LAKH FIFTY FOUR THOUSAND NINE HUNDRED SIXTY Rupees Only	1,854,960.00
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DESPATCH & PAYMENT INSTRUCTIONS

- PRICE :Delivered at our Works/FOR BEAWAR BY TPT.
- PAYMENT :30% advance 60% ag.proforma, 10% after 30 days
- DESPATCH INSTRUCTIONS :To be collected by us/to be sent to STORES DEPT. at our Works Village - Gailpur ,, District- Alwar.
- DELIVERY PERIOD : As Per Above Delivery Schedule
- RECEIPT TIMING :Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
- ENQUIRIES :Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
- GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.


Authorized Signatory

Corporate Office: J-1/B-1 Extn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044 . Ph.: +91-11-26946409,Fax: +91-11-26946407
Regd Office:SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon - 122001, Haryana, Ph.:+91 -0124-4081281
CIN No.: L26924HR1985PLC056150 , E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com

Kajaria Ceramics Ltd.

19 KM Stone Bhiwadi- Alwar Road, Village - Gailpur,, Rajasthan, District- Alwar, F/PUR/102
Rajasthan-301707, Ph.No.01493-243501

PURCHASE ORDER

Kajaria

TRANSFORM YOUR WORLD

Vendor's Address
GANESH ENGINEERING COMPANY
F-174A, PHASE 1ST, RIICO
BEAWAR, 305901
RAJASTHAN-INDIA.

ORDER NO : 14/00002439 DATE : 28.10.2019 PAGE : 1 of 1
INDENT NO : DEPT. : STORE GLP PVT/GVT
YOUR REF. : OUR REF. :

GSTIN No : 08AHNPS4008A1ZI

State Code : 08

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE		DISCOUNT		AMOUNT
					Rs/Unit	Val.	%	Rs.	
01	BALLMILL COMP.WITH ACCESSORIES 6'X16'	8474	1.00	SET	1,301,000.00	0.00	0.00	1,301,000.00	
02	SILO 50MT CAP.	8474	1.00	EA	271,000.00	0.00	0.00	271,000.00	

DEPT. MAR 20 COMMISSIONING

Our GSTIN Particulars are given below
GSTIN No. : 08AABCK1613R1ZB
State Code. : 08
PAN No. : AABCK1613R

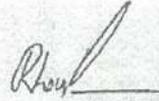
TOTAL
SGST @ 9.00 % 141,480.00
CGST @ 9.00 % 141,480.00

Remarks:
FOUNDATION'S DRAWING IS REQUIRED. ERECTION INCLUSIVE.

Total Amount **EIGHTEEN LAKH FIFTY FOUR THOUSAND NINE HUNDRED SIXTY Rupees Only** **1,854,960.00**

DESPATCH & PAYMENT INSTRUCTIONS

- PRICE : Delivered at our Works/FOR BEAWAR BY PATTY TPT.
- PAYMENT : 30% advance 60% ag.proforma, 10% after 30 days
- DESPATCH INSTRUCTIONS : To be collected by us/to be sent to STORES DEPT. at our Works Village - Gailpur,, District- Alwar.
- DELIVERY PERIOD : As Per Above Delivery Schedule
- RECEIPT TIMING : Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
- ENQUIRIES : Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
- GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.


Authorized Signatory

Corporate Office: J-1/5-1 Extn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044 , Ph.: +91-11-26946409, Fax: +91-11-26946407
Regd Office: SF-11, Second Floor JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon - 122001, Haryana, Ph.: +91 -0124-4081281
CIN No.: L26924HR1985PLC056150 , E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com

Date : December 11, 2023

Reference No.: KCL/P&A/2023/

To,
 The Regional Officer,
 Rajasthan State Pollution Control Board Office,
 Bhiwadi,
 Distt: Alwar (Raj.)

UNIT-I

Ref.: Your letter no. F14/Tech Alwar (80) / RSPCB / MUID / 542 to 544 dated 19/07/2023

Sub: Show cause notice for intended refusal of application for Consent to Operate under the provisions of Air (Prevention and Control of Pollution)Act 1981 and Water (Prevention and Control of Pollution) Act 1974 and intended closure directions under section 31(A) of the Air ((Prevention and Control of Pollution) Act 1981 and under section 33(A) Water (Prevention & Control of Pollution) Act 1974 of your ceramic tiles manufacturing industry located at 19KM Stone, Bhiwadi-Alwar Road, Gailpur, Tapukara, Tehsil-Tijara, District – Alwar

Dear Sir,

This is in reference to your show cause notice reference letter no. : F14 / Tech_Alwar (80) / RSPCB / MUID / 542 to 544 dated 19/07/2023, the following corrective action has been taken against Point no. 9 (Sr. no. 6):

We have re-designed and installed Wet Scrubber Internals with Sieve Plate and Ceramic Pall Rings along with Water Spray Nozzles and pumps in both Bio Mass fired spray drier model: ATM-120 and ATI-140. A copy of purchase order of Wet separator modification kit and drawing is attached for your reference. The details of modification kit is as under :

ATM-120 Spray Drier

- SS304 perforated plate Ø 3350 mm x 5 mm thickness, Ø 20 mm opening
- No. of SS 304 swirl nozzles = 16 nos.
- No. of ceramic roller pieces Ø 2" x 2" = 2200 pcs

ATI-140 Sprav Drier

- SS304 perforated plate 5 mm, thickness Ø 20 mm, opening diameter Ø 3750 mm
- No. of SS 304 swirl nozzles = 17 nos.
- No. of ceramic roller pieces Ø 2" x 2" = 3000 pcs

Originally, there was only 3" SS Pipe with 4 mm slot which makes water curtain at the entry duct of wet separator of all spray drier models. After the modification, the stack-monitoring test were done by M/s Enviro Lab, Bhiwadi and test reports are attached for your kind reference and therefore we are requesting to you kindly grant us CTO to our Unit – I.

This is for your kind information.

Thanking you,

For **KAJARIA CERAMICS LIMITED,**

(DR RAJVEER CHOUDHARY)
 CHIEF OPERATING OFFICER

Encl.: As above

Ce to : The Member Secretary, RSPCB, Jaipur
 : The SEE & GIC (MUID), RSPCB, Jaipur

Kajaria Ceramics Limited

19 K.M. Stone, Bhiwadi- Alwar Road, Village: Gailpur, Post: Tapukara, Distt. Alwar (Raj) Pin: 301707 (INDIA)
 Ph.: +91-1493-243501 243601 Fax: +91-1493-243511 E-mail: gailpur@kajariaceramics.com
 Registered Office : SF-11, Second Floor, JMD Regent Plaza, Mehrauli-Gurgaon Road,
 Vill. Silanderpur Ghosi, Gurgaon, Haryana - 122001 Ph.: +91-124-4081281
 CIN No. L26924HR1985PLC056150
 Web: www.kajariaceramics.com

DNV-GL
 FACILITIES CERTIFIED
 SA-8000 (Social Accountability)
 ISO-14001 (Environment)
 ISO-45000 (Health & Safety)
 ISO-9001 (Quality)
 ISO-22000 (Food Safety)
 ISO-50001 (Energy)

Kajaria Ceramics Limited, Gailpur
Wet Separator (Unit-I)

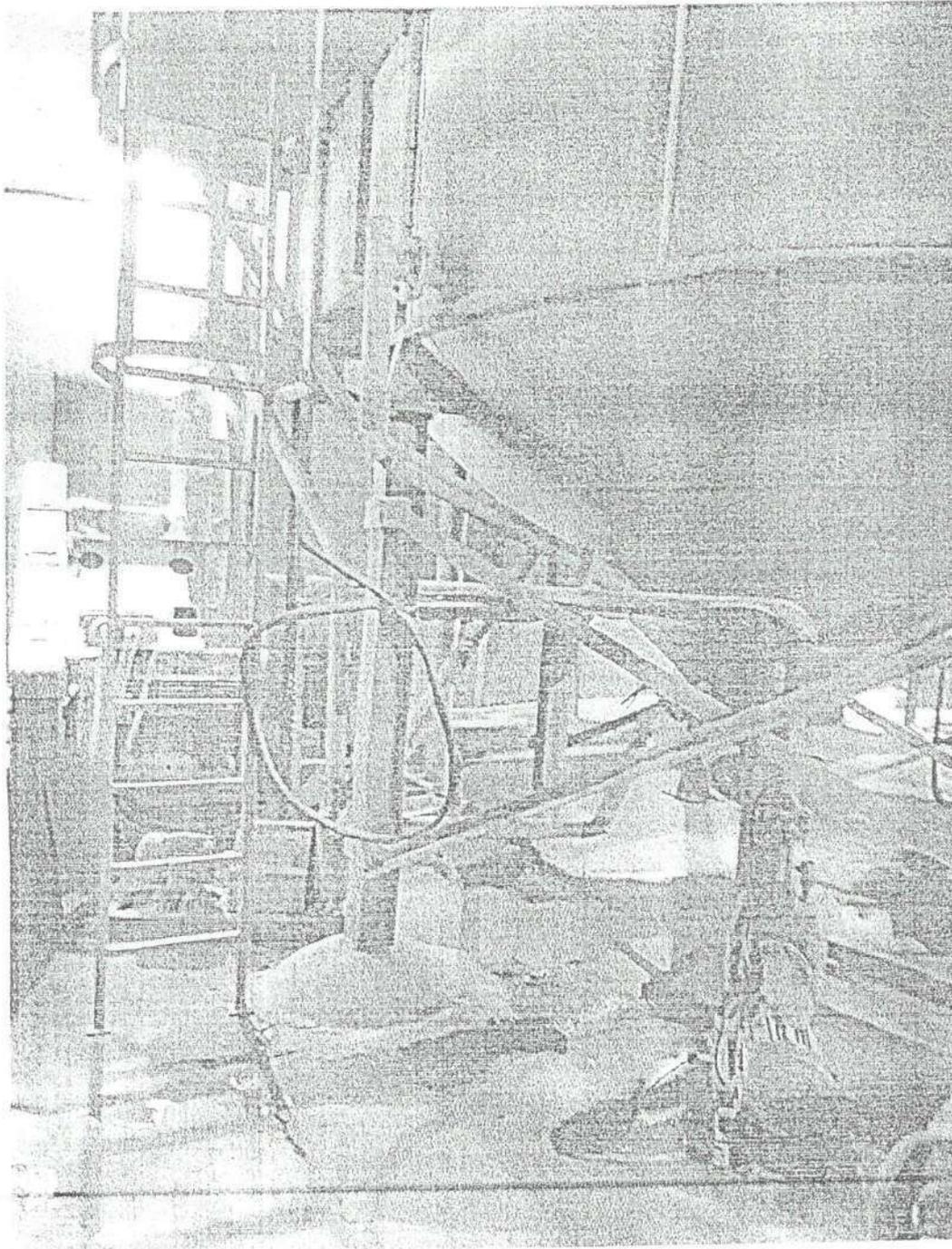


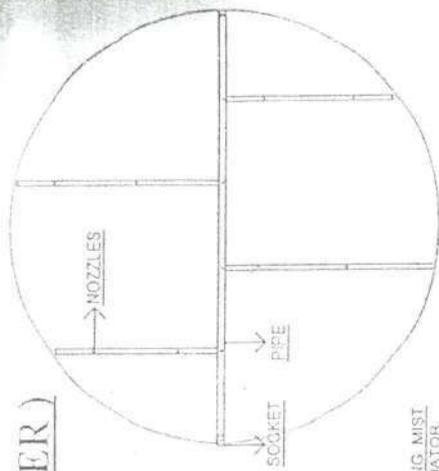
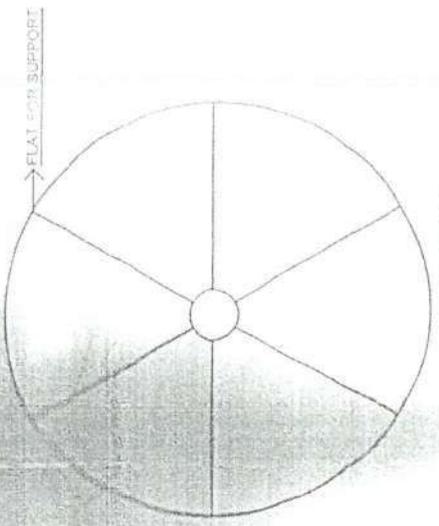
FIGURE - 2

KAJARIA CERAMICS LIMITED

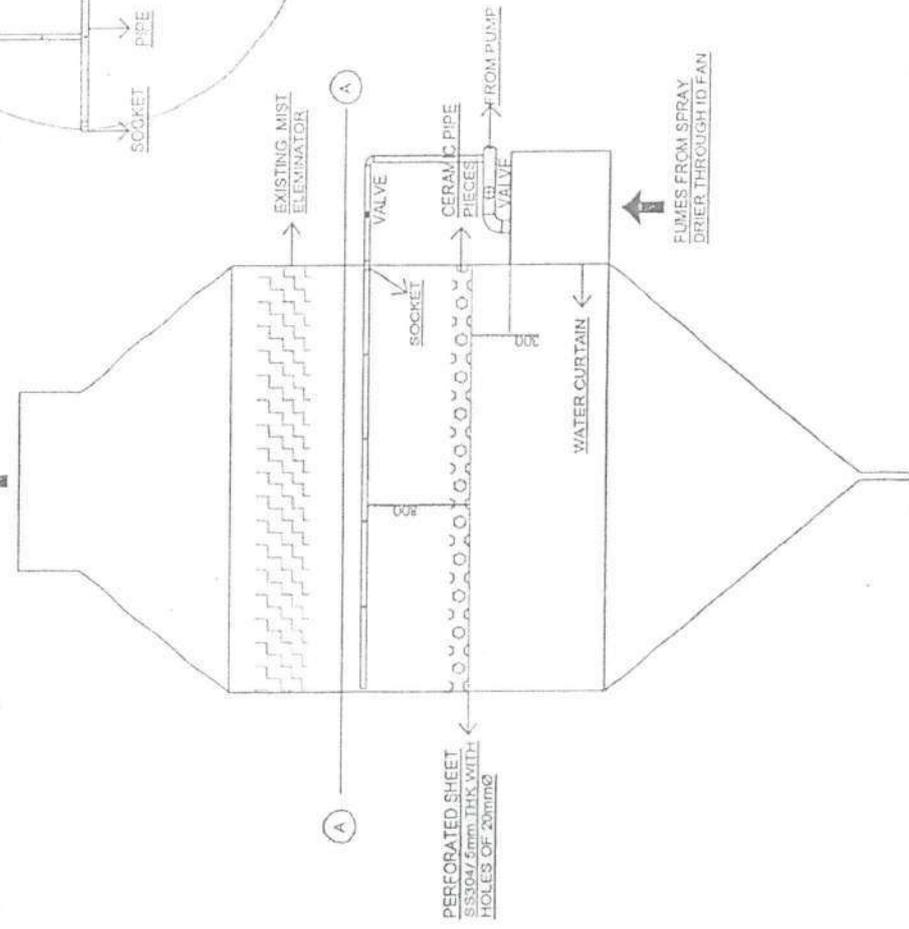
[Handwritten Signature]
(SHROUDHARY)
Officer

UNIT - I (ATM 120 / ATI 140 SPRAY DRIER)

TO CHIMNEY



SECTION A-A



PERFORATED SHEET
SS304 5mm THK WITH
HOLES OF 20mm

FUMES FROM SPRAY
DRIER THROUGH ID FAN

SS PERFORATED SHEET SECTION A-A

ITEM NO.	DESCRIPTION	MATERIAL	SIZE
01	PERFORATED SHEET	SS-304	1500 MM X 1150 MM X 5
02	PIPE 1.5" Ø	SS-304	5700
03	PIPE 1.25" Ø	SS-304	5700
04	FLUTE	SS-304	50 X 30 X 5
05	ROSE COLLAR	SS-304	50 X 30 X 5
06	CHAMFER AT OUTLET	SS-304	PROVISIONAL QUANTITY
07	NOZZLES	SS-304	1000 WITH 1000

BILL OF MATERIAL

NO.	DATE	BY	FOR
1	10/10/2018
2
3

FOR INFORMATION ONLY
SUBMITTED FOR
INFORMATION
CONSTRUCTION
REFERENCE

- 1. ALL DIMENSIONS ARE IN MILLIMETERS
- 2. FINISHES ARE TO BE AS PER SPECIFICATION
- 3. PROVIDE ALL DIMENSIONS & SHOWN DIMENSIONS

PREPARED BY: ...
CHECKED BY: ...
DATE: ...
PROJECT: ...

Kajaria Ceramics Ltd.

19 KM Sima Dhiwadi, Alwar Road village - Gailpur, Rajasthan, District- Alwar, Pin-301002

PURCHASE ORDER
KJ/2023/02

Kajaria

TELEPHONE YOUR WORLD

Vendor's Address
Company: AIRVENT COMPANY
FARIDABAD, 121003
HARYANA, INDIA

ORDER NO : 14/00002947 DATE : 22.06.2023 PAGE : 1 of 1
INDENT NO : 30032380 DEPT. : STORE GLP
YOUR REF. : OUR REF. :

GSTIN No. 08AVVPC3362K179

State Code : 08

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE	DISCOUNT		AMOUNT
					Rs/Unit	Val	%	Rs.
01	WET SEPARATOR MODIFICATION MODEL 140 U/I	8474	1.00	SET	475,000.00	0.00	0.00	475,000.00
02	WET SEPARATOR MODIFICATION MODEL 110 U/I	8474	1.00	SET	464,500.00	0.00	0.00	464,500.00
03	WET SEPARATOR MODIFICATION MODEL 110 U/I	8474	1.00	SET	464,500.00	0.00	0.00	464,500.00

Our GSTIN Particulars are given below

GSTIN No. : 08AAAB0K1613R1ZB
State Code : 08
PAN No. : AAAB0K1613R

TOTAL	1,404,000.00
FREIGHT CHARGES	0,000.00
IGST @ 18.00 %	253,600.01

Remarks:

Total Amount	SIXTEEN LAKH SIXTY THREE THOUSAND EIGHT HUNDRED Rupees ONE Paise Only	1,663,600.01
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DESPATCH & PAYMENT INSTRUCTIONS

- PRICE : Delivered at our Works/FOR FARIDABAD.
- PAYMENT.
- DESPATCH INSTRUCTIONS : To be collected by us/to be sent to STORES DEPT. at our Works Village - Gailpur, District- Alwar.
- DELIVERY PERIOD : As Per Above Delivery Schedule
- RECEIPT TIMING : Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
- ENQUIRIES : Always quote our Purchase Order No. & Date on all Bills & Chakans or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
- GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.


Authorized Signatory

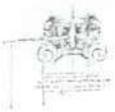
Corporate Office: J-1/3-1 E-1, Mahan Co-operative Industrial Estate, Mehra Road, New Delhi-110044, Ph: +91-11-26946409, Fax: +91-11-26946407

Regd Office: SF-11, Sector 14 Road, MID Region Park, Mehrauli Gurgaon Road, Village Mandapur Ghazi, Gurgaon - 122002

CIN No.: L25924HR1905PLC028150, E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com

For **KAJARIA CERAMICS LIMITED**


(Dr. RAJVEER CHOUDHARY)
Chief Operating Officer



Reference No. KCL/P&A/2023/

To,
The Regional Officer,
Rajasthan State Pollution Control Board Office,
Bhiwadi,
Distt: Alwar (Raj.)

UNIT-II

Ref.: Your letter no. F14/Tech Alwar (537) / RSPCB / MUID / 621 to 623 dated 01/08/2023

Subj: Show cause notice for intended revocation of consent to operate under section 21/22 of the Air (Prevention & Control of pollution)Act, 1981 and section 25/26 of the Water (prevention & control of pollution)Act, 1974 and Authorization under Rules, 6(4) the provisions of Hazardous and other waste Rules 2016 and intended clousure directions under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33(A) Water (Prevention & Control of Pollution)Act, 1974 of ceramic tiles manufacturing Industry located at 19 KM Stone, Bhiwadi Alwar Road : Gailpur, tapukara, Tehsil – Tijara, District : Alwar

Dear Sir,

This is in reference to your show cause notice reference letter no. : F14/Tech_Alwar (537)/ RSPCB / MUID / 621 to 623 dated 01/08/2023, the following corrective action has been taken against Point no. 11 (Sr. No. 6) :

We have re-designed and installed Wet Scrubber Internals with Sieve Plate and Ceramic Pall Rings along with Water Spray Nozzles and pumps in Bio Mass fired spray drier model: ATM-110 and in ATI-110 spray drier, old wet separator replaced with newly designed wet separator. A copy of purchase order of Wet separator modification kit, wet separator and drawings are attached for your reference. The details of modification kit is as under :

ATM-110 Spray Drier

- SS304 perforated plate Ø 3350 mm x 5 mm thickness, Ø 20 mm opening
- No. of SS 304 swirl nozzles = 16 nos.
- No. of ceramic roller pieces Ø 2" x 2" = 2200 pcs

NOV 29

ATI-110 Spray Drier

- Wet separator replaced with newly designed wet separator, details attached *NOV 23*

Originally, there was only 3" SS Pipe with 4 mm slot which makes water curtain at the entry duct of wet separator of all spray drier models. After the modification in one spray drier and wet separator replacement in another, the stack-monitoring test were done by M/s Enviro Lab, Bhiwadi and test reports are attached for your kind reference.

This is for your kind information.

Thanking you,
For KAJARIA CERAMICS LIMITED,

(DR RAJVEER CHOUDHARY)
CHIEF OPERATING OFFICER

Encl.: As above

Cc to : The Member Secretary, RSPCB, Jaipur
: The SEE & GIC (MUID), RSPCB, Jaipur

*Replaced with
NEW WET SEPARATOR
30 MG/NM³ RS 29.2 lacs*

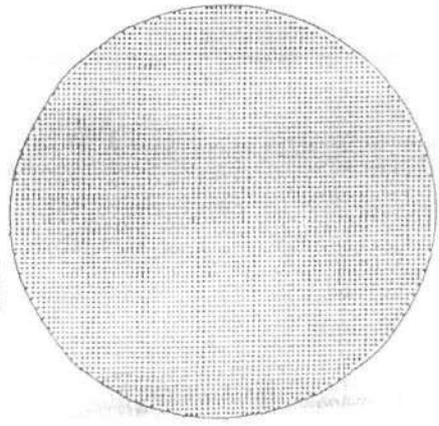
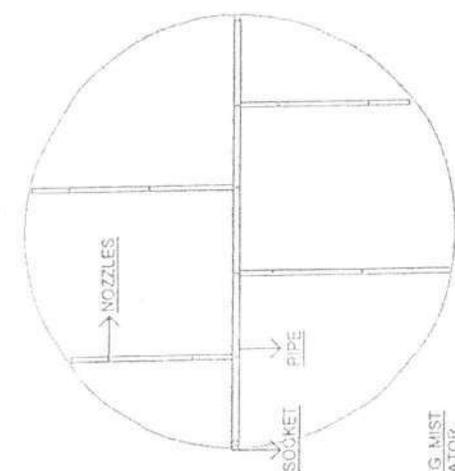
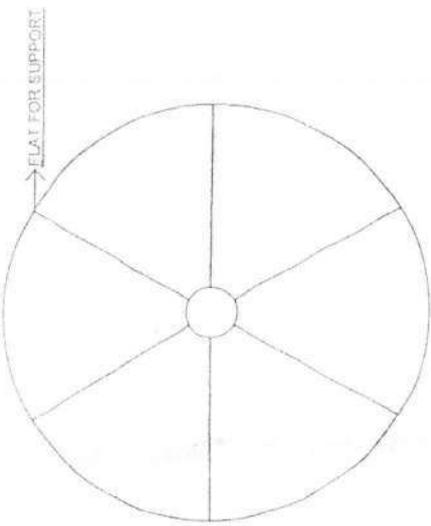
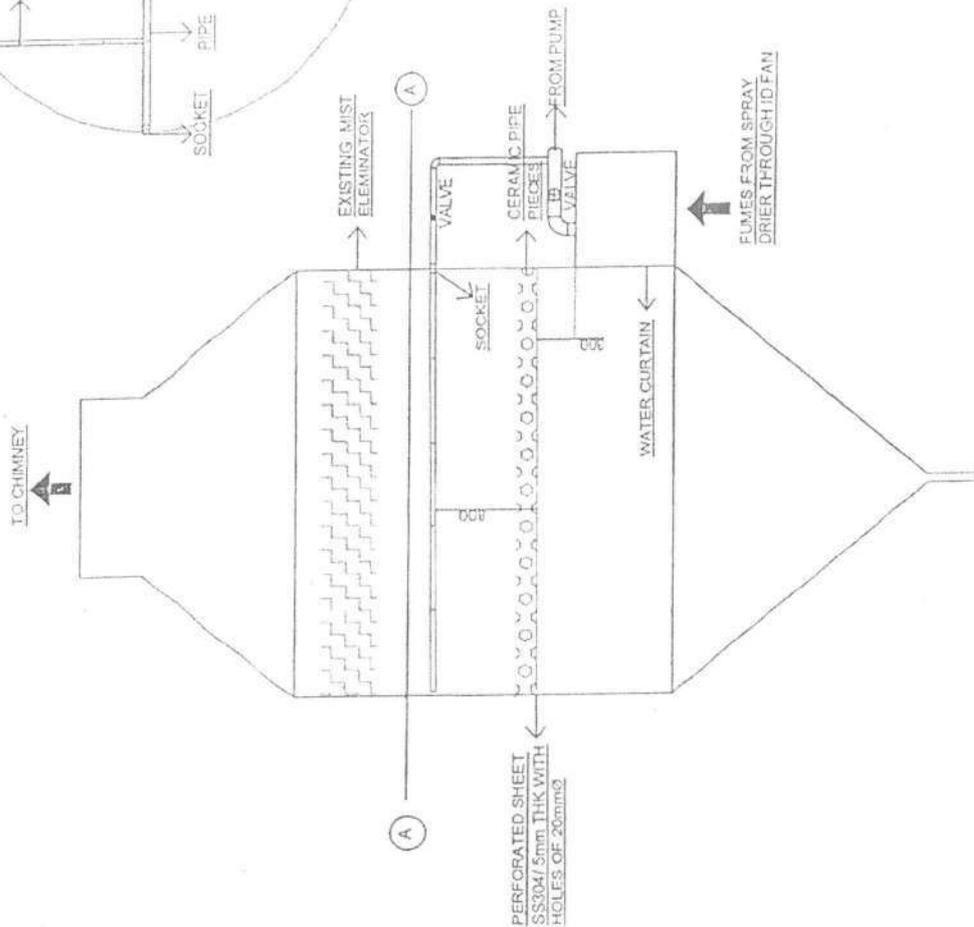


Kajaria Ceramics Limited

19 KM. Stone, Bhiwadi - Alwar Road, Village: Gailpur, Post: Tapukara, Distt. Alwar (Raj.) Pin: 301707 (INDIA)
Ph.: +91-1493-243501, 243601 Fax: +91-1493-243511 E-mail: gailpur@kajariaceramics.com
Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli-Gurgaon Road,
Gurgaon, Haryana - 122001 Ph.: +91-124-4081281
IN No. : L26924HR1985PLC056150
Web: www.kajariaceramics.com

DNV-GL
FACILITIES CERTIFIED
SA-8000 (Social Accountability)
ISO-14001 (Environment)
ISO-45001 (Health & Safety)
ISO-9001 (Quality)
ISO 22000 (Food Safety)
ISO 50001 (Energy)

UNIT-II (ATM - 110 SPRAY DRIER)



SS PERFORATED SHEET SECTION A-A

FILL OF MATERIAL

ITEM	DESCRIPTION	MATERIAL	SIZE
01	PERFORATED SHEET	SS-304	3300 DIA #
02	PIPE 1.5" #	SS-304	STD.
03	PIPE 1.25" #	SS-304	STD.
04	PIPE 1.25" #	SS-304	STD.
05	PIPE 1.25" #	SS-304	STD.
06	PIPE 1.25" #	SS-304	STD.
07	PIPE 1.25" #	SS-304	STD.
08	PIPE 1.25" #	SS-304	STD.
09	PIPE 1.25" #	SS-304	STD.
10	PIPE 1.25" #	SS-304	STD.
11	PIPE 1.25" #	SS-304	STD.
12	PIPE 1.25" #	SS-304	STD.
13	PIPE 1.25" #	SS-304	STD.
14	PIPE 1.25" #	SS-304	STD.
15	PIPE 1.25" #	SS-304	STD.
16	PIPE 1.25" #	SS-304	STD.
17	PIPE 1.25" #	SS-304	STD.

SUBMITTED FOR

INFORMATION	RECORD
CONSTRUCTION	REFERENCE

DATE: 10/10/2010

PROJECT: ATM-110 SPRAY DRIER

SCALE: 1/2" = 1'-0"

DESIGNED BY: AIRVENT COMPANY

CHECKED BY: AIRVENT COMPANY

APPROVED BY: AIRVENT COMPANY

PROJECT NO: AIRVENT COMPANY

DATE: 10/10/2010

FOR THE USE OF THE CLIENT ONLY
 1. ALL DIMENSIONS ARE IN MILLIMETERS
 2. ALL DIMENSIONS ARE TO UNLESS OTHERWISE SPECIFIED
 3. FINISHES AS SHOWN IN THE DRAWING

UNIT-II (ATI - 110 SPRAY DRIER)

001AZ004A

SACMI

MAIN FEATURES

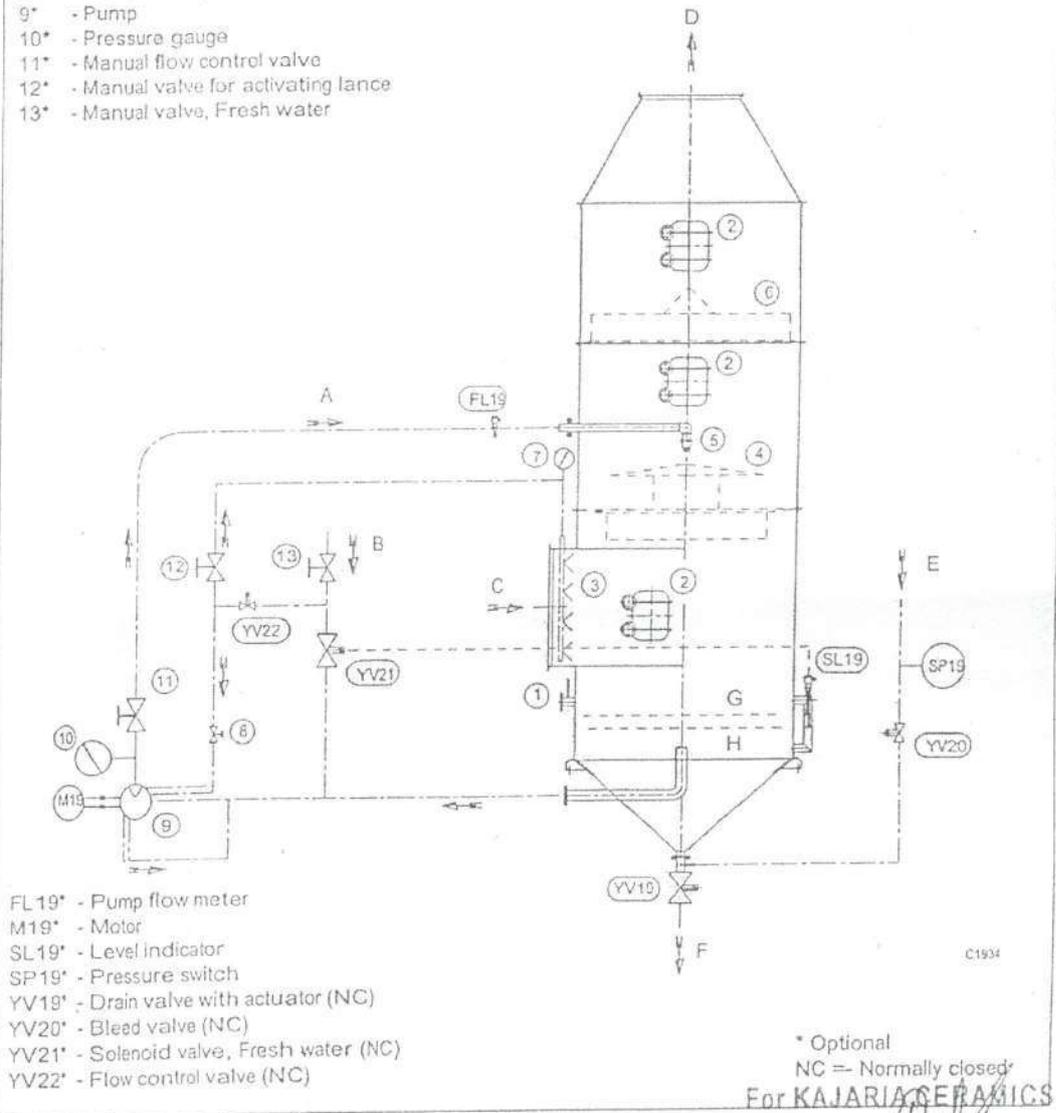
2.3 DRAWINGS

2.3.1 DRAWING OF SEPARATOR WITH WATER SYSTEM (OPTIONAL)

Figure 2.3.1 - DRAWING OF SEPARATOR WITH WATER SYSTEM

- 1 - Top full
- 2 - Inspection door
- 3 - Lance with nozzles
- 4 - Mixer
- 5 - Nozzle for recirculated water
- 6 - Condensate trap
- 7 - Pressure gauge
- 8* - Manual valve, Flow control
- 9* - Pump
- 10* - Pressure gauge
- 11* - Manual flow control valve
- 12* - Manual valve for activating lance
- 13* - Manual valve, Fresh water

- A - Recirculated water
- B - Fresh water
- C - Air from fan
- D - Water evaporated
- E - Air bled
- F - Separator vent
- G - Maximum level
- H - Minimum level



- FL19* - Pump flow meter
- M19* - Motor
- SL19* - Level Indicator
- SP19* - Pressure switch
- YV19* - Drain valve with actuator (NC)
- YV20* - Bleed valve (NC)
- YV21* - Solenoid valve, Fresh water (NC)
- YV22* - Flow control valve (NC)

* Optional
NC = Normally closed
For KAJARIA CERAMICS LIMITED

(Dr. RAJVEER CHOUDHARY)
Chief Operating Officer

Kajaria Ceramics Ltd.

15 KM Stone Bowed, Alwar Road, Village - Gailpur, Rajasthan, District - Alwar
Rajasthan-301707 Ph.No.01493-243591

PURCHASE ORDER
EIPUR/02

Kajaria

TRANSFORM YOUR WORLD

Vendor's Address
Company AIRVENT COMPANY
FARIDABAD, 121003
HARYANA-INDIA

ORDER NO :14/00002947 DATE :22.09.2023 PAGE 1 of 1
INDENT NO :30032386 DEPT. :STORE GLP
YOUR REF. : OUR REF. :

GSTIN No :06AVPC3352K1Z9

State Code :06

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE		DISCOUNT		AMOUNT
					Rs/Unit	Val.	%	Rs.	
01	WET SEPARATOR MODIFICATION MODEL 143 UI	8474	1.00	SET	475,000.00	0.00	0.00		475,000.00
02	WET SEPARATOR MODIFICATION MODEL 110 UI	8474	1.00	SET	464,500.00	0.00	0.00		464,500.00
03	WET SEPARATOR MODIFICATION MODEL 110 UI	8474	1.00	SET	464,500.00	0.00	0.00		464,500.00

Our GSTIN Particulars are given below
GSTIN No. :08AABCK1613R1ZB
State Code. :08
PAN No. :AABCK1613R

TOTAL 1,404,000.00
FREIGHT CHARGES 6,000.00
IGST @ 18.00 % 253,800.01

Remarks:

Total Amount SIXTEEN LAKH SIXTY THREE THOUSAND EIGHT HUNDRED Rupees ONE Paise Only 1,663,800.01

DESPATCH & PAYMENT INSTRUCTIONS

- PRICE :Delivered at our Works FOR FARIDABAD.
- PAYMENT :
- DESPATCH INSTRUCTIONS :To be collected by us/ to be sent to STORES DEPT. at our Works Village - Gailpur .. District- Alwar.
- DELIVERY PERIOD : As Per Above Delivery Schedule.
- RECEIPT TIMING : Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
- ENQUIRIES :Always quote our Purchase Order No. & Date on all Bills & Claims or Correspondence to ensure prompt action.
The bill should be rounded off to the nearest rupee.
- GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.


Authorized Signatory

Corporate Office: J-1(B-1) Extn., Mohan Cooperative Industrial Estate, Mathura Road, New Delhi-110 044. Ph: +91-11-26418400 Fax: +91-11-26466407
Head Office: JF-11, Second Floor, M2, Flag 1 Plaza, Mehrauli, Gurgaon Road, Village: Ghandarpur Ghosi, Gurgaon - 122001, Haryana
Cell No. :122934981905PL0056150, E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com

FOR KAJARIA CERAMICS LIMITED

(Dr. RAJVEER CHOUDHARY)
Chief Operating Officer



Reference No.: KCL/P&A/2023/

Kajaria
TRANSFORM YOUR WORLD

Date : December 11, 2023

To,
The Regional Officer,
Rajasthan State Pollution Control Board Office,
Bhiwadi
Distt: Alwar (Raj.)

UNIT-III

Ref.: Your letter no. F14/Tech Alwar (538)/RSPCB/MUID/ 618 to 620 dated 01/08/2023

Sub.: Show cause notice for intended revocation of consent to operate under section 21/22 of the Air (Prevention & Control of pollution)Act, 1981 and section 25/26 of the Water (prevention & control of pollution)Act, 1974 and Authorization under Rules, 6(4) the provisions of Hazardous and other waste Rules 2016 and intended clousure directions under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33(A) Water (Prevention & Control of Pollution) Act 1974 of ceramic tiles manufacturing Industry located at 19 KM Stone, Bhiwadi Alwar Road : Gailpur, tapukara, Tehsil – Tijara, Distriet : Alwar

Dear Sir,

This is in reference to your show cause notice reference letter no. : F14 / Tech _Alwar (538) / RSPCB / MUID/ 618 to 620 dated 01/08/2023, the following corrective action has been taken against Point no. 11 (Sr. no. 6) :

We have re-designed and installed Wet Scrubber Internals with Sieve Plate and Ceramic Pall Rings along with Water Spray Nozzles and pumps in both Bio Mass fired spray drier model: ATE-110 and ATE-65. A copy of purchase order of Wet separator modification kit and drawing is attached for your reference. The details of modification kit is as under :

ATE-110 Spray Drier

- SS304 perforated plate \varnothing 3350 mm x 5 mm thickness, \varnothing 20 mm opening
- No. of SS 304 swirl nozzles = 16 nos.
- No. of ceramic roller pieces \varnothing 2" x 2" = 2200 pcs

NOV. 23

ATE-65 Spray Drier

- SS304 perforated plate 5 mm, thickness \varnothing 20 mm, opening diameter \varnothing 2950 mm
- No. of SS 304 swirl nozzles = 16 nos.
- No. of ceramic roller pieces \varnothing 2" x 2" = 2000 pcs

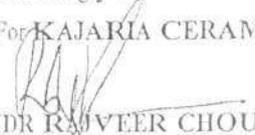
NOV 23

Originally, there was only 3" SS Pipe with 4 mm slot which makes water curtain at the entry duct of wet separator of all spray drier models. After the modification, the stack-monitoring test were done by M/S Enviro Lab, Bhiwadi and test reports are attached for your kind reference.

This is for your kind information.

Thanking you,

For **KAJARIA CERAMICS LIMITED,**


(DR RAJVEER CHOUDHARY)
CHIEF OPERATING OFFICER

Encl.: As above

Cc to : The Member Secretary, RSPCB, Jaipur
: The SEE & GIC (MUID), RSPCB, Jaipur


10/11/23

Kajaria Ceramics Limited

19 KM. Stone, Bhiwadi - Alwar Road, Village: Gailpur, Post: Tapukara, Distt. Alwar (Raj.) Pin: 301707 (INDIA)
T. +91-1493-243501, 243601 Fax+91-1493-243511 E-mail: gailpur@kajariaceramics.com
Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli-Gurgaon Road,
II, Sikanderpur Ghosi, Gurgaon, Haryana - 122001 Ph.: +91-124-4081281
N No. : 1.26974HR19R5PLC056150

DNV-GL
FACILITIES CERTIFIED
SA-8000 (Social Accountability)
ISO-14001 (Environment)
ISO-45000 (Health & Safety)
ISO-9001 (Quality)

Kajaria Ceramics Ltd.

Al Stone Bhiwadi- Alwar Road, Village - Gailpur,, Rajasthan, District- Alwar, F/PUR/102
 Alwar-301707, Ph.No.01493-243501

PURCHASE ORDER

Kajaria

TRANSFORM YOUR WORLD

Vendor's Address
 Company AIRVENT COMPANY
 FARIDABAD, 121003
 HARYANA-INDIA.

ORDER NO :14/00002935 DATE :21.07.2023 PAGE :1 of 1
 INDENT NO :30031914 DEPT. :STORE GLP PVT/GVT
 YOUR REF. : OUR REF. :

GSTIN No :06AVVPC3362K1Z9

State Code :06

SNo	MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE	DISCOUNT		AMOUNT
					Rs/Unit	Val.	%	Rs.
01	WET SEPARATOR MODIFICATION KIT DIA 3350M	8474	1.00	EA	306,000.00	0.00	0.00	306,000.00

Our GSTIN Particulars are given below

GSTIN No. :08AABCK1613R1ZB
 State Code. :08
 PAN No. :AABCK1613R

TOTAL	306,000.00
FREIGHT CHARGES	4,000.00
IGST @ 18.00 %	55,800.00

Remarks:

Total Amount	THREE LAKH SIXTY FIVE THOUSAND EIGHT HUNDRED Rupees Only	365,800.00
--------------	--	------------

DESPATCH & PAYMENT INSTRUCTIONS

- PRICE :Delivered at our Works/FOR fridabad.
- PAYMENT :Payment After 45 Days from the date of billing
- DESPATCH INSTRUCTIONS :To be collected by us/to be sent to STORES DEPT. at our Works Village - Gailpur,, District- Alwar.
- DELIVERY PERIOD : As Per Above Delivery Schedule
- RECEIPT TIMING :Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
- ENQUIRIES :Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
 The bill should be rounded off to the nearest rupee.
- GST AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.

For KAJARIA Authorized Signatory

Corporate Office: J-1/B-1 Extn., Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044 , Ph.: +91-11-26946409,Fax: +91-11-26946407

Regd Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli Gurgaon Road, Village Sikanderpur Ghosi, Gurgaon - 122001, Haryana Ph: +91 -0124-4081281

CIN No.: L25924HR1985PLC056150 , E-mail: info@kajariaceramics.com, Web: www.kajariaceramics.com

(DR. RAJVEER CHOUDHARY)
 Chief Operating Officer

Customer's Address
 anyAIRVENT COMPANY
 ABAD,121003
 INDIA

ORDER NO :14/00002946 DATE :22.08.2023 PAGE :1 of 1
 INDENT NO :30032338 DEPT. :STORE GLP PVT/GVT
 YOUR REF. : OUR REF. :

GSTIN No :06AVVPC3362K1Z9

State Code :06

MATERIAL DESCRIPTION	HSN Code	QUANTITY	UNIT	RATE		DISCOUNT		AMOUNT Rs.
				Rs/Unit	Val.	%		
ET SEPARATOR MODIFICATION MODEL 65	8474	1.00	SET	457,000.00	0.00	0.00		457,000.00

TIN Particulars are given below
 No. :08AABCK1613R1ZB
 Code :08
 Key :AABCK1613R

TOTAL 457,000.00
 FREIGHT CHARGES 4,000.00
 IGST @ 18.00 % 82,980.00

TERMS : 70% ADVANCE AGAINST PI

FIVE LAKH FORTY THREE THOUSAND NINE HUNDRED EIGHTY Rupees Only 543,980.00

DESPATCH & PAYMENT INSTRUCTIONS

DELIVERY :Delivered at our Works/FOR FARIDABAD.
 PAYMENT :50%Advance with PO and balance 50% Against Proforma
 CATCH INSTRUCTIONS :To be collected by us/to be sent to STORES DEPT. at our Works Village - Gailpur,, District- Alwar.
 DELIVERY PERIOD : As Per Above Delivery Schedule
 DELIVERY TIMING :Material will be received between 9-00 AM to 1-00 and 1-30 PM to 5-00 on Monday to Friday only.
 ENQUIRIES :Always quote our Purchase Order No. & Date on all Bills & Challans or Correspondence to ensure prompt action.
 BILLING :bill should be rounded off to the nearest rupee.
 PAYMENT :AMOUNT will be released after TAX is paid and reflected under GSTR -2A in GSTN Portal.

[Signature]
 For KAJARIA Authorized Signatory



O/L

Annexure-27

Kajaria
TRANSFORM YOUR WORLD

Ref No. KCL\HR & Admin.\2024-2025\278
Date 02nd December 2024

To
The Regional Officer,
Rajasthan State Pollution Control Board
Rajasthan Pollution Control Board,
G.O-1, Phase -II, Riico Industrial Area
Bhiwadi, Distt Alwar (Rajasthan)

Subject : Monthly Return for maintaining record of Hazardous Waste in Form- 3 for the Month of November 2024.

Reference : Authorization No. RPCB/HWM/2020-2021/Bhiwadi/HSW/45 (Unit-I)
Authorization No. RPCB/HWM/2020-2021/Bhiwadi/HWM/32 (Unit-II)
Authorization No. RSPCB/HMW/2021-2022/Bhiwadi/HMW/12 (Unit-III)

Dear Sir,

With reference to the above authorization, we are enclosed herewith from-3 return for maintaining records of hazardous waste for the month of November 2024 duly filled and signed for your record and needful please.

Hope you will find the above in order.

Thanking You,

Your Faithfully
For Kajaria Ceramics Limited


Authorized Signatory

Enclosed :- Form -3
Form - 13

Kajaria Ceramics Limited

19 KM. Stone, Bhiwadi - Alwar Road, Village: Gailpur, Post: Tapukara, Distt. Alwar (Raj.) Pin: 301707 (INDIA)
Ph.:+91-1493-243501, 243601 Fax:+91-1493-243511 E-mail: gailpur@kajariaceramics.com
Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli-Gurgaon Road,
Vill. Sikanderpur Ghosi, Gurgaon, Haryana - 122001 Ph.: +91-124-4381281
CIN No. : L26924HR1935PLC056159
Web: www.kajariaceramics.com


FACILITIES CERTIFIED
SA-8090 (Social Accountability)
ISO-14001 (Environment)
ISO-45000 (Health & Safety)
ISO-9001 (Quality)
ISO-22000 (Food Safety)
ISO-50001 (Energy)

Form 3
[See Rule 9(1)]

Format for maintaining record of Hazardous waste at facility

1. Name and address of the occupiers or operation of the facility

Dr. Rajveer Choudhary, Chief Operating Officer

M/s Kajaria Ceramics Ltd. 19 K.M Stone, Bhiwadi Alwar Road, Village Gailpur Distt Alwar (Raj.)

2. Date of issuance of authorization and its reference number

Authorization No. RPCB/HWM/2020-2021/Bhiwadi/HSW/45 (Unit-I)

Authorization No. RPCB/HWM/2020-2021/Bhiwadi/HWM/32 (Unit-II)

Authorization No. RPCB/HWM/2021-2022/Bhiwadi/HSW/12 (Unit-III)

3. Description of Hazardous Waste

Physical form with description	Chemical Form	Total volume (in Ltr.)
Used Oil	-	Nil 30.11.2024

4. Description of storage and treatment of Hazardous Waste

Date	Method of storage of Hazardous Waste	Date	Method of treatment of Hazardous Waste
-	-	-	-

5. Detail of transportation of Hazardous Waste

Name and address of the Consignee of Package	Mode of Packing of the waste for transportation to site of disposal	Mode of transportation transport	Date
M/s OMG Lubricants Plot No. 3A, Khasra No. 2 Udaipur Kalan Near Silora Teh. Madanganj 305802	Durm	Truck HR 55 AQ2688	21.11.2024

6. Detail of disposal Hazardous Waste

Date of Disposal	Concentration of hazardous martial in the final waste form	Site of disposal (Identify the location on the relevant layout drawing for reference	Method of disposal	Persons involved in disposal
-	-	-	-	-

7. Detail of environmental surveillance

Date of Measure ment	Analysis of Ground Water		Analysis of soil sample		Analysis air sample		Analysis of any other samples (Giving detail)
	Location of sampling	Depth of sampling	Location of sampling	Depth of sampling	Location of sampling	Depth of sampling	
-	-	-	-	-	-	-	-

8. Detail of hazardous waste reduces and recycled

Date	Total qty. of hazardous waste generated	Detail hazardous waste minimization activity	Material received	Final qty. of waste generated	Net reduction in waste generation qty. and % age
-	-	-	-	-	-

Place :- Gailpur

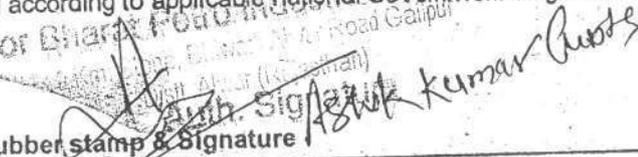
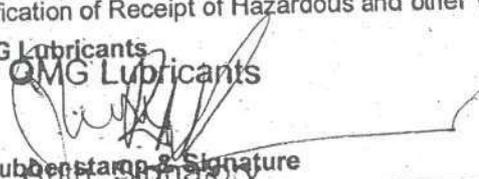
Date :- 02nd December 2024

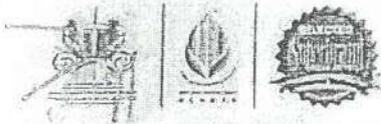
Signature :-

Designation: - Chief Operating Officer

**FORM - 10 [See Rule 13(1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE**

3. Manifest Document No.

1.	Sender's name & mailing address (Including Ph. No. and email)	KAJARIA CERAMICS LIMITED Distt. Alwar (Rajasthan)																					
2.	Sender's Authorisation No.	FO(147) RBCB/WMRGR																					
4.	Transporter's Name & Address (including Phone No. & email)	self vehicle																					
5.	Type of Vehicle.	(Truck / Tanker / Special Vehicle) <i>Truck</i>																					
6.	Transporter's Registration No.																						
7.	Vehicle Registration No.	HR55AO2688																					
8.	Receiver's name & mailing address (Including phone No. and email.)	M/s OMG Lubricants Plot No. 3A Khasra No. 2 Village-Udaipur Kalan Near Silora Tehsil-Madanganj -305802 Ph. : 9269166829																					
9.	Receiver's Authorisation No.	RPCB/HWM/2023-2024/HSW/11																					
10.	Waste Description (Tick as applicable)	<table border="1" style="width:100%; border-collapse: collapse;"> <tr> <th align="center" colspan="2">1. Used Oil</th> <th align="center" colspan="2">3. Hazardous Waste</th> </tr> <tr> <th align="center">Waste Description</th> <th align="center">Category No.</th> <th align="center">Qty. in Kgs./Ltr</th> <th></th> </tr> <tr> <td align="center"><i>Used oil</i></td> <td align="center"><i>5.2</i></td> <td align="center"><i>4050 Ltr</i></td> <td></td> </tr> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </table>		1. Used Oil		3. Hazardous Waste		Waste Description	Category No.	Qty. in Kgs./Ltr		<i>Used oil</i>	<i>5.2</i>	<i>4050 Ltr</i>									
1. Used Oil		3. Hazardous Waste																					
Waste Description	Category No.	Qty. in Kgs./Ltr																					
<i>Used oil</i>	<i>5.2</i>	<i>4050 Ltr</i>																					
11.	Total QuantityMT / KL) / (<i>4050</i>KGS / LTRS)																					
	(No. of barrels/Containers) <i>18 BRL</i>No. of Barrels/Containers																					
12.	Physical Form / Consistency	Solid / Semi Solid / Sludge / Oily / Tarry / Slurry																					
13.	Special Handling Instruction & Additional Information :	<i>Handling by forklift.</i>																					
14.	Sender's Certificate : I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled and are in all respects in proper condition for transport by road according to applicable national Government Regulations.																						
Y	For Bharat Road India Name, Rubber stamp & Signature  Ashok Kumar	<table border="1" style="width:100%; border-collapse: collapse;"> <tr> <th>Day</th> <th>Month</th> <th>Year</th> </tr> <tr> <td align="center"><i>21</i></td> <td align="center"><i>11</i></td> <td align="center"><i>2024</i></td> </tr> </table>		Day	Month	Year	<i>21</i>	<i>11</i>	<i>2024</i>														
Day	Month	Year																					
<i>21</i>	<i>11</i>	<i>2024</i>																					
15.	Transporter's acknowledgment of receipt of Wastes KAJARIA CERAMICS LIMITED 19 Km. Stone, Bhiwadi Alwar Road Gailpur Distt. Alwar (Rajasthan)	<table border="1" style="width:100%; border-collapse: collapse;"> <tr> <th>Day</th> <th>Month</th> <th>Year</th> </tr> <tr> <td align="center"><i>21</i></td> <td align="center"><i>11</i></td> <td align="center"><i>2024</i></td> </tr> </table>		Day	Month	Year	<i>21</i>	<i>11</i>	<i>2024</i>														
Day	Month	Year																					
<i>21</i>	<i>11</i>	<i>2024</i>																					
16.	Receiver's Certification of Receipt of Hazardous and other Waste. For OMG Lubricants For OMG Lubricants  Name, Rubber stamp & Signature	<table border="1" style="width:100%; border-collapse: collapse;"> <tr> <th>Day</th> <th>Month</th> <th>Year</th> </tr> <tr> <td align="center"><i>21</i></td> <td align="center"><i>11</i></td> <td align="center"><i>2024</i></td> </tr> </table>		Day	Month	Year	<i>21</i>	<i>11</i>	<i>2024</i>														
Day	Month	Year																					
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o/c

Kajaria
TRANSFORM YOUR WORLD

Reference No. KCL\P&A\2024-2025/07
Date: 06 April 2024

To
The Regional Officer,
Rajasthan State Pollution Control Board
Rajasthan Pollution Control Board,
G.O-1, Phase -II, Riico Industrial Area
Bhiwadi,
Distt Alwar (Rajasthan)

Subject : Submission Return of Hazardous Waste in Form - 4 for the period from 01.04.2023 to 31.03.2024

Authorization No. RPCB/HWM/2020-2021/Bhiwadi/HSW/45 (Unit-I)
RPCB/HWM/2020-2021/Bhiwadi/HSW/32 (Unit-II)
RPCB/HWM/2021-2022/Bhiwadi/HSW/12 (Unit-III)

Dear Sir,

With reference to the above authorization, we are enclosing herewith Form-4 (Return regarding disposal of Hazardous Waste) for the period from 01 April 2023 to 31 March 2024 duly filled and signed for record and needful please.

Hope you will find the above in order.

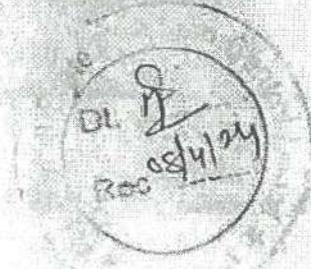
Thanking you,

Your faithfully,

For Kajaria Ceramics Limited

(Dr. Rajveer Choudhary)
Chief Operating Officer

Enclosed: Form -4



Kajaria Ceramics Limited

19 K.M. Stone, Bhiwadi - Alwar Road, Village: Galipur, Post: Tapukara, Distt. Alwar (Raj.) Pin: 301707 (INDIA)
Ph.: +91-1493-243501, 243601 Fax: +91-1493-243511 E-mail: galipur@kajariaceramics.com
Registered Office: SF-11, Second Floor, JMD Regent Plaza, Mehrauli-Gurgaon Road,
Vill.-Sikanderpur Ghosi, Gurgaon, Haryana - 122001 Ph.: +91-124-4081281
CIN No.: L26924HR1985PLC056150
Web: www.kajariaceramics.com



FORM FOR FILING ANNUAL RETURNS

(To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period 01 April 2023 to 31 March 2024)

1	Name and address of facility	M/s Kajaria Ceramics Ltd. 19 K.M Stone, Bhiwadi Alwar Road, Village Gailpur Post Office Tapukara Distt Alwar (Raj.) Pin Code 301707
2	Authorisation No. and Date of issue	RPCB/HWM/2020-2021/Bhiwadi/HSW/45 (Unit-I) Dated 14/07/2020 RPCB/HWM/2020-2021/Bhiwadi/HSW/32 (Unit-II) Dated 07/08/2019 RPCB/HWM/2021-2022/Bhiwadi/HSW/12 (Unit-III) Dated 03/06/2016
3	Name of authorised person and full address with telephone no. fax number and e-mail	Dr. Rajveer Choudhary Chief Operating Officer 19 K.M Stone, Bhiwadi Alwar Road, Village Gailpur Post Office Tapukara Distt Alwar (Raj.) Pin Code 301707 Telephone No. 01493-243501, 243502 Fax No. 01493-243511 Mail I.D. elphr@kajariaceramics.com
04	Production during the year (product wise), wherever applicable	Ceramics Glazed Tiles, Vitrified Glazed Tiles 40.42 Million Square Meter /Annum

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated category wise

Waste Description	Category		Generated Qty.
	Sch	Code	
Used Oil /Spent Oil	1	5.1	48825 Litre

2. Quantity dispatched

S.No.	Waste Descriptions	Category		Quantity Disposed		
		Sch	Code	(i) Disposal Facility	(ii) Recycler	(iii) Other
01	Used Oil / Spent Oil	1	5.1	-	48825 Litre	-

All manifest are detail is dispatch as mentioned above

3. Quantity utilised In-House, if any : Nil

4. Quantity in storage at the end of the year

Waste Description	Category		Quantity in storage at end of the year
	Schedule	Code	
Used Oil	1	5.1	Nil

For Kajaria Ceramics Ltd.

(Dr. Rajveer Choudhary)
Signature of the OccupierDate 06 April 2024
Place Gailpur

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदुषण नियंत्रण मंडल
भिवाडी।

विषय :- विगत एक वर्ष में सामुदायिक स्वास्थ्य केन्द्र टपूकडा में ओपीडी में पंजीकृत होने वाले मरीजों की सुचना भिजवाने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि आपके द्वारा चाही गई ओपीडी में पंजीकृत होने वाले मरीजों की सुचना निम्न प्रकार है:-

S.NO	Disease	Common Cause	Reported in 2024
1.	Lungs related disease	Bacterial and viral infection and smoking ,allergic pollens, dust , mites	974
2.	Asthama	Bacterial and viral infection and smoking allergic pollens, dust , mites	3673
3.	Hearing loss	0	0
4.	Heart disease	0	0
5.	Dehydration	High temperature , loose motion, vomiting , fever, Bacterial and viral infection	583
6.	Sore throat	Bacterial and viral Infection,allergic pollens	2327
7.	coughing	Bacterial and viral infection,allergic pollens	2682
8.	Lung inflammation	0	0
9.	Permanent lung damage	0	0

V.L.N.
चिकित्सा अधिकारी प्रभारी
सामुदायिक स्वास्थ्य केन्द्र टपूकडा

FORM - X**RAJASTHAN STATE POLLUTION CONTROL BOARD****REPORT OF THE STATE BOARD ANALYST****(See Rule - 10)**

Report No. : 3111

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to husk fired hot air generator and spray dryer (Capacity 26 TON) Multicyclone and water scrubber provided as APCD Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :- I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	211

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 15:09:33 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3112

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIIRTHAL-TIJARA Collected from Stack monitoring of stack attached to huck-fired hot air generator and spray dryer (capacity 22 TON) multi-cyclone and water scrubber as APCD Collected on 31/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	65

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 17:05:56 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3120

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack Monitoring of Stack attached to husk fired hot air generator and spray dryer (Capacity 22 TON) Multicyclone and water scrubber provided as APCD Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	101

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 06/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 17:53:22 IST
Reason: Self Attested
Location:

151



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3109

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - , , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to husk fired hot air generator and spray dryer (Capacity 22 TON) Multicyclone and water scrubber provided as APCD Collected on 31/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	71

The condition of the seals, fastening and container on receipt was as follows : Intact

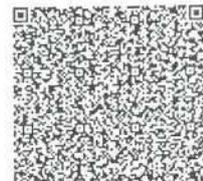
Signed This On 06/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 15:07:55 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3110

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to husk fired hot air generator and spray dryer (Capacity 13 TON) Multicyclone and water scrubber provided as APCD Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	153

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 15:06:42 IST
Reason: Self Attested
Location:

153



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3114

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack monitoring of stack attached to PNG fired Klin no. 1 of Unit -II Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	252
2	Particulate Matter mg/Nm3	19
3	Sulphur Dioxide mg/NM3	2.8

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 14:54:48 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3113

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 2 of unit -II Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	263
2	Particulate Matter mg/Nm3	16
3	Sulphur Dioxide mg/NM3	3.8

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 10:53:16 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3115

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack monitoring of stack attached to PNG fired Klin no. 3 of Unit -II Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	278
2	Particulate Matter mg/Nm3	17
3	Sulphur Dioxide mg/NM3	2.2

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 14:53:30 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3116

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 4 of unit -II Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	202
2	Particulate Matter mg/Nm3	20
3	Sulphur Dioxide mg/NM3	1.9

The condition of the seals, fastening and container on receipt was as follows : Intact

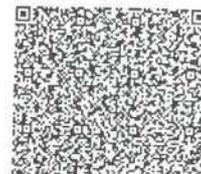
Signed This On 06/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 14:51:53 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3118

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 02/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 1 of unit -I Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-
I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	192
2	Particulate Matter mg/Nm3	12
3	Sulphur Dioxide mg/NM3	3.6

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 14:56:03 IST
Reason: Self Attested
Location:

158



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3119

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 2 of unit -I Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :- I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	236
2	Particulate Matter mg/Nm3	19
3	Sulphur Dioxide mg/NM3	5.4

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed.This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

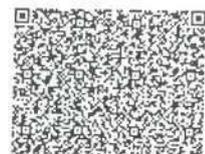
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 17:49:32 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3121

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 1 of unit -III Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	219
2	Particulate Matter mg/Nm3	19
3	Sulphur Dioxide mg/NM3	4.1

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

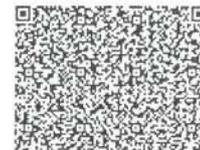
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 11:54:54 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3122

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi & Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi a sample of Source Emission (Stack) of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Stack Monitoring of Stack attached to PNG fired kiln No. 2 of unit -III Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	NOx mg/NM3	227
2	Particulate Matter mg/Nm3	16
3	Sulphur Dioxide mg/NM3	3.1

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 11:58:43 IST
Reason: Self Attested
Location:



FORM - X**RAJASTHAN STATE POLLUTION CONTROL BOARD****REPORT OF THE STATE BOARD ANALYST**

(See Rule - 10)

Report No. : 3123

Report On : 06/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Ambient Air Quality of Ambient Air Quality Monitoring at B.V.M. School (Private school) , approx. 200 meters away from M/s Kajariya unit in village Jagmalhedi Tehsil Tapukara , District Khairthail -Tijara , Tapukara Collected from Ambient Air Quality Monitoring at B.V.M. School (Private school),approx. 200 meters away from M/s Kajariya unit Collected on 31/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 06/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m ³	283
2	Sulphur Dioxide as SO ₂ ug/m ³	10.29
3	Oxides of Nitrogen as NO _x µg/m ³	19.62

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 06/02/2025

Mr Rohit Meena**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.06 19:31:02 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3106

Report On : 05/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Ambient Air Quality of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Ambient Air Quality Monitoring at Rooftop of common toilet (Near village Bhokar side)in the premises of industry Collected on 31/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m ³	400
2	Sulphur Dioxide as SO ₂ ug/m ³	12.37
3	Oxides of Nitrogen as NO _x µg/m ³	23.08

The condition of the seals, fastening and container on receipt was as follows : Intact

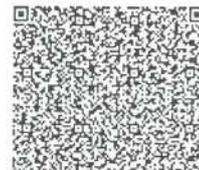
Signed This On 05/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.05 16:11:00 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3105

Report On : 05/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/02/2025 from Mr Rohit Meena, SSO, Bhiwadi, RSPCB Bhiwadi a sample of Ambient Air Quality of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Ambient Air Quality Monitoring at truck parking area (near village Gailpur side) in the premises of Industry Collected on 31/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	317
2	Sulphur Dioxide as SO2 ug/m3	16.28
3	Oxides of Nitrogen as NOx µg/m3	23.72

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 05/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.05 15:43:36 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3107

Report On : 05/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Ambient Air Quality of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Fugitive Emission Monitoring at grinding section of unit - 01 (approx 08 meters away from the Ball Mill) Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m ³	878

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 05/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

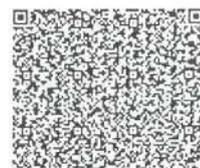
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.05 17:09:08 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 3108

Report On : 05/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 05/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Ambient Air Quality of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Fugitive Emission Monitoring at Grinding section of unit - 02 (Approx 08 meters away from the Ball Mill) Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	SPM $\mu\text{g}/\text{m}^3$	912

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 05/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

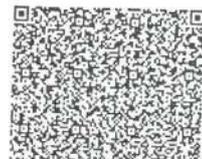
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.05 18:22:56 IST
Reason: Self Attested
Location:

166

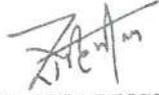


Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 03/02/2025

MONITORED BY : Mr Rohit Meena, SSO, Bhiwadi

Sr.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3124	Kajaria Ceramics Ltd. (Unit II),19 K.M. Stone Bhiwadi, Alwar Road, Village Gailpur , Tehsil:Tijara District:KHAIRTHAL-TIJARA	Ambient Noise Monitoring at Rooftop of common toilet (Near Vill-Bhokar Side) in the unit premises	31/01/2025	47	ND


BOARD ANALYST

Rajasthan State Pollution Control Board

ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 03/02/2025

MONITORED BY : Mr Rohit Meena, SSO, Bhiwadi

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3126	Ambient Air Quality Monitoring at B.V.M. School (Private school) , approx. 200 meters away from M/s Kajariya unit in village Jagmalhedi Tehsil Tapukara , District Khairthail - Tijara , Tapukara	Ambient Noise Monitoring at B.V.M. School	31/01/2025	41	ND


BOARD ANALYST

Rajasthan State Pollution Control Board

ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 03/02/2025

MONITORED BY : Mr Rohit Meena, SSO, Bhiwadi

No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3125	Kajaria Ceramics Ltd. (Unit III) ,19 Km stone, Bhiwadi Alwar Road Tehsil:Tijara District:KHAIRTHAL-TIJARA	Ambient Noise Monitoring at truck parking area (Near Village Gailpur side) in the unit premises	31/01/2025	63	ND



BOARD ANALYST

Rajasthan State Pollution Control Board

ND = Not Done

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25469

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of M/S Kajaría Ceramics (Unit I) , Plant - Kajaría Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Water Collected from borewell no. 01 of Unit-I Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.86
2	Chemical Oxygen Demand (COD) mg/l	10
3	Chloride as Cl mg/l	18
4	Sulphate as SO mg/l	44.6
5	Hardness (Total) as CaCO ₃ mg/l	112
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.2
8	Total Dissolved Solids mg/l	416.3
9	Total Alkalinity as CaCO ₃ mg/l	355

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

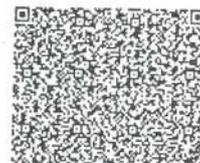
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 16:26:44 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25470

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Water collected from borewell no-2 of Unit-I Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	8.22
2	Chemical Oxygen Demand (COD) mg/l	20
3	Chloride as Cl mg/l	33
4	Sulphate as SO mg/l	101.6
5	Hardness (Total) as CaCO ₃ mg/l	164
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.4
8	Total Dissolved Solids mg/l	447.9
9	Total Alkalinity as CaCO ₃ mg/l	375

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board

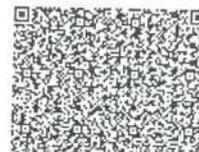
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 16:39:15 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25471

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of M/S Kajaria Ceramics Ltd. (Unit II) , Plant - Kajaria Ceramics Ltd. (Unit II) [25165] ,19 KM Stone Bhiwadi, Alwar Road, Village Gailpur, PO Tapukar , Tehsil- Tijara , District- KHAIRTHAL-TIJARA Collected from Water collected from borewell no-01 of unit-II Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.91
2	Chemical Oxygen Demand (COD) mg/l	10
3	Chloride as Cl mg/l	36
4	Sulphate as SO mg/l	122.7
5	Hardness (Total) as CaCO ₃ mg/l	114
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.5
8	Total Dissolved Solids mg/l	492.8
9	Total Alkalinity as CaCO ₃ mg/l	420

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 16:44:12 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25472

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Water collected from borewell no-01 of Unit-III Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	8.01
2	Chemical Oxygen Demand (COD) mg/l	20
3	Chloride as Cl mg/l	31
4	Sulphate as SO mg/l	55.1
5	Hardness (Total) as CaCO ₃ mg/l	66
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.1
8	Total Dissolved Solids mg/l	420.4
9	Total Alkalinity as CaCO ₃ mg/l	360

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-1, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 16:46:06 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25473

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of M/S Kajaria Ceramics Ltd.(Unit III) , Plant - Kajaria Ceramics Limited [25078] ,19 KM Stone Bhiwadi, Alwar Road, village Gailpur, Post Tapuk , Tehsil- Alwar , District- Alwar Collected from Water collected from borewell no-02 of Unit-III Collected on 02/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.97
2	Chemical Oxygen Demand (COD) mg/l	10
3	Chloride as Cl mg/l	17
4	Sulphate as SO mg/l	16.6
5	Hardness (Total) as CaCO ₃ mg/l	60
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.3
8	Total Dissolved Solids mg/l	404.5
9	Total Alkalinity as CaCO ₃ mg/l	375

The condition of the seals, fastening and container on receipt was as follows : Intact

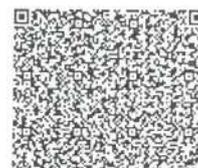
Signed This-On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 16:48:27 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25477

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of Ambient Air Quality Monitoring at B.V.M. School (Private school) , approx. 200 meters away from M/s Kajariya unit in village Jagmalhedi Tehsil Tapukara , District Khairthail -Tijara , Tapukara Collected from Water collected from borewell of B.V.M. School (Private school) village Jagmalhedi Tehsil Tapukara , District Khairthail -Tijara. Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.8
2	Chemical Oxygen Demand (COD) mg/l	10
3	Chloride as Cl mg/l	30
4	Sulphate as SO mg/l	57.4
5	Hardness (Total) as CaCO ₃ mg/l	154
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.2
8	Total Dissolved Solids mg/l	371.7
9	Total Alkalinity as CaCO ₃ mg/l	365

The condition of the seals, fastening and container on receipt was as follows : Intact

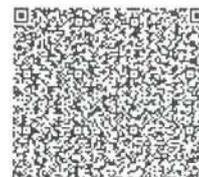
Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 17:44:26 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 25478

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Water of Govt. Sr. Sec School , Village - Gailpur Tehsil - Tijara District Khairthal-Tijara , Tijara Collected from Water collected from borewell of Govt. Sr. Sec School,Village - Gailpur Tehsil - Tijara District Khairthal-Tijara,Tijara. Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.65
2	Chemical Oxygen Demand (COD) mg/l	30
3	Chloride as Cl mg/l	104
4	Sulphate as SO mg/l	155.3
5	Hardness (Total) as CaCO ₃ mg/l	308
6	Phosphate (Total) as P mg/l	BDL
7	Fluoride as F mg/l	0.6
8	Total Dissolved Solids mg/l	776.9
9	Total Alkalinity as CaCO ₃ mg/l	490

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 17:46:10 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25476

Report On : 10/02/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 03/02/2025 from Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of M/S Kajaria Ceramics (Unit I) , Plant - Kajaria Ceramic Limited (Unit-I) [25163] ,19 KM Stone Bhiwadi, Alwar Road, Gailpur , Tehsil- Alwar , District- Alwar Collected from Treated Water Collected from the outlet of STP (100 KLD) Collected on 01/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/02/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.38
2	Total Suspended Solids mg/l	191
3	Chemical Oxygen Demand (COD) mg/l	452
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	56
5	Oil & Grease mg/l	14.7

The condition of the seals, fastening and container on receipt was as follows : Intact

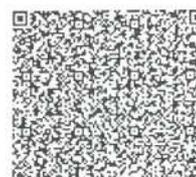
Signed This On 10/02/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.02.10 17:48:33 IST
Reason: Self Attested
Location:





Annexure-36

Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

Registered

No. RPCB/RO/BWD/2346/3505

Date: 04/03/2025

M/s Kajaria Ceramics Limited (Unit-I),
19 Km Stone, Bhiwadi-Alwar Road, Gailpur,
Tehsil – Tijara,
District Khairthal Tijara

Sub: Show Cause Notice for intended revocation/cancellation of Consent to Operate under section 25/27 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 for your industry at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara

Ref: (i) Consent to Operate granted by the Board vide order no. 2024-2025/Bhiwadi/9424 dated 23/04/2024
(ii) Joint Committee constituted by the Hon'ble NGT (CZ) in O.A. No. 272/2024 in the matter of Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors
(iii) Inspection of the industry by the Joint Committee from 31/01/2025 to 02/02/2025.

Sir/Madam

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
 2. And whereas, the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and to carry out the aforesaid purpose, the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
 3. And whereas, an industry is being operated in the name & style of **M/s Kajaria Ceramics Limited (Unit-I) at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara** (hereinafter referred to as 'the industry') for manufacturing of ceramic glaze tiles and the process is such that it generates polluted trade/domestic effluent & air emission.
 4. And whereas, Consent to Operate, under Water Act & Air Act, was granted to the industry vide order no. 2024-2025/Bhiwadi/9424 dated 23/04/2024 valid up to 30/04/2033 with the conditions contained therein for manufacturing of ceramic glaze tiles.
 5. And whereas, in O.A. No. 272/2024, Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors, the Hon'ble NGT, Central Zone, Bhopal has constituted a Joint Committee vide order dated 24/12/2024.
- 4



Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

6. And whereas, the joint committee inspected the industry from 31/01/2025 to 02/02/2025 and following shortcomings / non-compliances were observed:
- 44 residential flats have been constructed and made operational without prior consent from the State Board.
 - Domestic waste water generated from the residential flats is being collected in an open underground tank and being used for horticulture without treatment.
 - Record of domestic waste water generated from the residential flats has not been maintained.
 - Sludge was stored openly on ground near the settling tank area.
 - Industrial solid waste (sludge & broken tiles) was found dumped openly in villages (i.e. Naugaon, Jagmalhedhi, Chavandi & Pawti).
 - Housekeeping of the sludge storage area and mustard husk ash storage needs improvement.
 - Ash generated from the unit was found stored in open near settling pit of unit -III.
 - Record of ash generation and disposal has not been maintained.
 - One grinder has been established and made operative without prior Consent to Establish and Consent to Operate from the State Board.
 - Conveyor belts of grinder were not found covered causing fugitive emissions.
 - Fugitive dust emissions were observed in ball mill area.
 - Suction hood has not been installed at most of the Ball mill rollers and most of the material transfer conveyor belts have not been covered.
 - Requisite information have not been mentioned/updated in display board at main gate regarding Hazardous Waste Management.
 - Hazardous waste storage site was not as per the guidelines of Hazardous and Other Waste Management Rules, 2016.
 - Record of hazardous waste generation and disposal is not being maintained on regular basis.
 - Workers were engaged without proper personal protective equipment's (i.e. mask, gloves, gumboot, helmet, goggles etc.).
 - Industry has not maintained adequate plantation.
7. And whereas, the sample of fugitive emission was collected during the inspection, got analyzed and found to be exceeding the standards prescribed by the Board, as follows

Point of Collection	Parameter	Analyzed Result	Prescribed Standard
Grinding Section of Unit-I	Suspended Particulate Matter (SPM), $\mu\text{g}/\text{m}^3$	878	600

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Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

8. And whereas, the sample of stack emission was collected during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

Point of Collection	Parameter	Analyzed Result	Prescribed Standard
Stack attached to husk fired hot air generator and spray dryer (26.0 Ton)	Particulate Matter (PM), mg/Nm ³	211	80

9. And whereas, the sample of ambient air was collected from various locations by the during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

S.No.	Location	Analyzed Result (PM ₁₀ , µg/m ³)	Prescribed Standard (PM ₁₀ , µg/m ³)
01	B.V.M. School (Private School), Village Jagamalhedi, (Approx 200 Meters away from Kajaria unit)	283	100
02	Rooftop of Common Toilet (near village Bhokar side) in the premises of industry	400	
03	Truck parking area (near village Gailpur side) in the premises of industry	317	

10. And whereas, the sample of final outlet of STP (common for all three units) was collected during the inspection, got analyzed and found to be exceeding the standards prescribed by the Board, as follows

S. No.	Point of Collection	Parameter	Analyzed Value (mg/l)	Prescribed Standards (mg/l) / Inland Surface Water Standards	Standards in compliance with NGT order
1	Treated water collected from the outlet of STP (100.0 KLD)	Total Suspended Solids	191	100	20
		Chemical Oxygen Demand	452	250	50
		Biological Oxygen Demand	56	30	10
		Oil & Grease	14.7	10	-

11. And whereas, the above observations indicates that the industry is not complying with the provisions of Water Act, Air Act and the conditions imposed vide the Consent to Operate.

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Regional Office, Bhiwadi
Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

12. And whereas, non-compliance of the provisions of the Water Act & Air Act and the conditions of Consent to Operate make industry liable for action under provisions of the Acts including revocation/cancellation of Consent to Operate.

Therefore, the Board intends to revoke/cancel the Consent to Operate issued to the industry vide referred letter dated 23/04/2024.

In view of above, this Show Cause Notice is being issued as to why the Consent to Operate issued vide order under reference may not be revoked/cancelled. In case, if you wish to submit any objection/clarification to the actions intended herein, you may submit your reply along with the supporting documents within 15 days from the date of issue of this letter to this office failing which the actions intended herein may be confirmed without any further notice in the matter.

14.3.25
(Amit Juyal)
Regional Officer

Copy to:

- i. Master File of Show Cause Notice, RSPCB, Bhiwadi.

Regional Officer



Annexure-37

Regional Office, Bhiwadi
Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

Registered

No. RPCB/RO/BWD/2360/ 3507

Date: 04/03/2025

M/s Kajaria Ceramics Limited (Unit-II),
19 Km Stone, Bhiwadi-Alwar Road, Gailpur,
Tehsil – Tijara,
District Khairthal Tijara

Sub: Show Cause Notice for intended revocation/cancellation of Consent to Operate under section 25/27 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 for your industry at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara

Ref: (i) Consent to Operate granted by the Board vide order no. 2022-2023/Bhiwadi/8285 dated 24/11/2022
(ii) Joint Committee constituted by the Hon'ble NGT (CZ) in O.A. No. 272/2024 in the matter of Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors
(iii) Inspection of the industry by the Joint Committee from 31/01/2025 to 02/02/2025.

Sir/Madam

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and to carry out the aforesaid purpose, the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas, an industry is being operated in the name & style of **M/s Kajaria Ceramics Limited (Unit-II) at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara** (hereinafter referred to as 'the industry') for manufacturing of ceramic glaze tiles and the process is such that it generates polluted trade/domestic effluent & air emission.
4. And whereas, Consent to Operate, under Water Act & Air Act, was granted to the industry vide order no. 2022-2023/Bhiwadi/8285 dated 24/11/2022 valid up to 30/04/2028 with the conditions contained therein for manufacturing of ceramic glaze tiles.



Regional Office, Bhiwadi Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

5. And whereas, in O.A. No. 272/2024, Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors, the Hon'ble NGT, Central Zone, Bhopal has constituted a Joint Committee vide order dated 24/12/2024.
6. And whereas, the joint committee inspected the industry from 31/01/2025 to 02/02/2025 and following shortcomings / non-compliances were observed:
 - a. 44 residential flats have been constructed and made operational without prior consent from the State Board.
 - b. Domestic waste water generated from the residential flats is being collected in an open underground tank and being used for horticulture without treatment.
 - c. Record of domestic waste water generated from the residential flats has not been maintained.
 - d. Industrial solid waste (sludge & broken tiles) was found dumped openly in villages (i.e. Naugaon, Jagmalhedi, Chavandi & Pawti).
 - e. Ash generated from the unit was found stored in open near settling pit of unit -III.
 - f. Record of ash generation and disposal has not been maintained.
 - g. Fugitive dust emissions were observed in ball mill area.
 - h. Adequate infrastructure monitoring facility has not been provided at stack of Husk Fired Hot Air Generator attached with Spray Dryer
 - i. Suction hood has not been installed at most of the Ball mill rollers and most of the material transfer conveyor belts have not been covered.
 - j. Requisite information have not been mentioned/updated in display board at main gate regarding Hazardous Waste Management.
 - k. Hazardous waste storage site was not as per the guidelines of Hazardous and Other Waste Management Rules, 2016.
 - l. Record of hazardous waste generation and disposal is not being maintained on regular basis.
 - m. Workers were engaged without proper personal protective equipment's (i.e. mask, gloves, gumboot, helmet, goggles etc.).
 - n. Industry has not maintained adequate plantation.

7. And whereas, the sample of stack emission was collected during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

Point of Collection	Parameter	Analyzed Result	Prescribed Standard
Stack attached to husk fired hot air generator and spray dryer (22.0 Ton)	Particulate Matter (PM), mg/Nm ³	101	80

8. And whereas, the sample of ambient air was collected from various locations by the during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

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Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

S.No.	Location	Analyzed Result (PM ₁₀ , µg/m ³)	Prescribed Standard (PM ₁₀ , µg/m ³)
01	B.V.M. School (Private School), Village Jagamalhedhi, (Approx 200 Meters away from Kajaria unit)	283	100
02	Rooftop of Common Toilet (near village Bhokar side) in the premises of industry	400	
03	Truck parking area (near village Gailpur side) in the premises of industry	317	

9. And whereas, the sample of final outlet of STP (common for all three units) was collected during the inspection, got analyzed and found to be exceeding the standards prescribed by the Board, as follows

S. No.	Point of Collection	Parameter	Analyzed Value (mg/l)	Prescribed Standards (mg/l) / Inland Surface Water Standards	Standards in compliance with NGT order
1	Treated water collected from the outlet of STP (100.0 KLD)	Total Suspended Solids	191	100	20
		Chemical Oxygen Demand	452	250	50
		Biological Oxygen Demand	56	30	10
		Oil & Grease	14.7	10	-

10. And whereas, the above observations indicates that the industry is not complying with the provisions of Water Act, Air Act and the conditions imposed vide the Consent to Operate.
11. And whereas, non-compliance of the provisions of the Water Act & Air Act and the conditions of Consent to Operate make industry liable for action under provisions of the Acts including revocation/cancellation of Consent to Operate.

Therefore, the Board intends to revoke/cancel the Consent to Operate issued to the industry vide referred letter dated 24/11/2022.

In view of above, this Show Cause Notice is being issued as to why the Consent to Operate issued vide order under reference may not be revoked/cancelled. In case, if you wish to submit any objection/clarification to the actions intended herein, you may submit your reply along with the supporting documents within 15 days from the date of issue of this letter to this office

9



Regional Office, Bhiwadi
Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

failing which the actions intended herein may be confirmed without any further notice in the matter.

4.3.35
(Ami Juyal)
Regional Officer

Copy to:

- i. Master File of Show Cause Notice, RSPCB, Bhiwadi.

Regional Officer



Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

Registered

No. RPCB/RO/BWD/2356/ 3509

Date: 04/03/2025

M/s Kajaria Ceramics Limited (Unit-III),
19 Km Stone, Bhiwadi-Alwar Road, Gailpur,
Tehsil – Tijara,
District Khairthal Tijara

Sub: Show Cause Notice for intended revocation/cancellation of Consent to Operate under section 25/27 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 for your industry at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara

Ref: (i) Consent to Operate granted by the Board vide order no. 2019-2020/Bhiwadi/6598 dated 09/12/2019 and order no. 2022-2023/Bhiwadi/8283 dated 24/11/2022
(ii) Joint Committee constituted by the Hon'ble NGT (CZ) in O.A. No. 272/2024 in the matter of Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors
(iii) Inspection of the industry by the Joint Committee from 31/01/2025 to 02/02/2025.

Sir/Madam

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and to carry out the aforesaid purpose, the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas, an industry is being operated in the name & style of **M/s Kajaria Ceramics Limited (Unit-III) at 19 Km Stone, Bhiwadi-Alwar Road, Gailpur, Tehsil – Tijara, District Khairthal Tijara** (hereinafter referred to as 'the industry') for manufacturing of ceramic glaze tiles and the process is such that it generates polluted trade/domestic effluent & air emission.
4. And whereas, Consent to Operate, under Water Act & Air Act, was granted to the industry vide order no. 2022-2023/Bhiwadi/8283 dated 24/11/2022 valid up to 31/08/2028 and vide order no. 2019-2020/Bhiwadi/6598 dated 09/12/2019 valid upto 30/06/2029 with the conditions contained therein for manufacturing of vitrified ceramic tiles and operation of STP respectively.

4



Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

5. And whereas in O.A. No. 272/2024, Ravindra/Raghu Yadav & Ors V/s Kajaria Ceramics Ltd & Ors, the Hon'ble NGT, Central Zone, Bhopal has constituted a Joint Committee vide order dated 24/12/2024.
6. And whereas Joint Committee inspected the industry from 31/01/2025 to 02/02/2025 and following shortcomings / non-compliances were observed:
 - a. 44 residential flats have been constructed and made operational without prior consent from the State Board.
 - b. Domestic waste water generated from the residential flats is being collected in an open underground tank and being used for horticulture without treatment.
 - c. Record of domestic waste water generated from the residential flats has not been maintained.
 - d. Sludge was stored openly on ground near the settling tank area.
 - e. Industrial solid waste (sludge & broken tiles) was found dumped openly in villages (i.e. Naugaon, Jagmalhedi, Chavandi & Pawti).
 - f. Housekeeping of the sludge storage area and mustard husk ash storage needs improvement.
 - g. Ash generated from the unit was found stored in open near settling pit of unit -III.
 - h. Record of ash generation and disposal has not been maintained.
 - i. One grinder has been established and made operative without prior Consent to Establish and Consent to Operate from the State Board.
 - j. Conveyor belts of grinder were not found covered causing fugitive emissions.
 - k. Fugitive dust emissions were observed in ball mill area.
 - l. Suction hood has not been installed at most of the Ball mill rollers and most of the material transfer conveyor belts have not been covered.
 - m. Requisite information have not been mentioned/updated in display board at main gate regarding Hazardous Waste Management.
 - n. Hazardous waste storage site was not as per the guidelines of Hazardous and Other Waste Management Rules, 2016.
 - o. Record of hazardous waste generation and disposal is not being maintained on regular basis.
 - p. Workers were engaged without proper personal protective equipment's (i.e. mask, gloves, gumboot, helmet, goggles etc.).
 - q. Industry has not maintained adequate plantation.
7. And whereas, the sample of fugitive emission was collected during the inspection, got analyzed and found to be exceeding the standards prescribed by the Board, as follows

Point of Collection	Parameter	Analyzed Result	Prescribed Standard
Grinding Section of Unit-III	Suspended Particulate Matter (SPM), $\mu\text{g}/\text{m}^3$	912	600

7



Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

8. And whereas, the sample of stack emission was collected during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

Point of Collection	Parameter	Analyzed Result	Prescribed Standard
Stack attached to husk fired hot air generator and spray dryer (13.0 Ton)	Particulate Matter (PM), mg/Nm ³	153	80

9. And whereas, the sample of ambient air was collected from various locations by the during the inspection got analyzed and found to be exceeding the standards prescribed by the Board, as follows

S.No.	Location	Analyzed Result (PM ₁₀ , µg/m ³)	Prescribed Standard (PM ₁₀ , µg/m ³)
01	B.V.M. School (Private School), Village Jagamalhedi, (Approx 200 Meters away from Kajaria unit)	283	100
02	Rooftop of Common Toilet (near village Bhokar side) in the premises of industry	400	
03	Truck parking area (near village Gailpur side) in the premises of industry	317	

10. And whereas, the sample of final outlet of STP (common for all three units) was collected during the inspection, got analyzed and found to be exceeding the standards prescribed by the Board, as follows

S. No.	Point of Collection	Parameter	Analyzed Value (mg/l)	Prescribed Standards (mg/l) / Inland Surface Water Standards	Standards in compliance with NGT order
1	Treated water collected from the outlet of STP (100.0 KLD)	Total Suspended Solids	191	100	20
		Chemical Oxygen Demand	452	250	50
		Biological Oxygen Demand	56	30	10
		Oil & Grease	14.7	10	-

11. And whereas, the above observations indicates that the industry is not complying with the provisions of Water Act, Air Act and the conditions imposed vide the Consent to Operate.

9



Regional Office, Bhiwadi

Rajasthan State Pollution Control Board

Plot No. GO-1, Phase-II, RIICO Industrial Area, Bhiwadi-301019

e-mail: robhiwadi@gmail.com

12. And whereas, non-compliance of the provisions of the Water Act & Air Act and the conditions of Consent to Operate make industry liable for action under provisions of the Acts including revocation/cancellation of Consent to Operate.

Therefore, the Board intends to revoke/cancel the Consent to Operate (s) issued to the industry vide referred letters dated 09/12/2019 and 24/11/2022.

In view of above, this Show Cause Notice is being issued as to why the Consent to Operate issued vide order under reference may not be revoked/cancelled. In case, if you wish to submit any objection/clarification to the actions intended herein, you may submit your reply along with the supporting documents within 15 days from the date of issue of this letter to this office failing which the actions intended herein may be confirmed without any further notice in the matter.

54.3.28
(Amit Juyal)
Regional Officer

Copy to:

i. Master File of Show Cause Notice, RSPCB, Bhiwadi.

Regional Officer

FORM - X**RAJASTHAN STATE POLLUTION CONTROL BOARD****REPORT OF THE STATE BOARD ANALYST**

(See Rule - 24)

Report No. : 25566

Report On : 05/03/2025

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed under sub Section(3) of **Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **12/02/2025** from **Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi & Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi** a sample of **Waste Water of Water Accumulated in front of Nagina Garden , Near Nagina Garden , Bhiwadi** Collected from **Waste water collected from Water Accumulated in front of Nagina Garden** Collected on **12/02/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **05/03/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.27
2	Total Suspended Solids mg/l	52
3	Chemical Oxygen Demand (COD) mg/l	156
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	42
5	Oil & Grease mg/l	7

The condition of the seals, fastening and container on receipt was as follows : **Intact**

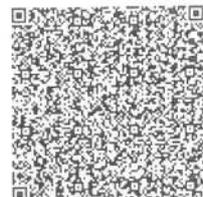
Signed This On **05/03/2025**

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.03.06 10:52:40 IST
Reason: Self Attested
Location:



RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE

Report No. : 24943

Report On : 03/03/2025

I hereby certify that I Mr Devendra Pratap Singh Meena, Lab Incharge received on the 28/02/2025 from Deepak Saini, JSO, Bhlwadi ,RSPCB Bhlwadi & Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhlwadi a sample of Waste Water of Water Accumulated in front of Nagina Garden , Near Nagina Garden , Bhlwadi Collected from Waste water collected from Water Accumulated In front of Nagina Garden Collected on 12/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/03/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	BDL
2	Copper as Cu mg/l	BDL
3	Nickel as Ni mg/l	BDL
4	Lead as Pb mg/l	BDL
5	Total Chromium as Cr mg/l	0.05
6	Iron as Fe mg/l	0.53
7	Cadmium as Cd mg/l	0.10

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 03/03/2025

Mr Devendra Pratap Singh Meena

LAB INCHARGE

Rajasthan State Pollution Control Board

Regional Office Alwar

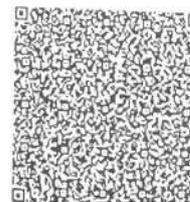
D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.03.03 15:06:48 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25567

Report On : 05/03/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/02/2025 from Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi & Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of Water Accumulated backside of Bus Stand , Bhiwadi, District Khairthail-Tijara , Bhiwadi Collected from Waste water collected from Water Accumulated backside of Bus Stand Collected on 12/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/03/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.93
2	Total Suspended Solids mg/l	175
3	Chemical Oxygen Demand (COD) mg/l	245
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	56
5	Oil & Grease mg/l	18

The condition of the seals, fastening and container on receipt was as follows : **Intact**

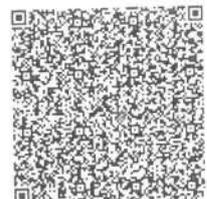
Signed This On 05/03/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.03.06 10:51:13 IST
Reason: Self Attested
Location:



RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE

Report No. : 24944

Report On : 03/03/2025

I hereby certify that I Mr Devendra Pratap Singh Meena, Lab Incharge received on the 28/02/2025 from Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi & Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of Water Accumulated backside of Bus Stand , Bhiwadi, District Khairthail-Tijara , Bhiwadi Collected from Waste water collected from Water Accumulated backside of Bus Stand Collected on 12/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 03/03/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.02
2	Copper as Cu mg/l	0.21
3	Nickel as Ni mg/l	0.07
4	Lead as Pb mg/l	BDL
5	Total Chromium as Cr mg/l	0.01
6	Iron as Fe mg/l	6.30
7	Cadmium as Cd mg/l	0.11

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 03/03/2025

Mr Devendra Pratap Singh Meena

LAB INCHARGE

Rajasthan State Pollution Control Board

Regional Office Alwar

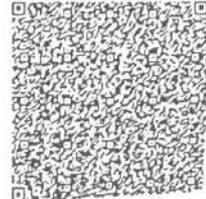
D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.03.03 10:07:28 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 25565

Report On : 05/03/2025

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 12/02/2025 from Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi & Mr Rohit Meena, SSO, Bhiwadi ,RSPCB Bhiwadi a sample of Waste Water of Water Accumulated behind the Narayana School , Near Phoolbagh Thana , Bhiwadi, District Khairthail-Tijara , Bhiwadi Collected from Waste water collected from the Water Accumulated behind the Narayana School Collected on 12/02/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 05/03/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.50
2	Total Suspended Solids mg/l	897
3	Chemical Oxygen Demand (COD) mg/l	3020
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	648
5	Oil & Grease mg/l	26

The condition of the seals, fastening and container on receipt was as follows : **Intact**

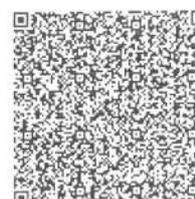
Signed This On 05/03/2025

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Bhiwadi
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.03.06 10:53:57 IST
Reason: Self Attested
Location:



RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE

Report No. : 24942

Report On : 03/03/2025

I hereby certify that I Mr Devendra Pratap Singh Meena, Lab Incharge received on the 28/02/2025 from Deepak Saini, JSO, Bhlwadi ,RSPCB Bhlwadi & Mr Rohit Meena, SSO, Bhlwadi ,RSPCB Bhlwadi a sample of Waste Water of Water Accumulated behind the Narayana School , Near Phoolbagh Thana , Bhlwadi, District Khairthali-Tijara , Bhlwadi Collected from Waste water collected from the Water Accumulated behind the Narayana School Collected on 12/02/2025. The Sample was in a condition fit for analysis as reported below :-
I further certify that I have analyzed the aforementioned sample on 03/03/2025 and declare the result of the analysis to be as below :-

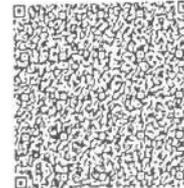
S. No.	Parameters	Result
1	Zinc as Zn mg/l	0.18
2	Copper as Cu mg/l	11.90
3	Nickel as Ni mg/l	4.90
4	Lead as Pb mg/l	1.28
5	Total Chromium as Cr mg/l	2.20
6	Iron as Fe mg/l	8.23
7	Cadmium as Cd mg/l	0.12

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 03/03/2025

Mr Devendra Pratap Singh Meena
LAB INCHARGE
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid

Digitally signed by Devendra Pratap Singh Meena
Date: 2025.03.03 13:06:04 IST
Reason: Self Attested
Location:





Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Revised Consent

File No : F(Tech)/Alwar(Tijara)/7293(1)/2022-2023/1659-1660

Order No : 2024-2025/Bhiwadi/10089

Date: Mar 7 2025 7:07PM

Unit Id : 113394

M/s Bhiwadi Integrated Development Authority

Opposite Star Hospital Vasundhara Nagar , Bhiwadi

Tehsil:Tijara

District:Alwar

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 29/07/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and till the orders issued thereunder is hereby granted for your **Bhiwadi Integrated Development Authority (Old Name Urban Improvement Trust) plant** situated at **Opposite Star Hospital Vasundhara Nagar codes , Bhiwadi Tehsil:Tijara District:Alwar , Rajasthan**, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **29/07/2021** to **30/06/2026** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Sewage Treatment Plant	Service	4.00 MLD

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/Alwar(Tijara)/7293(1)/2022-2023/1659-1660

Date: Mar 7 2025 7:07PM

Order No: 2024-2025/Bhiwadi/10089

Unit Id : 113394

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	4000.000	NIL	4,000.000 For Plantation and Horticulture

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures Signature Not Verified	Prescribed	
		Parameter	Standard
DG Set(250KVA)	ACOD AS PER ER IV	--	--

- 6 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
pH Value	Between 6.5 to 9.0
Biochemical Oxygen Demand (3 days at 27C)	Not to exceed 10 mg/l
Chemical Oxygen Demand	Not to exceed 50 mg/l
NH4 (N)	5 mg/l
N total	10 mg/l
Total Suspended Solids	Not to exceed 20 mg/l
Fecal Coliform (MPN per 100 ml)	Not to exceed 100





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/Alwar(Tijara)/7293(1)/2022-2023/1659-1660

Date: Mar 7 2025 7:07PM

Order No: 2024-2025/Bhiwadi/10089

Unit Id : 113394

- 7 That the industry shall apply for renewal of this consent to operate at least 60 days in advance prior to expiry date of this consent letter. In case fails to apply for renewal of consent to operate at least 60 days in advance prior to expiry date of this consent letter additional fee shall have to be deposited in accordance with the fees notification.
- 8 That this Consent to Operate is being issued on the basis of information/documents submitted by project proponent along with application. In case of any false information, this consent to operate shall be treated as revoked and project proponent shall be liable for prosecution under the provisions of the Water Act, 1974 and Air Act, 1981 as the case may be.
- 9 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA notification dated 14/09/2006.
- 10 The power supply to all parts **Signature Not Verified** of Water and Air pollution control systems, as applicable, **Digitally signed by Amit Juyal, Date: 2025.03.07 19:09:02 IST Reason: Self Attested Location:** shall be **Not Attested** by separate electricity meters and respective log books maintained.
- 11 That this Consent to Operate is being issued to your project having investment in building, plant & machinery as Rs 3688.12 Lakhs. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish from the Board.
- 12 That entire fresh water requirement for the industry shall be meet out through PHED water supply and industry shall not dig / install any bore well for abstraction of Ground water without prior permission from Central Ground Water Authority.
- 13 That this Consent to Operate will not be used as an evidence for ascertaining the land title and its use.
- 14 That no treated/untreated effluent shall be discharged into any other water body and entire treated sewage shall be utilized in plantation and horticulture and other gainful purposes.
- 15 That the unit shall undertake spray of insecticides from time to time to control fly/mosquito growth in the area.
- 16 That the unit shall undertake plantation in two rows of suitable species all along the periphery of the site of the septage to control foul smell.
- 17 That the unit shall provide acoustic enclosure with adequate stack height for D.G.Set of capacity 250 KVA.
- 18 That industry shall ensure to comply in direction no. 76 issued by the CAQM-NCR vide letter no F. No. A- 110018/01/2021 -CAQM/15322-15331 dated 29.09.2023 and its amendments.





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/Alwar(Tijara)/7293(1)/2022-2023/1659-1660

Date: Mar 7 2025 7:07PM

Order No: 2024-2025/Bhiwadi/10089

Unit Id : 113394

- 19 That the unit shall install disinfection arrangement for treated sewage before utilization of the same for agriculture, irrigation, plantation/gardening etc.
- 20 That the water flow meters shall be provided at all suitable points to measure quantity of daily waste water received, waste water treated and treated waste water utilized for gainful purposes only. Daily record of the same shall be maintained and to be submitted to the Board periodically.
- 21 That sludge will be properly digested, de-watered & the treated sludge will be used as manure or will be disposed in a scientific manner.
- 22 That OCEMS shall be installed within 3 months.
- 23 That this consent shall not be used as evidence for ascertaining the land title and its use.
- 24 That this Consent to Operate is liable to be revoked, if any complaint regarding Air, Water or Noise pollution is received and found correct after verification and in case Unit fails to comply with the Guidelines & Specific Conditions laid down by the State Board.
- 25 That the industry shall comply with all the applicable directions issued by CAQM-NCR, New Delhi (Commission for Air quality Management) from time to time.
- 26 That this revised consent letter shall supercede the earlier consent letter no F(Tech)/Alwar(Tijara)/7293(1)/2022-2023/1252-1253 dated Oct 17 2022 4:57PM
- 27 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 28 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 29 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

Signature Not Verified
Digitally signed by Smita Gupta
Date: 2025.03.07 19:09:02 IST
Reason: Self Attested
Location





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/Alwar(Tijara)/7293(1)/2022-2023/1659-1660

Date: Mar 7 2025 7:07PM

Order No: 2024-2025/Bhiwadi/10089

Unit Id : 113394

- 30 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 31 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 32 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 33 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 34 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and file annual returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 35 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/Alwar(Tijara)/7293(1)/2022-2023/1659-1660

Order No: 2024-2025/Bhiwadi/10089

Date: Mar 7 2025 7:07PM

Unit Id : 113394

(A): Copy to:-

1 Master File.

Regional Officer[Bhiwadi]

Signature Not Verified

Digitally signed by Amit Juyal
Date: 2025.03.07 19:09:02 IST
Reason: Self Attested
Location:





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Revised Consent

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8538(1)/2024-2025/1695-1696

Order No : 2024-2025/Bhiwadi/10106

Date: Mar 11 2025 8:15PM

Unit Id : 85901

M/s Municipal Council Bhiwadi

**Nagar Parishad Bhiwadi, Near Mansa Chowk, Gaurav Path,
 In Front of Presidency School, , Bhiwadi**

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 14/06/2024 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Near Existing STP (3MLD) plant** situated at **Near Existing STP, Planned Area by UIT Bhiwadi, Bhiwadi Tehsil:Tijara District:KHAIRTHAL-TIJARA** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **14/06/2024** to **31/05/2029** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
STP Based on SBR Technology	Service	3.00 MLD

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid

Digitally signed by Amit Juyal
 Date: 2025.03.25 18:30:47 IST
 Reason: Self Attested
 Location:





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8538(1)/2024-2025/1695-1696

Order No : 2024-2025/Bhiwadi/10106

Date: Mar 11 2025 8:15PM

Unit Id : 85901

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	3000.000	NIL	3,000.000 On Land For Plantation/Horticulture after adequate treatment

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

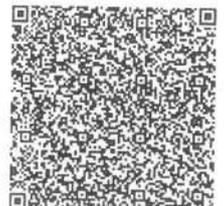
Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(250KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--

- 6 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
pH Value	Between 6.5 to 9.0
Biochemical Oxygen Demand (3 days at 27C)	Not to exceed 10 mg/l
Chemical Oxygen Demand	Not to exceed 50 mg/l
NH4 (N)	5 mg/l
N total	10 mg/l
Total Suspended Solids	Not to exceed 20 mg/l
Fecal Coliform (MPN per 100 ml)	Not to exceed 100

Signature valid

Digitally signed by Amit Juyal
Date: 2025.03.25 18:30:47 IST
Reason: Self Attested
Location:





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8538(1)/2024-2025/1695-1696
Order No : 2024-2025/Bhiwadi/10106
Date: Mar 11 2025 8:15PM
Unit Id : 85901

- 7 That no treated/untreated effluent shall be discharged into any water body and entire treated sewage shall be utilized in plantation/horticulture/ other gainful purposes.
- 8 O & M of the plant shall be maintained to achieve prescribed standards. In case STP fails to maintain O&M to achieve desired standards, action for revocation of consent to operate along with imposing of Environmental Compensation shall be initiated without issuance any further notice.
- 9 That no treated/untreated effluent shall be discharged into any other water body and entire treated sewage shall be utilized in plantation and horticulture and other gainful purposes.
- 10 That the sludge will be properly digested, de-watered and the treated sludge will be used as manure or will be disposed in a scientific manner.
- 11 That the water meters shall be provided at all suitable points for quantification of waste water treatment & disposal and log book of the meter readings shall be maintained.
- 12 That complete record of the effluent treated, chemicals consumed, energy used etc shall be maintained in a logbook by the project proponent.
- 13 Online continuous monitoring system (OCEMS) for parameters pH, TSS, COD, BOD & flow shall be maintained and monthly report shall be submitted to Regional Office.
- 14 That this consent to operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.
- 15 That the agency shall comply all the applicable directions issued by CAQM-NCR (Commission for Air quality management) from time to time.
- 16 The this Consent is not valid for operation D.G sets which are non-compliant with direction no 76 issued by the CAQM-NCR vide letter no F. No. A- 110018/01/2021 -CAQM/15322-15331 dated 29.09.2023
- 17 That this revised consent letter shall supercede the earlier consent letter no F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8538(1)/2024-2025/1421-1422 dated Dec 23
- 18 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.

Signature valid

Digitally signed by Amit Juyal
Date: 2025.03.25 18:30:47 IST
Reason: Self Attested
Location:





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8538(1)/2024-2025/1695-1696

Order No : 2024-2025/Bhiwadi/10106

Date: Mar 11 2025 8:15PM

Unit Id : 85901

- 19 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 20 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 21 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 22 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 23 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 24 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 25 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 26 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to

Signature valid

Digitally signed by Amit Juyal
Date: 2025.03.25 18:30:47 IST
Reason: Self Attested
Location:





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Revised Consent

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8538(1)/2024-2025/1695-1696

Order No : 2024-2025/Bhiwadi/10106

Date: Mar 11 2025 8:15PM

Unit Id : 85901

revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]

(A): Copy to:-

1 Master File.

Regional Officer[Bhiwadi]

Signature valid

Digitally signed by Amit Juyal
Date: 2025.03.25 18:30:47 IST
Reason: Self Attested
Location:





Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8539(1)/2024-2025/1425-1426

Order No : 2024-2025/Bhiwadi/9983

Date: Dec 23 2024 1:15PM

Unit Id : 85899

M/s Municipal Council Bhiwadi

**Nagar Parishad Bhiwadi, Near Mansa Chowk, Gaurav Path,
 In Front of Presidency School, , Bhiwadi**

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 14/06/2024 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Rajasthan Housing Board STP (1.5 MLD) plant** situated at **Rajasthan Housing Board, Bhiwadi Tehsil:Tijara District:KHAIRTHAL-TIJARA** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **14/06/2024** to **31/05/2029** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Sewage Treatment Plant	Service	1,500.00 KLD

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8539(1)/2024-2025/1425-1426
Order No : 2024-2025/Bhiwadi/9983
Unit Id : 85899
Date: Dec 23 2024 1:15PM

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	1500.000	NIL	1,500.000 On Land For Plantation/Horticulture after adequate treatment

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(180KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--

6 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
pH Value	Between 6.5 to 9.0
Biochemical Oxygen Demand (3 days at 27C)	Not to exceed 10 mg/l
Chemical Oxygen Demand	Not to exceed 50 mg/l
N total	10 mg/l
Total Suspended Solids	Not to exceed 20 mg/l
Fecal Coliform (MPN per 100 ml)	Not to exceed 100



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8539(1)/2024-2025/1425-1426

Order No : 2024-2025/Bhiwadi/9983

Date: Dec 23 2024 1:15PM

Unit Id : 85899

- 7 That all the conditions imposed in last consent to operate issued vide order no 2020-2021/PLG/1103 dated 03.06.2020 shall be strictly complied with.
- 8 O & M of the plant shall be maintained to achieve prescribed standards. In case STP fails to maintain O&M to achieve desired standards, action for revocation of consent to operate along with imposing of Environmental Compensation shall be initiated without issuance any further notice.
- 9 That no treated/untreated effluent shall be discharged into any other water body and entire treated sewage shall be utilized in plantation and horticulture and other gainful purposes.
- 10 That the sludge will be properly digested, de-watered and the treated sludge will be used as manure or will be disposed in a scientific manner.
- 11 Online continuous monitoring system (OCEMS) for parameters pH, TSS, COD, BOD & flow shall be maintained and monthly report shall be submitted to Regional Office.
- 12 That the agency shall comply all the applicable directions issued by CAQM-NCR (Commission for Air quality management) from time to time.
- 13 The this Consent is not valid for operation D.G sets which are non-compliant with direction no 76 issued by the CAQM-NCR vide letter no F. No. A- 110018/01/2021 -CAQM/15322-15331 dated 29.09.2023
- 14 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 15 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 16 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 17 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

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File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8539(1)/2024-2025/1425-1426

Date: Dec 23 2024 1:15PM

Order No: 2024-2025/Bhiwadi/9983

Unit Id : 85899

- 18 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 19 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 20 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 21 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 22 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]

(A): **Copy to:-**

1 Master File.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8539(1)/2024-2025/1425-1426

Date: Dec 23 2024 1:15PM

Order No : 2024-2025/Bhiwadi/9983

Unit Id : 85899

Regional Officer[Bhiwadi]



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8540(1)/2024-2025/1423-1424

Date: Dec 23 2024 1:03PM

Order No : 2024-2025/Bhiwadi/9982

Unit Id : 86480

M/s Municipal Council Bhiwadi

**Nagar Parishad Bhiwadi, Near Mansa Chowk, Gaurav Path,
 In Front of Presidency School, , Bhiwadi**

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 14/06/2024 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Mundana Mev STP (2 MLD) plant**, situated at **Khasra No 253, In Front of Madarsa, RIICO Industrial Area, Ward No/ 43, Mundana Mev Bhiwadi Tehsil:Tijara District:KHAIRTHAL-TIJARA**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **14/06/2024** to **31/05/2029**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
STP	Service	2.00 MLD

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8540(1)/2024-2025/1423-1424

Date: Dec 23 2024 1:03PM

Order No : 2024-2025/Bhiwadi/9982

Unit Id : 86480

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	2000.000	NIL	2,000.000 On Land For Plantation/Horticulture after adequate treatment

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(180KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--

- 6 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
pH Value	Between 6.5 to 9.0
Biochemical Oxygen Demand (3 days at 27C)	Not to exceed 10 mg/l
Chemical Oxygen Demand	Not to exceed 50 mg/l
NH4 (N)	5 mg/l
N total	10 mg/l
Total Suspended Solids	Not to exceed 20 mg/l
Fecal Coliform (MPN per 100 ml)	Not to exceed 100



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8540(1)/2024-2025/1423-1424

Order No : 2024-2025/Bhiwadi/9982

Date: Dec 23 2024 1:03PM

Unit Id : 86480

- 7 That all the conditions imposed in last consent to operate issued vide order no 2020-2021/PLG/1102 dated 03.06.2020 shall be strictly complied with.
- 8 O & M of the plant shall be maintained to achieve prescribed standards. In case STP fails to maintain O&M to achieve desired standards, action for revocation of consent to operate along with imposing of Environmental Compensation shall be initiated without issuance any further notice.
- 9 That no treated/untreated effluent shall be discharged into any other water body and entire treated sewage shall be utilized in plantation and horticulture and other gainful purposes.
- 10 That the sludge will be properly digested, de-watered and the treated sludge will be used as manure or will be disposed in a scientific manner.
- 11 Online continuous monitoring system (OCEMS) for parameters pH, TSS, COD, BOD & flow shall be maintained and monthly report shall be submitted to Regional Office.
- 12 That the agency shall comply all the applicable directions issued by CAQM-NCR (Commission for Air quality management) from time to time.
- 13 The this Consent is not valid for operation D.G sets which are non- compliant with direction no 76 issued by the CAQM-NCR vide letter no F. No. A- 110018/01/2021 -CAQM/15322-15331 dated 29.09.2023
- 14 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 15 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 16 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 17 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8540(1)/2024-2025/1423-1424

Order No : 2024-2025/Bhiwadi/9982

Date: Dec 23 2024 1:03PM

Unit Id : 86480

- 18 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 19 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 20 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 21 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 22 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]

(A): **Copy to:-**

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Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8540(1)/2024-2025/1423-1424

Order No : 2024-2025/Bhiwadi/9982

Date: Dec 23 2024 1:03PM

Unit Id : 86480

Regional Officer[Bhiwadi]



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435



Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8541(1)/2024-2025/1427-1428

Order No : 2024-2025/Bhiwadi/9984

Date: Dec 23 2024 1:15PM

Unit Id : 85897

M/s Municipal Council Bhiwadi

**Nagar Parishad Bhiwadi, Gaurav Path, Near Mansa Chowk,
 In front of Presidency School , Bhiwadi Tehsil:Tijara
 District:Alwar**

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 14/06/2024 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Santhalka STP (3 MLD) plant** situated at **Khasra No 547, Near Shiv Mandir, Santhalka Bhiwadi Tehsil:Tijara District:KHAIRTHAL-TIJARA** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **14/06/2024** to **31/05/2029** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Sewage Treatment Plant	Service	3.00 MLD

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8541(1)/2024-2025/1427-1428

Order No : 2024-2025/Bhiwadi/9984

Date: Dec 23 2024 1:15PM

Unit Id : 85897

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	3.000	NIL	3.000 On Land For Plantation/Horticulture after adequate treatment

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(250KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--

- 6 That the Domestic Sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
pH Value	Between 6.5 to 9.0
Biochemical Oxygen Demand (3 days at 27C)	Not to exceed 10 mg/l
Chemical Oxygen Demand	Not to exceed 50 mg/l
NH4 (N)	5 mg/l
N total	10 mg/l
Total Suspended Solids	Not to exceed 20 mg/l
Fecal Coliform (MPN per 100 ml)	Not to exceed 100



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8541(1)/2024-2025/1427-1428

Date: Dec 23 2024 1:15PM

Order No : 2024-2025/Bhiwadi/9984

Unit Id : 85897

- 7 That all the conditions imposed in last consent to operate issued vide order no 2020-2021/Liquid Waste/1189 dated 23.02.2021 shall be strictly complied with.
- 8 O & M of the plant shall be maintained to achieve prescribed standards. In case STP fails to maintain O&M to achieve prescribed standards, action for revocation of consent to operate along with imposing of Environmental Compensation shall be initiated without issuance any further notice.
- 9 That no treated/untreated effluent shall be discharged into any other water body and entire treated sewage shall be utilized in plantation and horticulture and other gainful purposes.
- 10 That the sludge will be properly digested, de-watered and the treated sludge will be used as manure or will be disposed in a scientific manner.
- 11 Online continuous monitoring system (OCEMS) for parameters pH, TSS, COD, BOD & flow shall be maintained and monthly report shall be submitted to Regional Office.
- 12 That the agency shall comply all the applicable directions issued by CAQM-NCR (Commission for Air quality management) from time to time.
- 13 The this Consent is not valid for operation D.G sets which are non-compliant with direction no 76 issued by the CAQM-NCR vide letter no F. No. A- 110018/01/2021 -CAQM/15322-15331 dated 29.09.2023
- 14 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 15 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 16 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 17 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8541(1)/2024-2025/1427-1428
Order No : 2024-2025/Bhiwadi/9984
Unit Id : 85897
Date: Dec 23 2024 1:15PM

- 18 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 19 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 20 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 21 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 22 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Bhiwadi]

(A): **Copy to:-**
1 Master File.



Regional Office Bhiwadi
Rajasthan State Pollution Control Board
G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi
Phone: 01493-221435

Registered

File No : F(Tech)/KHAIRTHAL-TIJARA(Tijara)/8541(1)/2024-2025/1427-1428

Order No : 2024-2025/Bhiwadi/9984

Date: Dec 23 2024 1:15PM

Unit Id : 85897

Regional Officer[Bhiwadi]

Details of closed 13 non-compliant C&D sites and imposed an environmental compensation

Sr. No.	Name and address of Industries	Date of closure direction	EC Imposition Date	Detail of Amount Deposited
1	ASK AUTOMATIVE PVT. LTD., SP 4&315, RIICO INDUSTRIAL AREA, KAROLI, TEHSIL TIJARA, DISTRICT KHAIRTHL-TIJARA	15.02.2024	14.03.2024	100000
2	SMR AUTOMOTIVE PVT LTD. (PROJECT PROPONENT SH. SUNIL MUKHYA), G-986, RIA, BHIWADI, TEHSIL TIJARA, DIST ALWAR	09.02.2024	13.03.2024	400000
3	SVM DORATA CONSTRUCTION CO., B-816, RIA, BHIWADI	20.11.2024	30.12.2024	25000
4	AVON AGRO INDUSTRY, C-582 AB, RIA, BHIWADI	20.11.2024	30.12.2024	25000
5	KALPTARU GLOBAL VENTURE PVT LTD. (C&D SITE), SP-145 (D&E), RIICO INDUSTRIAL AREA, BHIWADI	20.11.2024	30.12.2024	25000
6	APEX ENGINEERING, (OLD NAME- RKG INTERNATIONAL PVT LTD) SP- 313 B, RIA, BHIWADI	20.11.2024	30.12.2024	25000
7	HC BUILDCON PVT. LTD. (CAPITAL MALL), PLOT NO. 812, CP4, RIICO INDUSTRIAL AREA, BHIWADI	20.11.2024	30.12.2024	25000
8	DAGAR AUTO COMPONENTS AT A-58A, RIA, BHIWADI	20.11.2024	30.12.2024	25000

Details of closed 13 non-compliant C&D sites and imposed an environmental compensation

9	M/S PADAM INVESTMENT (C&D SITE), SP 810-811(A1), RIA BHIWADI	20.11.2024	30.12.2024	25000
10	CREATIVE CRAFT PACKAGING (C&D SITE) PLOT NO 698(B), RIA, CHOPANKI, BHIWADI	22.11.2024	30.12.2024	35000
11	M/S AGARWAL MANUFACTURING COMPANY ,E-902, RIA, PATHREDI, BHIWADI	22.11.2024	30.12.2024	35000
12	M/S DEEPAK HOUSEWARE AND TOYS PVT LTD, SP-2-875 RIICO INDUSTRIAL AREA PATHREDI (UNIT ID- 120729)	22.11.2024	30.12.2024	35000
13	VIDYA METAL MANUFACTURING COMPANY, B-1132, RIA BANDAPUR	25.11.2024	30.12.2024	50000
Total Amount in Rs				830000/-

Details of units successfully converted to approved fuels and presently operational

Sr.No.	Name Of Industry	Plot No.	Industrial Area	Status
1.	Aakaar Iron Creations Pvt. Ltd	812/E-12(B)	Bhiwadi	operational
2.	Mega Metal	F-614-615	Khushkhera	operational
3.	Aakaar Iron Creations Pvt. Ltd	812/G1-24	Bhiwadi	operational
4.	Golden Cashew Phenol	F-613	Khushkhera	operational
5.	Adinath Industries	E-41A	Khushkhera	operational
6.	Aerobok Shoe Pvt. Ltd. (Aqualite)	SP-6	Kehrani	operational
7.	Aggarwal Metal Finishers	A-348-349,	Bhiwadi	operational
8.	Agrawal Metal Works Pvt. Ltd.	SPL-144	Bhiwadi	operational
9.	Ahlcon Parenterals (India) Ltd	SP-917/917	Bhiwadi	operational
10.	Ajanta Chemicals Industries	812/E-11	Bhiwadi	operational
11.	Ajanta Soya Ltd	SP-916	Bhiwadi	operational
12.	ALGO Industries	F-953	Chopanki	operational
13.	Alka Laboratories Pvt Ltd	B-1124	Bhiwadi	operational
14.	Alwar Pigments Pvt Ltd	812/G-21	Bhiwadi	operational
15.	Alwar Pigments Pvt Ltd(Old Name- Shivalik Metal Alloys Pvt Ltd)	G-1-1209 (B)	Bhiwadi	operational
16.	Amit Re-Rolling Pvt. Ltd.	F-1094	Bhiwadi	operational
17.	AP Industries	G-1-111	Chopanki	operational
18.	Apex Plastics Pvt. Ltd.	B-495	Bhiwadi	operational
19.	Aromatic Allied & Organic Pvt. Ltd. (Old Name Jain N Gupta Healthy Products Pvt. Ltd.)	G1-946	Bhiwadi	operational
20.	Arora Home Appliances Pvt Ltd.	G-1-574	Bhiwadi	operational
21.	Arvind Press Caps Ltd	B-337	Bhiwadi	operational
22.	Asiatic Electrical & Switchgear Pvt. Ltd.(Old Name- K.S. Industries,)	A-783(A)	Bhiwadi	operational
23.	Auronext Pharma Ltd.	A-1128	Bhiwadi	operational
24.	Badri Vishal Steel Pvt. Ltd.	F-440/441	Bhiwadi	operational
25.	Bagulamuki Industries Pvt. Ltd.	G1-136	Khushkhera	operational
26.	Bajaj Alloys	E-132	Bhiwadi	operational
27.	Balkrishana Industries Ltd.(Unit-II)	A-300-305 & E-306-313	Chopanki	operational
28.	Balkrishna Industries Limited, (Govind Rubber Ltd.)	SP-923	Bhiwadi	operational
29.	Banwari Chemicals Pvt. Ltd.	B-522	Bhiwadi	operational
30.	Bestex MM India Pvt. Ltd.	SPL-2(B)	Tapukara	operational

Details of units successfully converted to approved fuels and presently operational

31.	BG Steels Pvt. Ltd.	SP-313	Bhiwadi	operational
32.	Bhargava Phytolab Pvt Ltd	E-1216	Bhiwadi	operational
33.	Bhatia Trading Company,	F-27	Khushkhera	operational
34.	Bhiwadi Cylinders Pvt. Ltd.	E-925, 1200/1201	Bhiwadi	operational
35.	Caparo Fasteners	A-7 to 9, & E- 30 to 34,	Chopanki	operational
36.	Castex Technologies Ltd (Amtek India Ltd)(Unit-III)	SP(A)-502	Bhiwadi	operational
37.	Castex Technology Ltd (Old Name - Amtek India Ltd.)	SPA-1195	Bhiwadi	operational
38.	Century Metal Recycling Pvt. Ltd.	SP-1(D)	Tapukara	operational
39.	Chopra Enterprises	H-1-1359	Bhiwadi	operational
40.	Continental Engines Ltd.	SP-312	Bhiwadi	operational
41.	Deven Textile Industries Pvt. Ltd.	G-424	Bhiwadi	operational
42.	Deven Textile Industries Pvt. Ltd.	G-419(A)	Bhiwadi	operational
43.	Diamond Polymers (Old Name Supreme Polywarpes Pvt Ltd.)	H1-39(I &J)	Khushkhera	operational
44.	Dipin Chemicals Pvt. Ltd.	E-50(A1)	Bhiwadi	operational
45.	Divya Aanchal Re-Rolloing Pvt. Ltd.	G-1004	Bhiwadi	operational
46.	Dr. Oetker India Pvt. Ltd.	SP-3 &4	Kehrani	operational
47.	Eau Bathing Solution Pvt. Ltd.	A-17	Kehrani	operational
48.	F.C.C.Clutch India Pvt. Ltd.(Old Name FCC RICO Ltd.)	SPL-2	Tapukara	operational
49.	Feather Touch Ceramics Pvt. Ltd.	A-146(G)	Bhiwadi	operational
50.	Federal Mogul Goetze India Ltd.	SPL-1240-44	Bhiwadi	operational
51.	Geeta Metals	H-1-614	Chopanki	operational
52.	GEMSCAB Industries Ltd	SP-1192	Bhiwadi	operational
53.	General Mercantile Industries	F-38	Khushkhera	operational
54.	Global Technocrats Pvt Ltd.	E-533	Chopanki	operational
55.	Gracure Pharmaceuticals Ltd.	E-1105	Bhiwadi	operational
56.	Hanon Climate Systems India Pvt. Ltd. (Old Name : Hanon Climate Systems India Pvt Ltd)	SP-812	Bhiwadi	operational
57.	Hari Darshan Re-Roller Pvt. Ltd.	G-1066	Bhiwadi	operational

Details of units successfully converted to approved fuels and presently operational

58.	Haryana Plastics LLP	A-1118(A)	Bhiwadi	operational
59.	Hi-tech Chemical Pvt. Ltd.	G-1-989	Bhiwadi	operational
60.	Honda Cars India Pvt. Ltd.,	SPL-1, RIA-Tapukara	Tapukara	operational
61.	Honda Motar Cycle and Scooter India Pvt Ltd.	SPL-2D, 2E, 2F & 2G	Tapukara	operational
62.	HSIL Limited	SP1-254	Kehrani	operational
63.	Indo Alusys Industries Ltd (Earlier Mahaveer Aluminium Ltd.)	SP-2/33	Bhiwadi	operational
64.	Indo Dutch Carpet Manufacturing Pvt. Ltd.	SP4-880	Pathredi	operational
65.	Jaquar & Co. Pvt. Ltd (Unit-I)	SP-53	Bhiwadi	operational
66.	Jaquar & Company Pvt. Ltd. (Unit-II)	SP-496	Bhiwadi	operational
67.	JJF Casting Ltd.	SP-174(A)	Kehrani	operational
68.	JMW india Pvt Ltd	E-530-531	Chopanki	operational
69.	JSB Aluminum Pvt Ltd.	F-148&149	Chopanki	operational
70.	Kajaria Ceramics Ltd., (Unit-I)	Gailpur village	Other	operational
71.	KEI Industries Ltd	A-280-284	Chopanki	operational
72.	KEI industries Ltd	SP-919-920	Bhiwadi	operational
73.	KEI Industries Ltd.	SP2-874	Pathredi	operational
74.	Kesri Alloys Private Limited	B-196(A)	Kehrani	operational
75.	Krishna Oils & Chemicals Pvt Ltd.	F-163	Chopanki	operational
76.	Krishna Steel Tube Industry	G1-613 (J)	Khushkhera	operational
77.	Kusum Healthcare Pvt. Ltd.	SP-289(A)	Chopanki	operational
78.	LA Plastpacks P. Ltd.	G-1-12(F)	Kehrani	operational
79.	M. D. Steels Pvt Ltd.,	F-699	Bhiwadi	operational
80.	Manu Paper Coat	F-1097	Bhiwadi	operational
81.	Matod Industries Pvt Ltd	E-801	Bhiwadi	operational
82.	Medicamen Biotech Ltd.	SP-1192 A&B	Bhiwadi	operational
83.	Meenakashi Strips Pvt. Ltd.	G-1043-44	Bhiwadi	operational
84.	Mehru Electrical & Mechanical Engineers Pvt. Ltd.(Unit II)	E-1247	Bhiwadi	operational
85.	Mica Industries	G-1031-1032	Bhiwadi	operational
86.	Murti Udyog Ltd.	A-619-630(A)	Bhiwadi	operational

Details of units successfully converted to approved fuels and presently operational

87.	N. M. Engineering Works	F-458	Bhiwadi	operational
88.	Naulakha Essentials,	G-1-505	Khushkhera	operational
89.	New Adarsh Re-Rolling Mills	F-269-270	Chopanki	operational
90.	Nirmal Enterprises	G-1028	Bhiwadi	operational
91.	Nu-Cork Products Pvt. Ltd.	E-373	Bhiwadi	operational
92.	Nu-Cork Products Pvt. Ltd.	G-381-382	Bhiwadi	operational
93.	Orient Refractories Ltd. (Old Name: Orient Abrasive Ltd)	SP-148	Bhiwadi	operational
94.	Orient Syntex (APM)	SP-147	Bhiwadi	operational
95.	P. B. V. Techno-Ceramics Pvt Ltd.	434	Bhiwadi	operational
96.	Pannar Strips Pvt. Ltd.	G1-988	Bhiwadi	operational
97.	Paracoat Products Ltd.	SP-4/880(B)	Pathredi	operational
98.	Paramount Communications Ltd.	SP-30A, 30B, & E-31	Khushkhera	operational
99.	Paras Laminates Pvt Ltd.	B-492	Bhiwadi	operational
100.	Paras Steel Industries	SP-159	Kehrani	operational
101.	Parsons Nutritionals Pvt. Ltd.	SP6-312-313	Karoli	operational
102.	Pelican Ceramics	A-100-103 & 118, 120-121	Bhiwadi	operational
103.	Pilot Industries Ltd.	A-44	Kehrani	operational
104.	Polyplastics Decorative Pvt. Ltd. (Old Name : Euro American Plastic Products Pvt Ltd.)	SP-181	Kehrani	operational
105.	Poonam Strips Pvt. Ltd.	1091	Bhiwadi	operational
106.	Power Forge Engineering Ltd,	H-603	Chopanki	operational
107.	Precon Technology & Casting Ltd. (Old Name PTC Industries Ltd.)	B-480	Bhiwadi	operational
108.	Pulkit Energy Pvt Ltd	B-188	Kehrani	operational
109.	Puneet Steels & Allyos Pvt. Ltd.	SP-289	Bhiwadi	operational
110.	Rajasthan Antibiotic Ltd.	A-619 & 630	Bhiwadi	operational
111.	Rallison Electricals Pvt Ltd.	F-402, 406 & 415-421	Chopanki	operational
112.	Rathi Finevest Pvt Ltd.	A-146(F-5)	Bhiwadi	operational

Details of units successfully converted to approved fuels and presently operational

113.	Ravi Engineering Works	G-60	Bhiwadi	operational
114.	Ready Roti India Pvt. Ltd.	F-15-16 & E-56-60	Sarekhurd	operational
115.	Ready Roti India Pvt. Ltd.	F-29, 36, 37	Sarekhurd	operational
116.	Relaxo Footwears Ltd. (Unit-II)	SP-6 & 7	Kehrani	operational
117.	Relaxo Footwears Ltd. (Unit-III)	A-1130 & 1130(A)	Bhiwadi	operational
118.	Revex Plasticizer Pvt. Ltd.	G-1-466 & 467	Bhiwadi	operational
119.	Revex Polymers Pvt. Ltd.	A-528	Chopanki	operational
120.	RKS Steel Industries Pvt. Ltd.	SP-6	Khushkhera	operational
121.	Roca Bathroom Products Pvt. Ltd.	A- 452-454	Chopanki	operational
122.	S. N. Industries	E-443-444	Khushkhera	operational
123.	Saera Electric Auto Pvt. Ltd.	A-145(B)	Bhiwadi	operational
124.	Saint Gobain Glass India Ltd.	SP-1, RIA, Kehrani	Kehrani	operational
125.	Sakata Inx (India) Ltd.	B-1245 & 1246	Bhiwadi	operational
126.	Samde Aromatic Pvt Ltd.	E-46(B)	Bhiwadi	operational
127.	Sanmati Exim Pvt Ltd (Old Name: AV Infraprojects Pvt. Ltd.)	F-633 & 634	Khushkhera	operational
128.	Sant Aluminium Pvt Ltd,	E-340	Bhiwadi	operational
129.	Sant Aluminium Pvt. Ltd.(Unit-II)	B-521	Bhiwadi	operational
130.	Shan Table Ware Pvt., Ltd.	B-525	Bhiwadi	operational
131.	Shanti Drugs Pvt. Ltd.	A-902	Bhiwadi	operational
132.	Sharp Global Ltd (Old Name - Sharp Menthol India Ltd.)	F-73-75	Bhiwadi	operational
133.	Shiva Stainless Steel Pvt. Ltd.	G-63	Bhiwadi	operational
134.	Shree Balaji Forgings Private Ltd.	E-908	Bhiwadi	operational
135.	Waves Aircon	G1-793-797, RIA, Bhiwadi	Bhiwadi	operational
136.	Shree Jagdamba Metals	E-132(A)	Bhiwadi	operational
137.	Shree Jagdambay Casting Pvt.Ltd,	E-803	Bhiwadi	operational
138.	Shree Prakash Prasad Re- Rolling Pvt	G-1-955	Bhiwadi	operational

Details of units successfully converted to approved fuels and presently operational

	Ltd.			
139.	Shri Balaji Ceramic Products	E-49(B)	Bhiwadi	operational
140.	Shri Balaji Ceramic Products	E-338 & 339	Bhiwadi	operational
141.	Shri Giriraj Steels Pvt. Ltd.	F-932	Bhiwadi	operational
142.	Shri Tirupati Enterprises Old Name - Rajasthan Foils Pvt. Ltd.	E-1266	Bhiwadi	operational
143.	Shubham Metals (Old Name S. K. Industries 1672) (Previous Old Name Shubham Metals) Rita Metals & Alloys	H-1-606	Chopanki	operational
144.	Siddhi Vinayak Extrusion	F-450	Bhiwadi	operational
145.	Siegwerk India Pvt. Ltd.	7-8 KM Stone, Bhiwadi - Alwar Road, village Khijuriwas	Other	operational
146.	Singh Plasticisers and Resins (I) Pvt Ltd	F-10	Bhiwadi	operational
147.	Skipper Electricals (India) Pvt. Ltd. (Unit-V),	SP-9(A), 3	Kehrani	operational
148.	SMR Chemicals	G-993	Bhiwadi	operational
149.	Special Ceramics Pvt. Ltd.	H-607-609	Bhiwadi	operational
150.	Sun Beam Auto Pvt Ltd	SP-1 (D)	Tapukara	operational
151.	Sun Food Tech.	F-37, (F&G)	Khushkhera	operational
152.	Swastik Hammer	G-1-1268	Bhiwadi	operational
153.	Tamra Dhatu Udyog Ltd.	SP2-873	Pathredi	operational
154.	Tara Footwear (Old Name: Vimal Enterprises)	E-1107	Bhiwadi	operational
155.	Unipatch Rubber Ltd.	E- 89 & 90	Bhiwadi	operational
156.	USG Boral Building Products India Pvt. Ltd. (Old-Boral Gypsum India Pvt. Ltd.)	SP-72-76 (Part)	Khushkhera	operational
157.	Uttam Strips Pvt. Ltd.	496 (A & C)	Bhiwadi	operational
158.	V V Enterprises Unit-II (Old Name Raga Gasket)	B-483(A)	Bhiwadi	operational

Details of units successfully converted to approved fuels and presently operational

159.	Vidya Metal Mfg Co. Pvt Ltd.	SP-812/F39-40	Bhiwadi	operational
160.	VLS Foods Pvt. Ltd.	H1-550	Bhiwadi	operational
161.	Voestalpine Bohler Welding India Technology Pvt. Ltd. (Old Name -Maruti Weld Pvt. Ltd.)	SP-183	Kehrani	operational
162.	X L Laboratories Pvt. Ltd.	E-1223	Bhiwadi	operational
163.	Anshul Strips Pvt Ltd.	SP-812/ G-62, 63	Bhiwadi	operational
164.	ASP Enterprises	G1-1210 & 1211	Bhiwadi	operational
165.	ASP Enterprises (Old name-Rachna Strips Pvt. Ltd.)	G-1208	Bhiwadi	operational
166.	Bhawani Metalloy Pvt. Ltd.(Old Name Govind Copper Pvt Ltd.)	SP-288(A), RIA, Bhiwadi	Bhiwadi	operational
167.	Erica Steels Pvt.Ltd.	G1-965	Bhiwadi	operational
168.	Frontier Strips Pvt. Ltd.	B-185 &186	Kehrani	operational
169.	Gold Star Re-Rolling Pvt. Ltd.	F-671	Bhiwadi	operational
170.	Harvest Gold Food Pvt. Ltd.	Village-Chappar	Other	operational
171.	Jyotika Strips Pvt. Ltd.	SP-812/G-64/65	Bhiwadi	operational
172.	Kesri Steel Ltd.	A-350	Bhiwadi	operational
173.	Metallic Rolls	G-970	Bhiwadi	operational
174.	Mittal Metals	H-547	Bhiwadi	operational
175.	Northern Casting Pvt Ltd	H34-35 & 36	Bhiwadi	operational
176.	Power Steel India (Old Name R. G. Gupta & Co.)	F-279	Chopanki	operational
177.	Shriram Piston & Rings Ltd.	SP-1-892 & 893	Pathredi	operational
178.	Sunland Alloys India (Old Name Shree Polymers Pvt. Ltd.	E-1100	Bhiwadi	operational
179.	Vaishno Wires Pvt. Ltd.	F-472-475	Chopanki	operational
180.	Asiatic Drugs & Pharmaceuticals Pvt Ltd	C-826	Bhiwadi	operational

Details of units successfully converted to approved fuels and presently operational

181.	Devi Metals	G-1-621	Chopanki	operational
182.	DL Steels Pvt. Ltd	F-671	Bhiwadi	operational
183.	Lucky Plast Ltd	B-485-486	Bhiwadi	operational
184.	Satguru Casting & Alloys	H-599	Chopanki	operational
185.	Lark Laboratories Ltd,	SP-1192(E)	Bhiwadi	operational
186.	S. M. Herbals Pvt. Ltd	A-1132	Bhiwadi	operational
187.	Titan Biotech Ltd.	A-902	Bhiwadi	operational
188.	Bhiwadi Metal Roll Well Pvt. Ltd	A-1131	Bhiwadi	operational
189.	Mars Packaging Pvt Ltd	E-293	Bhiwadi	operational
190.	CL Industries	G-425	Bhiwadi	operational
191.	Insecticides (India) Limited	E-442	Chopanki	operational
192.	Interact Auto Pvt. Ltd.	F-1017	Khushkhera	operational
193.	Jaytechnochem	G-1-611-A	Khushkhera	operational
194.	JD Industries (India) Ltd.	SP-288-289	Bhiwadi	operational
195.	Kopertek Metals Pvt. Ltd.	SP- 238	Kehrani	operational
196.	Mehar Polymers	H-1-1403	Bhiwadi	operational
197.	Meta Core India Pvt. Ltd.,	SPA-IV	Khushkhera	operational
198.	Mother chem India Pvt. Ltd.	G-398	Chopanki	operational
199.	Orient Abratech Pvt Ltd.	F-623	Bhiwadi	operational
200.	Orient Coated Pvt. Ltd.	625	Bhiwadi	operational
201.	P. K.Tubes & Fitting Pvt Ltd.	A-458	Chopanki	operational
202.	R. K. Industries	G-1-176	Chopanki	operational
203.	S Pal Enterprises Pvt. Ltd.	E-521-522	Chopanki	operational
204.	SCCI India Pvt Ltd	A-287-288	Chopanki	operational
205.	Shri Balaji Chemicals	812/F-47	Bhiwadi	operational

Details of units successfully converted to approved fuels and presently operational

206.	Shri Ram Cable Pvt. Ltd.	A-524	Chopanki	operational
207.	Sumetco Alloys Pvt. Ltd.	G-740	Bhiwadi	operational
208.	Ashiana Manufacturing India Ltd	A-47&50	Kehrani	operational
209.	Baba Gopal Nath, Engineering Foundary Work	B-35 (3)	Khushkhera	coal
210.	Dalas Biotech Ltd.	E-292	Bhiwadi	operational
211.	Excel Styropack Private Ltd. (Old Name Konark Extuders pvt. Ltd.)	F-203-204	Khushkhera	operational
212.	Hindustan Pulverizing Mills,(Formulation Plant)	Sp-9(C)	Khushkhera	operational
213.	Indo Dutch MGF Carpet Pvt. Ltd.	F-1012	Khushkhera	operational
214.	Janta Metal Industries	F-244	Khushkhera	closed
215.	Manglam Polymer	H-696	Khushkhera	operational
216.	MD Industries	H-873/874, RIA, Khushkhera	Khushkhera	operational
217.	Petropol India Ltd.	A-1121-1122	Bhiwadi	operational
218.	Prag Jyoti Syntex Ltd.	SP-498	Bhiwadi	operational
219.	Prime Avian Feed india Pvt. Ltd.	F-635	Khushkhera	operational
220.	Rakesh Techno Pvt. Ltd.	F-1082	Bhiwadi	operational
221.	Rathi Bars Limited	SP-7	Khushkhera	operational
222.	Rathi Special Steel Pvt. Ltd.)	SP-29 & F-20 to 24	Khushkhera	operational
223.	Rohan Metal Pvt. Ltd.	G-733	Bhiwadi	operational
224.	Rohit Packaging (Unit-II)	F-1197	Bhiwadi	operational
225.	Rohit Packaing	G-1239, RIA, Ghatal,	Bhiwadi	operational
226.	Rudra Prayag Foods Pvt Ltd	G1-1211(A)	Bhiwadi	operational
227.	Safe Decor Pvt. Ltd.	812/E-6 & E-7	Bhiwadi	operational

Details of units successfully converted to approved fuels and presently operational

228.	Saffron Decoratives Pvt. Ltd.	E-930	Bhiwadi	operational
229.	Shri Nanglapati Plastic (Old Name-Hari Har Baba Plastic)	G-1-575	Bhiwadi	operational
230.	Sun Sands Pvt. Ltd.(Master Metals)	G1-520	Bhiwadi	operational
231.	Universal Metallics Pvt. Ltd.	E-1030	Chopanki	operational
232.	Usha Brass Casting	H1-325(B)	Chopanki	operational
233.	V.K.Metcast Pvt. Ltd.	F-60	Chopanki	operational
234.	Vardhman Hydrolic Hoses Ltd.	F-621	Bhiwadi	operational
235.	Vishwakarma Engg. Works	F-76	Bhiwadi	operational
236.	Bahubali Rubber Pvt. Ltd.	E-700, RIA, Chopanki	Chopanki	operational
237.	Bhiwadi Polymers Limited	SPA, 531-A	Bhiwadi	operational
238.	Bhiwadi Polymers Ltd.	G-284	Bhiwadi	operational
239.	Bhomiya Food Products	G-1-524	Khushkhera	operational
240.	Central Linen Park Pvt Ltd.	B-808, RIA, Pathredi	Pathredi	operational
241.	Deepak Industries (Unit-II) (Old Name Standard Polychem Industries)	G-1008	Bhiwadi	operational
242.	Dhawan Box Sheet Containers Pvt Ltd	SP-175(A), Ind Area, Kehrani	Kehrani	operational
243.	Dhawan Box Sheet Containers Pvt. Ltd.	A-455	Chopanki	operational
244.	Disha Dye Chem Pvt. Ltd.	E-1160	Bhiwadi	operational
245.	Ekaksh Polymers	G-1-1431	Bhiwadi	operational
246.	Gagnant Polymers Pvt. Ltd.(M/s Shree Jageram Industries)	G-1-613(L & M)	Khushkhera	operational
247.	Inertia Foods Pvt. Ltd.	G-1/681	Bhiwadi	operational
248.	KG Enterprises	E-365	Bhiwadi	operational
249.	Khan Metals	G-1-149	Khushkhera	operational
250.	Maharaja Agro Foods Pvt. Ltd. '	SP-2-259 & 260	Kehrani	operational

Details of units successfully converted to approved fuels and presently operational

251.	Jeeviya Beverages(Old Name: Mahou India Pvt. Ltd. And Arian Breweries & Distilleries Pvt. Ltd.)	1038 (A)	Chopanki	operational
252.	Makams Industries Pvt. Ltd,	812/G1-16-17,	Bhiwadi	operational
253.	RCS Steel & Auto Pvt Ltd	A-164	Kehrani	operational
254.	Rishabh Pipes Pvt. Ltd.	E-1248	Bhiwadi	operational
255.	Sapna Rubber Industries	H-1-1212C	Bhiwadi	operational
256.	Sharma Brothers Pvt Ltd	E-91	Bhiwadi	operational
257.	Suman deep Industries	H-123	Kehrani	operational
258.	Supra Craft Packaing Pvt. Ltd.	B-807, 808	Pathredi	operational
259.	Thermoshape Industries	G-1-613(O)	Khushkhera	operational
260.	Topnotech Trading Corporation Pvt Ltd.	F-626,	Khushkhera	operational
261.	Toshima Packaging Pvt. Ltd.	E-117, RIA, Kehrani	Kehrani	operational
262.	Ujjwal Packaging (Old Name- Bright Thermopack Pvt.Ltd.)	F-448	Bhiwadi	operational
263.	United Breweries Ltd.	SP-971	Chopanki	operational
264.	Uttam Plastomers Pvt. Ltd., (Old Name :Bunty Steels Pvt. Ltd.)	G-1006	Bhiwadi	operational
265.	Uttam Poly Rubs India Pvt Ltd.	G-1-1060-61	Bhiwadi	operational
266.	Varun Beverages Ltd. (Unit-IV)	SP-290 To 292	Chopanki	operational
267.	BLS Ecotech Ltd.	SP-179, RIA, Kehrani,	Kehrani	operational
268.	Virgo Decors Pvt. Ltd.	SP2-184	Kehrani	operational
269.	Vartika Chemicals & Pharmaceuticals Pvt. Ltd.	G1-567	Khushkhera	operational
270.	UTTAM PLASTOMERS PVT LTD (UNIT-II)	1192(H-B), RIA	Bhiwadi	operational

Details of units successfully converted to approved fuels and presently operational

271.	Arvind Syntex Pvt Ltd	F-87, RIA	Chopanki	operational
272.	Om Packaging Solutions	G1-612 (R)	Khushkhera	operational
273.	Baddi Foils Pvt. Ltd.	A-590	Bhiwadi	operational
274.	Dechem Plastics Pvt. Ltd.	E-527	Bhiwadi	operational
275.	Hi-Top Battery Industry	H1-862	Bhiwadi	operational
276.	HSD Batteries India Pvt. Ltd.	H-867-870	Bhiwadi	operational
277.	RNT Metals Pvt. Ltd.	E-44(E2), E-44(F1)	Khushkhera	operational
278.	Vardhman Hoses Pvt.Ltd.,	E-1249	Bhiwadi	operational
279.	Titan Biotech Ltd (Unit-II)	E-540	Chopanki	operational
280.	Continental Conveyors Pvt Ltd	E-534 & E-534(A)	Chopanki	operational
281.	Ankit Metal Works,	H1-834	Khushkhera	operational
282.	Dehra Metal Tech Pvt. Ltd.	F-644-618	Khushkhera	operational
283.	Nagina Foot Wares Pvt. Ltd.	E-45(A)	Bhiwadi	operational
284.	Nagina Shoes Pvt. Ltd.	E-45(B)	Bhiwadi	operational
285.	New Lubrisales India Pvt Ltd	F-192	Khushkhera	operational
286.	Puritz Chem Pvt. Ltd.(Old Name : Usha Components)	812/G-34 & 35	Bhiwadi	operational
287.	RK Zinox	H-691	Khushkhera	operational
288.	Shree Hari Industries	F-627	Khushkhera	operational
289.	Shubham Forgings	F-80	Bhiwadi	operational
290.	Tilak Industries	F-1159(D)	Bhiwadi	operational
291.	Viba Biosciences Pvt. Ltd.(Old Name Vedant Incorporation)	G-1/249-250	Khushkhera	closed

Details of units successfully converted to approved fuels and presently operational

292.	Neetu Solvents	F-88, RIA, Khushkhera	Khushkhera	operational
293.	Arya Alloys Pvt Ltd	B-824	Bhiwadi	operational
294.	Ashish Pigments and Alloys Pvt. Ltd.	G1-671	Bhiwadi	operational
295.	Capital Ispat Ltd	E-136	Bhiwadi	operational
296.	D. K. Plywood Pvt Ltd	G1-415-416	Bhiwadi	operational
297.	Elegance TMT Pvt. Ltd.(Old Name DSR Steels Pvt. Ltd.)	812/B-4 & 5	Bhiwadi	operational
298.	Exclusive Food Product Pvt Ltd	G-1-678	Bhiwadi	operational
299.	Ginni Laminates Pvt. Ltd.	E-449	Chopanki	operational
300.	Gopal Enterprises	812/G 32,33	Bhiwadi	operational
301.	Gulshan Chemicals Ltd.	A-595	Bhiwadi	operational
302.	Gupta Industries	E-366	Bhiwadi	operational
303.	Kamdhenu Ispat Ltd.	A-1114	Bhiwadi	operational
304.	Kay Bee Batteries Pvt. Ltd.	G1-573	Bhiwadi	operational
305.	Lotus Alloys	G-1-669	Chopanki	operational
306.	Madhwa (Old Name -Shree Shiv Shakti Steels), (Old Name- Goal Rolling Mills)	812/F-46	Bhiwadi	operational
307.	Nav Bharat Industries	G 1-594	Khushkhera	operational
308.	Neeraj Plastics	G1-1037	Bhiwadi	operational
309.	Rathi TMT Saria Pvt. Ltd.	SP-71 & 72	Khushkhera	operational
310.	RGTL Industries Ltd., (Old Name:- Rathi Rajasthan Steels Mills Ltd.)	SP-293 to 296	Chopanki	operational
311.	Satya Packaging Solution Pvt. Ltd.	A-6	Chopanki	operational
312.	Shree Balaji Rolling Mills	SP-1192H (A)	Bhiwadi	operational

Details of units successfully converted to approved fuels and presently operational

313.	Shree Cement Ltd.	SP-3/A-11	Khushkhera	operational
314.	Shri Ram Steel	H-676	Khushkhera	closed
315.	Shri Rathi Steels (Dakshin) Ltd.	SP-A-1	Khushkhera	operational
316.	Super Mica Industries	E-1102-03	Bhiwadi	operational
317.	Super Prime Laminates Pvt Ltd.	C-778	Bhiwadi	operational
318.	Vechem Aminoplast (Old name : Maharia Electronics Pvt. Ltd,)	G-1-410	Bhiwadi	operational
319.	Dee Bee Organics Pvt Ltd	F-937/930/939	Bhiwadi	operational
320.	D. C. Industries	G1-613 (R), RIA,	Khushkhera	operational
321.	Aadya Industries	G-1-405	Bhiwadi	operational
322.	Ancore Enterprises	F-287	Bhiwadi	operational
323.	Ashirwad Oils Pvt. Ltd	E-374	Bhiwadi	operational
324.	Blue Star Paper	G-1-225	Kehrani	operational
325.	Chawla Polychem	F-1041	Bhiwadi	operational
326.	Dynamic Thermopack Industries	B-35(A2)	Khushkhera	operational
327.	Goyal Enterprises	G1-517	Bhiwadi	operational
328.	Jagdambey Industries	H-898	Bhiwadi	operational
329.	K.K. Non Wovens (India)	F-88-89	Chopanki	operational
330.	Krishna Industries	G-1-714	Chopanki	operational
331.	M. R. Panels	F-412, RIA, Chopanki	Chopanki	operational
332.	Mehran Industries	E-48(B)	Bhiwadi	operational
333.	Pine Laminates Pvt Ltd.	A-526(A)	Chopanki	operational
334.	Pine Laminates Pvt. Ltd. (Unit-II)	E-36-37 & 40- 44	Chopanki	operational
335.	Polytag	G1-630 & 631	Chopanki	operational

Details of units successfully converted to approved fuels and presently operational

336.	RK Industries (Shiv Shakti enterprises)	G1-1434	Bhiwadi	operational
337.	S. S. Enterprises	G-13	Bhiwadi	operational
338.	Sachin Industries	G1-659	Chopanki	operational
339.	Saint Melawares Pvt Ltd.	G1-627, RIA, Chopanki	Chopanki	operational
340.	Saint Polymers	H1-566	Chopanki	operational
341.	Satyam Industries	G1-1007	Bhiwadi	operational
342.	Sharda Enterprises	J-1346(A)	Bhiwadi	operational
343.	Sharda Udyog	G1-419	Bhiwadi	operational
344.	Shivom industries Pvt Ltd.	G-1-400	Bhiwadi	operational
345.	Shree Balaji Enterprises	H-548	Bhiwadi	operational
346.	Shri Ganesh Polychem Pvt. Ltd.	G-1040	Bhiwadi	operational
347.	Shri Sai Melaware	H1-231	Chopanki	operational
348.	SRF Ltd	Jhiwana	Other	operational
349.	Tara Biosciences Pvt Ltd (Old Name- Tara Medicare India Pvt Ltd)	E-41H	Khushkhera	operational
350.	Vechem Organics Pvt. Ltd.	B-825(A)	Bhiwadi	operational
351.	Veekay Polycoats Ltd.	SP-1	Tapukara	operational
352.	V-Newchem Plastic	E-7(B)	Bhiwadi	operational
353.	Bhalla Chemicals Works Ltd	Plot No. SP- 289, RIA,	Chopanki	operational

Details of units not converted to approved fuels and presently closed

S.No.	Name Of Industry	Plot No.	Industrial Area	Status
1	Globe Impex	G1-74	Chopanki	closed
2	Luck Enterprises Pvt Ltd.	G-97	Khushkhera	closed
3	Mica Industries Ltd.(Unit-II)	E-92	Bhiwadi	closed
4	Shree Sudarshan Strips Pvt. Ltd.	G-1-1045	Bhiwadi	closed
5	Surya Alumex (Prop. Surya Irrigation Pvt. Ltd.)	F-1089, RIA, Phase-III, Bhiwadi	Bhiwadi	closed
6	Wave Powertech Pvt. Ltd.	H-413	Khushkhera	closed
7	Mohit Metals Pvt Ltd	G1/1208	Bhiwadi	closed
8	Perma Engineering & Trading Co. Pvt. Ltd.	G-468-469	Bhiwadi	closed
9	Active Toys Pvt Ltd.	E-344	Bhiwadi	closed
10	Expo Fasteners Pvt. Ltd.	G1-683	Bhiwadi	closed
11	Nalco Ispat Pvt Ltd	F-451	Bhiwadi	closed
12	Petroways India Pvt Ltd.	E-513	Chopanki	closed
13	Ramco Metal	H-704	Bhiwadi	closed
14	Sai Enterprise	H-1-809	Khushkhera	closed
15	Shree Laxmi Narayan Industries	G-1-179	Khushkhera	closed
16	Shri Laxmi Vijay Steels Pvt. Ltd	F-435	Bhiwadi	closed
17	Swissline Itertrade Pvt Ltd (Old Name- Surya Vinayak steel Pvt Ltd)	F-438	Bhiwadi	closed
18	MS Engineering	G-718 & 718(A)	Chopanki	closed
19	S. K. Metal & Minerals	552(A)	Khushkhera	closed

Details of units not converted to approved fuels and presently closed

20	Waste Treatment	E-41(11), RIA, Khushkhera	Khushkhera	closed
21	King Auto Tubes Pvt Ltd.	812/G-15, RIA, Bhiwadi	Bhiwadi	closed
22	Agarsain Enterprises	G1-703	Bhiwadi	closed
23	G.D. Enterprise(Old Name 1. Ricon purifiers Pvt. Ltd., 2.Old Name : Hercules Industries)	G-1-1026	Bhiwadi	closed
24	Deshwal Industry (Old Name Kanha Plast)	G-1-388	Bhiwadi	closed
25	Mahadev Enterprises (Old Name - S B Polychem Pvt. Ltd)	812/F-43	Bhiwadi	closed
26	Rajasthan Neel Udyog Pvt. Ltd.,	E-362	Bhiwadi	closed
27	Scan Synthetics Ltd.	E-1107- 1108	Bhiwadi	closed
28	Vaani Snacks Pvt. Ltd. (Old name- AFP Manufacturing Co. Pvt Ltd)	E-367	Bhiwadi	closed
29	Winsome Breweries Ltd.	Village Sareh Khurd	Sarekhurd	closed
30	Bub-Pac India Private Ltd.	G1-512	Bhiwadi	closed
31	Sanduja Chemicals Pvt. Ltd.(Old Name Nirbaan Rubber Industries)	G-1-519	Bhiwadi	closed
32	Rustagi Impex Pvt. Ltd. (Old Name- Wilway Holographies)	A-581 (A)	Bhiwadi	closed
33	S. Kumar Leatherite Pvt. Ltd.	E-1110	Bhiwadi	closed

List of unit not complying with prescribed norms
from 01 Jan-2024 to 31 Jan-2025

Sr.No	Name Of Industry	Date of monitoring	Standard (mg/Nm3)	Results (mg/Nm3)
1	M/s GK Auto Ancillaries, E-153, & 154, RIA, Chopanki (20956)	02/01/2024	150	PM=177
2	Rajat Metal Recycling ,G-167 RIA, Karoli (103049)	15/01/2024	80	PM=128
3	M/s Satya Packaging Solution Pvt. Ltd.A-6, Near Water Tank, Chopanki (ID: 65458)	18/01/2024	80	PM=158
4	M/s Shri Balaji Chemicals,812/F-47 RIA, Bhiwadi (13172)	29/01/2024	80	PM=129
5	M/s Annie -Besant P.G. Girls College, Salarpur Road, Village- Shahpur, Tehsil-Tijara, Distt-Khairthal Tijara (5642)	26/02/2024	100	PM10=377
6	M/s Shri 1008 Chandra Prabhu Digamber Jain Girls P.G. College , Tehsil-Tijara, Distt-Khairthal Tijara (5646)	26/02/2024	100	PM10=262
7	M/s Rahul Bricks N/V-Tehtra, Tehsil :Khairthal District:Khairthal- Tijara (8538)	13/03/2024	250	PM=654
8	M/s Kiranl Bricks N/V-Dadar Heda, Tehsil :Khairthal District:Khairthal- Tijara (10384)	13/03/2024	250	PM=318
9	M/s Raj Bricks N/v-tehtra , Tehsil :Khairthal District:Khairthal- Tijara (9552)	14/03/2024	250	PM=241
10	M/s Om Bricks N/v-Nangla Doongar , Tehsil :Khairthal District:Khairthal- Tijara (48417)	14/03/2024	250	PM=232
11	M/s Kartik Bricks company N/v-Vallabh gram , Tehsil :Khairthal District:Khairthal- Tijara (15443)	14/03/2024	250	PM=226
12	M/s A-one Bricks N/v-Vallabh gram patan road , Tehsil :Khairthal District:Khairthal- Tijara (14240)	14/03/2024	250	PM=209
13	M/s Aman Bricks N/v-Motuka , Tehsil :Kishangarbas District :Khairthal- Tijara (31935)	19/03/2024	250	PM=234
14	Bahubali Rubber Pvt. Ltd.E-700, RIA, Chopanki (124275)	21/03/2024	80	PM=132

15	Murti Udyog Ltd.A-619-630(A), RIA, Bhiwadi (31473)	23/04/2024	150	PM=156
16	M/s Mala Bricks Co. N/V-Khushalbas, Tehsil -Mundawar District :Khairthal- Tijara(11682)	25.04.2024	250	PM=351
17	M/s Shree Balaji Bricks Co. N/V-CHAKOLIYA, Tehsil -Mundawar District :Khairthal- Tijara (21460)	25.04.2024	250	PM=316
18	M/s Choudhary Bricks Co. N/V-Jindoli, Tehsil -Mundawar District :Khairthal- Tijara (44086)	25.04.2024	250	PM=325
19	M/s Dinesh Bricks Co. N/V-Jat BEHROR, Tehsil -Mundawar District :Khairthal- Tijara (56778)	25.04.2024	250	PM=396
20	M/s Shiv Bricks Co. N/V-NAREDI, Tehsil -Mundawar District :Khairthal- Tijara(56778)	26.04.2024	250	PM=406
21	M/s SAUBHAG Bricks Co. N/V-JAT BEHROR, Tehsil -Mundawar District :Khairthal- Tijara (37889)	26.04.2024	250	PM=365
22	Maharaja Agro Foods Pvt. Ltd. SP-2-259 & 260, RIA, Kehrani (47834)	03.05.2024	80	PM=143
23	Aromatic Allied & Organic Pvt. Ltd.,G1-946, Phase III, RIA, Bhiwadi (2955)	13.05.2024	80	PM=116
24	M/S The Hi-Tech Gears Ltd. , Plant - The Hi-Tech Gears Ltd. [27361]	13.05.2024	150	PM=166
25	The Hi-Tech Gears Pvt. Ltd.SP-146(A), Phase-I, RIA, Bhiwadi (15673)	13.05.2024	150	PM=175
26	M/s VRK Alumart Pvt .Ltd., B-494, RIA, Bhiwadi (114769)	21.05.2024	80	PM=167
27	Shri Ganesh Polychem Pvt. Ltd.),G-1040, RIA, Bhiwadi (119339)	04.07.2024	80	PM=115
28	M/s Dehra Metal Tech Pvt- Ltd-,F-644-618 RIA, Khushkhera (100295)	11.07.2024	80 (mg/Nm3)	PM=126
29	M/S Janta Metal Industries, F-244 (B), RIA, Bhiwadi (92190)	11.07.2024	50	PM=58
30	M/s Geeta Industries HI-225 RIA, Chopanki (115127)	24.07.2024	150	PM=178

31	Adinath Industries,E-41A, RIA Khushkhera (63812)	14.08.2024	150	PM=172
32	DA Packaging Pvt. Ltd.SP-1192 C, RIA, Bhiwadi (129471)	29.08.2024	80	PM=164
33	M/s Ambika Sales Corporation SP-172-B, RIICO Industrial Area. Kehrani (95673)	02.09.2024	80	PM=135
34	M/s Rajat Metal Recycling ,G-167 RIA, Karoli (103049)	19.09.2024	150	PM=174
35	M/s Ayon Alloys Private Ltd. Plot no-E-41(I-1) RIA, KHUSKHERA Tehsil:Tijara District:KHAIRTHAL-TIJARA (125599)	15.10.2024	150	PM=179
36	Shri Ganesh Polychem Pvt. Ltd.),G-1040, RIA, Bhiwadi (119339)	11.11.2024	80	PM=161
37	M/s Golden Cashew Phenol, G-613A, RIA, Khushkhera (118397)	27.11.2024	80	PM=120
38	M/s Vijay Industries ,Khairthal Mandi, Tehsil-Tijara ,Distt: Khairthal Tijara (26339)	29.11.2024	80	PM=116
39	M/S Laundrettes Group Pvt. Ltd. Plot No G-171 H Industrial Area, Keharani Bhiwadi [115252]	17.12.2024	80	PM=161
40	M/S PRECON TECHNOLOGY AND CASTINGS LIMITED , B-480, RIICO Industrial Area, Bhiwadi (116763)	07.01.2025	150	PM=176
41	Meenakashi Strips Pvt. Ltd., G-1043-44, RIA, Bhiwadi (623)	08.01.2025	80	PM=101
42	M/s Super Prime Laminates Pvt Ltd.C-778, RIA, Bhiwadi (67368)	09.01.2025	80	PM=129
43	M/s Super Mica Industries,E-1102-03, RIA, Bhiwadi (4142)	09.01.2025	80	PM=118
44	M/s Kajaria Ceramics (Unit - II), Village Gailpur Tehsil:Alwar District:Khairthal-Tijara (25165)	31.01.2025	100 ($\mu\text{g}/\text{m}^3$)	PM=400 ($\mu\text{g}/\text{m}^3$)
45	M/s Kajaria Ceramics (Unit - III), Village Gailpur Tehsil:Alwar District:Khairthal-Tijara (25078)	31.01.2025	100	PM=317

Details of Brick Kiln Operational in Khairthal –Tijara District

Sr.No.	Name of Brick Kiln unit	Address of Brick Kiln			CTO validity (date)
		Village	Tehsil	District	
1	M/s J R Brick Kiln	Jhiwana	Tijara	Khairthal-Tijara	9/30/2026
2	M/s Surya Bricks	Bhindusi	Tijara	Khairthal-Tijara	2/29/2028
3	M/s S R Bricks	Jhiwana	Tijara	Khairthal-Tijara	6/30/2027
4	M/s Dharma Bhatta Company	Ghankar	Tijara	Khairthal-Tijara	6/30/2029
5	AMAN BRICKS	VILLAGE: MOUTHKA	KISHANGARHBAS	Khairthal-Tijara	1/31/2027
6	ANAND BRICKS	VILLAGE: MEERKABASI	KISHANGARHBAS	Khairthal-Tijara	10/31/2029
7	Anand Sagar Ventures LLP	Village-Ghasoli	KISHANGARHBAS	Khairthal-Tijara	4/30/2027
8	A-ONE BRICKS	PATAN ROAD, KHAIRTHAL	KISHANGARHBAS	Khairthal-Tijara	10/31/2030
9	ASHOKA BRICKS INDUSTRIES	VILLAGE: MOTHUKA	KISHANGARHBAS	Khairthal-Tijara	10/31/2027
10	Choudhary Bricks Co.	Near Village-Jindoli	MUNDAWAR	Khairthal-Tijara	12/31/2029
11	Choudhary Ummede Singh Bricks	N/V Sarai Kalan	MUNDAWAR	Khairthal-Tijara	2/28/2029
12	Choudhary Vikas Bricks (Old Name:OM Bricks Bhatta Co.)	NEAR VILLAGE-GHIKAKA	KOTKASIM	Khairthal-Tijara	4/30/2027
13	Dangi Bricks	Village-Mator	Mundawar	Khairthal-Tijara	10/31/2027
14	DINESH BRICKS CO.	N/V JAT BEHROR	MUNDAWAR	Khairthal-Tijara	2/29/2028
15	KARTIK BRICKS COMPANY	VILL: VALLABHGARH	KISHANGARHBAS	Khairthal-Tijara	9/30/2030

16	Kiran Bricks	Village: Dadar Heda	KISHANGARHBAS	Khairthal-Tijara	2/28/2027
17	MALA BRICKS	KUSHALBUS	MUNDAWAR	Khairthal-Tijara	11/30/2027
18	MASTER BRICKS CO.	VILLAGE: JAUNAL	KOTKASIM	Khairthal-Tijara	12/31/2027
19	OM BRICKS	VILLAGE: NAGLA DOONGER	KISHANGARHBAS	Khairthal-Tijara	2/28/2031
20	OM PRAKASH BRICKS	VILLAGE: ALAMPUR	KOTKASIM	Khairthal-Tijara	2/28/2027
21	Pratap Bricks Industry	Near Village- Khudina	KISHANGARHBAS	Khairthal-Tijara	1/31/2031
22	RADHE BRICKS	VILLAGE: HARSOLI	KOTKASIM	Khairthal-Tijara	12/31/2027
23	RAHUL BRICKS	VILLAGE: THETRA	KISHANGARHBAS	Khairthal-Tijara	8/31/2029
24	RAJ BRICKS	TEHTRA	KISHANGARHBAS	Khairthal-Tijara	8/31/2027
25	SAUBHAG BRICKS	VILLAGE: JAT BEHROR	MUNDAWAR	Khairthal-Tijara	5/31/2028
26	SH. BALAJI BRICKS COMPANY	VILLAGE: CHAKOLIYA	MUNDAWAR	Khairthal-Tijara	3/31/2027
27	SHIV BRICKS	VILLAGE: JASAI	MUNDAWAR	Khairthal-Tijara	12/31/2026
28	SHIV BRICKS	NAREDI	MUNDAWAR	Khairthal-Tijara	12/31/2027
29	SHIV ENT UDYOG	JAT BEHROR	MUNDAWAR	Khairthal-Tijara	4/30/2030
30	Shri Shyam Bricks	NEAR VILLAGE- BADLI KI DHANI	MUNDAWAR	Khairthal-Tijara	12/31/2026
31	SHYAM BRICKS	VILLAGE: HARSOLI	KOTKASIM	Khairthal-Tijara	11/30/2030
32	SINDH BRICKS INDUSTRIES	KISHANGARH ROAD, KHAIRTHAL	KISHANGARHBAS	Khairthal-Tijara	6/30/2026
33	Siwach Bricks	Village: Jasai, Tehsil: Mundawar, District: Alwar	MUNDAWAR	Khairthal-Tijara	9/30/2028

Details of DG sets sealed till dated 12.02.2025

Sr. No.	Name Of Industry	Address	No of D.G. sealed
1	Inblue Manufacturing Co.(Old Name: Bhandari Homoeopaths Pvt. Ltd.)	G-1-679, RIA, Bhiwadi	1
2	UDI Sales Pvt. Ltd.	F-39, RIA, Chopanki	1
3	Elegance TMT Pvt. Ltd.(Old Name DSR Steels Pvt. Ltd,)	812/B-4 & 5, Ph-III, RIA, Bhiwadi	1
4	Motherson Tools	G-141, RIA, Karoli	1
5	Santosh Engineering Company	H-1-247, RIA, Karoli	1
6	Adinath Industries	E-41A, RIA Khushkhera	1
7	H R Industries India	G-1/715, Chopanki	1
8	K. K. Metals Pvt. Ltd.	SP-1192(G), Phase-IV, RIA, Bhiwadi	2
9	HPA and Sons Pvt. Ltd.(Old Name Manghani Re-Rolling Ltd.)	F-935-36, RIA, Bhiwadi	1
10	Paramount Wires & Cables Ltd.	SP-30, RIA, Khushkhera	1
11	Precon Technology & Casting Ltd. (Old Name PTC Industries Ltd.)	B-480, RIA, Bhiwadi	1
12	S. R. Beadings Pvt. Ltd.	E-1227(A), Ghatal, Bhiwadi	2
13	Dechem Plastics Pvt. Ltd.	E-527, RIA, Bhiwadi	2
14	DL Steels Pvt. Ltd	F-671, RIA, Bhiwadi	1
15	Bhiwadi Metal Roll Well Pvt. Ltd	A-1131, RIA Bhiwadi	2
16	Jai Surgicals Ltd,	SP-146(L), RIA, Bhiwadi	2
17	Ashirwad Oils Pvt. Ltd	E-374, RIA, Bhiwadi	1
18	Crystal Metal Industries.,	G-732, Phase-I, RIA, Bhiwadi	1
19	Jyotika Strips Pvt. Ltd.	SP-812/G-64/65, RIA, Bhiwadi	1
20	Hari Darshan Re-Roller Pvt. Ltd.	G-1066, RIA, Bhiwadi	1
21	Satra Industries	F-615-616, RIA, Bhiwadi	4
22	X L Laboratories Pvt. Ltd.	E-1223, RIA, Bhiwadi	4
23	VNG Brakes	812/F-42, Samtel Zone, bhiwadi	1

Details of DG sets sealed till dated 12.02.2025

24	Shakti Mattresses & Gears Pvt. Ltd.	F-81, , RIA Bhiwadi	1
25	Shri Ram Grit Udyog	Village-Godhan	2
26	Bhalla Chemical Works Ltd.	SP-289, RIA, Chopanki	1
27	Rajshree Cable LLP (Old Name Gee Cab IndustriesLtd.)	E-447, RIA, Chopanki	1
28	Mars Packaging Pvt Ltd	E-293, RIA, Bhiwadi	1
29	Pannar Strips Pvt. Ltd.	G1-988, RIA, Bhiwadi	1
30	Vikram Panel Industries (Old Name Shivam Industries)	F-446, RIA, Khushkhera	1
31	NCL Altek & Seccolar Ltd.	F-141-142, RIA, Chopanki	1
32	Gold Star Re-Rolling Pvt. Ltd.	F-671(A), RIA, Bhiwadi	1
33	Prosafe International Pvt. Ltd, (Old Name;- Perfect Gloves & Works Wear Pvt. Ltd)	E-345, RIA, Bhiwadi	1
34	Ginni Laminates Pvt. Ltd.	E-449, RIA, Chopanki	1
35	P. K.Tubes & Fitting Pvt Ltd.	A-458, RIA, Chopanki	1
36	VLS Foods Pvt. Ltd.	H1-550,551,716 RIA, Bhiwadi	1
37	Sachdeva Fabric World Pvt. Ltd.	A-116, Phase I, RIA, Bhiwadi	1
38	Vineeta B. Enterprises (Old Name : Ambitious Pens Pvt. Ltd.)	F-442(A), RIA, Bhiwadi	1
39	Mass Wire and Steels Pvt Ltd.	SP-149 (D & E), RIA, Bhiwadi	1
40	Murti Udyog Ltd.	A-619-630(A), RIA, Bhiwadi	1
41	Bhawani Stone Crusher Pvt. Ltd.	Village-Jodia	1
42	Lorom India Corporation Pvt. Ltd.	E-151, 152, RIA, Chopanki	2
43	Badri Vishal Steel Pvt. Ltd.	F-440 & 441, Phase-I, RIA, Bhiwadi	1
44	Rubber Spare Industries(India) Pvt Ltd.	F-37(B-1), RIA, Khushkhera	1
45	Almex Industries Pvt. Ltd. (Old Name : Almex Industries Pvt Ltd.)	F-207&208, RIA, Khushkhera	1

Details of DG sets sealed till dated 12.02.2025

46	Mars Packaging Pvt. Ltd. Unit- II	B-1126, RIA, Bhiwadi	1
47	Rajshree Global Pvt Ltd.	B-194(A), RIA, Kehrani	2
48	alpina Bathroom product(old Name- Naveen Industries)	B-814, RIA, Bhiwadi	1
49	Bharat Impex	G-1-399, Chopanki	1
50	Polycon International Ltd.	F-954 A, RIA, Chopanki	1
51	Mansha Plastic Pvt. Ltd.	G-1-483(A) & 484, RIA, Chopanki	1
52	Om Shree Packaging Pvt. Ltd.	B-193(B), RIA, Kehrani	2
53	Lotus Auto Engineering Ltd.	SPI-501(B), RIA, Bhiwadi	2
54	Plasto Rubber Industries (India) Regd.	H-393, RIA, Khushkhera	1
55	Manan Engitech Pvt. Ltd.	G-1-587, RIA, Khushkhera	1
56	Shiv Industries	G-994-995, RIA, Bhiwadi	1
57	Kamp Stamping Pvt. Ltd.	G-1-597, RIA, Khushkhera	1
58	Toshima Packaging Pvt. Ltd.	E-117, RIA, Kehrani	1
59	Newage Laminators Pvt Ltd.	E-1028, RIA, Chopanki	1
60	BC Power Control Pvt. Ltd.,	E-424, RIA, Chopanki	1
61	KG Enterprises	E-365, RIA, Bhiwadi	1
62	Arham Enterprises	G-1-971, RIA, Bhiwadi	1
63	Tashe Power India Pvt Ltd.	F-194, RIA, Khushkhera	1
64	JBM Auto Ltd.	SP1-891, RIA, Pathredi	1
65	Skipper Electricals (India) Pvt. Ltd. (Unit-V),	SP-9(A), 3, RIA, Kehrani	1
66	Madix Consept Company	SP-289©, RIA, Bhiwadi	2
67	Sainik Spring Works	G-1-260-261, RIA, Khushkhera	1
68	Siwaach Steel Pvt. Ltd.	G-1-348 & 349, RIA, Khushkhera	1

Details of DG sets sealed till dated 12.02.2025

69	AP Industries	G-1-111, RIA, Chopanki	1
70	Bhurji Super tek industries ltd.	SP-4 (A) & SP-5 (B), RIA, Kehrani	2
71	Fusepro Interlinings Pvt. Ltd.	F-88-89, RIA, Chopanki	3
72	Eschmann Textures India Pvt. Ltd. (Old Name : Roshan Lal plastic Udyog)	G1-496, RIA, Khushkhera	1
73	Kay Bee Batteries Pvt. Ltd.	G1-573, RIA, Bhiwadi	1
74	Ashiana Ispat Ltd.	A-1116, RIA Bhiwadi	1
75	Sumetco Alloys Pvt. Ltd.	G-740, RIA, Phase-II, bhiwadi	1
76	Exclusive Food Product Pvt Ltd	G-1-678, RIA, Bhiwadi	1
77	Samde Aromatic Pvt Ltd.	E-46(B), RIA, Bhiwadi	2
78	Rathi Bars Limited	SP-7, RIA, Khushkhera	2
79	JSR Mechanical Services LLP	F-127, RIA, Kehrani	1
80	Bajaj Engineering Industries	H-392, RIA, Khushkhera	1
81	C-zone Engineeringn Solution (Old Name : Aamir Chand)	H-831-832, G-1-846, RIA, Khushkhera	1
82	Bhiwadi Iron Pvt. Ltd.	SP1-7, RIA, Khushkhera	1
83	Manish Industries	H-969, RIA, Khushkhera	2
84	R. P. Industries	F-34, RIA, Kehrani	1
85	Mahesh Prefab Pvt. Ltd.	A-46-A, RIA, Khushkhera	1
86	Progresive Industries	G-1-507(A), RIA, Khushkhera	1
87	Kaizen Metal Forming Pvt. Ltd. (Unit-I)	E-44© , RIA, Khushkhera	1
88	Unique Industries	G-1-529(A), RIA, Khushkhera	1
89	Reeta Engineering Works	G-281, RIA, Bhiwadi	1
90	Remistar Electric Pvt. Ltd. (Old Name Jogindra Engg. Works Pvt. Ltd.File No.1500)	812/F-38, RIA, Bhiwadi	1
91	Opticon Pipes Pvt. Ltd.	F-554, RIA, Chopanki	2

Details of DG sets sealed till dated 12.02.2025

92	Novus Forge & Cast Pvt. Ltd.	E-265-66, RIA, Kehrani	1
93	Shiv Shakti Plastic	G-1-1426, Phase-V, RIA, Bhiwadi	2
94	S. R. V. International Pvt. Ltd.	G-1-1429, RIA, Bhiwadi	1
95	Vishwakarma Engg. Works	A-1118(D), RIA, Bhiwadi	1
96	MSME Technology Center	SP-3, 871A, 872, Pathredi	1
97	Kraftline Appliances Pvt. Ltd.	F-240, RIA, Khushkhera	1
98	Shubham Forgings	F-80, RIA, Bhiwadi	1
99	Sundaram Auto Components Ltd.	E-131, RIA, Bhiwadi	1
100	Jogindra Industries Pvt. Ltd.	A-590(C1), RIA, Bhiwadi	1
101	Venus Platers	G-1-533, RIA, Khushkhera	1
102	Guru Metal	H-308, RIA, Bhiwadi	1
103	Kinaki Medilinks Pvt. Ltd.	F-59, Phase-I, RIA, Bhiwadi	1
104	Western Control & Automation	B-817(A), RIA, Bhiwadi	1
105	Dan Pal India Pvt. Ltd.,	A-119, Phase-III, RIA, Bhiwadi	1
106	Goela Engineers Overseas	G-1-1039, Phase-III, RIA, Bhiwadi	1
107	Mass Metal Form	G-1-1005, RIA, Bhiwadi	1
108	RJ Machines India(Previous Name Usha General Industries Corporation (Old Name Gama Paints Pvt. Ltd.1359)	G-1-1001, RIA, Bhiwadi	1
109	Okinawa Autotech Pvt. Ltd.	E-28, RIA, Khushkhera	1
110	Angstrom Biotech Pvt. Ltd.,	G-1-1035, RIA, Bhiwadi	1
111	Sky Max Automotive Industries,	G-139, RIA, Karoli	1
112	Oat & IIL India Laboratories Pvt Ltd. (Unit-II)	F-96-97, RIA, Chopanki	1

Details of DG sets sealed till dated 12.02.2025

113	Krishna Steel Tube Industry	G1-613 (J), RIA, Khushkhera	1
114	Interbrake Systems Pvt. Ltd	F-83 RIA, Bhiwadi	1
115	Namo Fibres Pvt. Ltd	SP-5A1, RIA, Kehrani	1
116	LKB Engineering Pvt.Ltd.	E-418-421, RIA, Chopanki	2
117	Euro Safety Nonwovens Pvt Ltd	E-1229, RIA, Ghatal, Bhiwadi	1
118	HM Digital India Pvt Ltd	G1-375&376, RIA, Khushkhera	1
119	Allied medical Limited	F-126-127, G-133-134, RIA, Karoli	1
120	Pack Planet Pvt. Ltd.	E-50, RIA, Karoli	1
121	M G packaging	F-39(E-2) RIA, Khushkhera	1
122	Surmount industries	E-94, RIA, Bhiwadi	2
123	ESSEM srinisons	E-344B, RIA,Bhiwadi	1
124	Shree shyam Packaging Industries	A-807 A RIA, BHIWADI	1
125	M/s Forgeron Industries Pvt.Ltd.	F-123 RIA, Karoli	1
126	Keman Composite India Pvt. Ltd	F-38 G RIA, Khushkhera	1
Total			153

As per data received from CAAQMS PM₁₀, PM_{2.5} & AQI Annual average from 2017 to 2024 year of Bhiwadi City on the basis of Continuous Ambient Air Quality Monitoring

Year	Concentration of PM ₁₀ in $\mu\text{g}/\text{m}^3$	Concentration of PM _{2.5} in $\mu\text{g}/\text{m}^3$	Annual AQI
2017	296.11	141.34	292
2018	308.98	128.66	294
2019	221.40	103.94	231
2020	193.37	98.86	207
2021	229.57	111.40	239
2022	203.75	94.74	217
2023	199.66	78.54	189
2024	171.94	76.48	169


 (Rohit Meena)
 Regional Lab In-charge
 RSPCB, Bhiwadi
 राहुत मीना
 क्षेत्रीय प्रयोगशाला अधिकारी
 रा.प्र.नि.म. भिवाडी


 (Amit Jyoti)
 Regional Officer
 RSPCB, Bhiwadi
 अमित ज्योती
 क्षेत्रीय अधिकारी
 रा.प्र.नि.म. भिवाडी